

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE BENCH AT CHENNAI

(Application under Sections 14,15 read with Section 17,18 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO: 9 OF 2022

IN THE MATTER OF:-

PISATI,INDIRA REDDY & ANR

...Applicants

Versus

UNION OF INDIA & ORS

....Respondents

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DATE: 10.7.2022

PISATI,INDIRA REDDY,

*[Signature]*

AKRITI WIKHIZ KUMAR REDDY,

*[Signature]*

BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH AT CHENNAI  
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IN THE MATTER OF:

**PISATI\_INDIRA REDDY & ANR**

...Applicants

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**UNION OF INDIA & ORS**

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**REPLY AFFIDAVIT ON BEHALF OF APPLICANTS TO THE REPORT FILED  
BY CHIEF SECRETARY, JOINT COMMITTEE, COUNTERS OF TSPCB AND  
TELANGANA STATE MINES DEPARTMENT**

I, Pisati Indira Reddy W/o P. Ramreddy, Aged about 64 years, Occ: Agriculture/Spiritual Teacher, R/o H.No. 4-1/183, Pedda Ambar Pet village, Abdullapurmet mandal, Rangareddy District, Telangana State – 501505, presently in Telangana do hereby solemnly affirm and declare as under:

- 1) That I am the Applicant No.1 in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2) That I have read the contents of the reports filed by Chief Secretary of Telangana, Joint Inspection Committee, Counter Affidavits filed on behalf of Telangana State Pollution Control Board and Telangana State Mines Department. That the reports/counters filed by Respondents are misleading and incomplete in nature. That the Applicants will demonstrate the deficiencies/misleading information in the Reports and Counters as under:

**Reply to the Chief Secretary:**

- 3) That the Chief Secretary of Telangana mentioned in his report dated 11.3.2022 that the Judgment passed in the Suo motu Original Application

PISATI INDIRA REDDY.

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AKATI WIKHIL KUMAR REDDY.

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No. 3 of 2016 (SZ) are complied by the State Government and Pollution Control Board. This is completely incorrect and misleading. That the report mentioned that the total number of State Crushing Units in Telangana State are 734. According to the TSPCB data 452 Units have obtained Consent from the Board. That the Report further mentioned that 208 Units are sick/not operational and 74 Units are operating without the Consent of the Board. It is humbly submitted that the Report of Chief Secretary does not mentioned any penal action against the 208 Units and the report states that Closer orders issued against 74 Units. That the regulating agencies have to initiate Penal proceedings against the violators and issuing closer order is a nominal action against the polluter. It is humbly submitted that the list provided as Annexure-IV at page No.32 consists of the Units against which closer orders issued by TSPCB. That the Respondent Units in the present Application/Units operating in Mining Zone such as M/s. KRC Infra located in Sy.No. 268, M/s. Hyderabad Metal Industry at Bandaravirala were mentioned as Closed. But as on today they are operating by virtue of revocation of closer orders issued by TSPCB. This shows that the Chief Secretary Report is misleading. That the Annexure-V at page No.39 stated that TSPCB has issued Consent Orders after taking corrective measures by the Units. The Units in the present petition are M/s. Sri Renuka Rock Sand, M/s. Sai Rohit Metal Industries, M/s. Tirumala Rocksand Manufacturing Unit at Bandaravirala village. It is submitted that these Units were regular violators and not implementing pollution control measures suggested by TSPCB. They were closed multiple times and Directions issued against the Units by the Pollution Control Board as they were not implementing Pollution control measures. But the Chief Secretary Report stated that the Units have implemented corrective measures. These two examples are enough that the Chief Secretary was misled by the Officials and filed a misleading/incorrect report before this



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Hon'ble Tribunal. It is further submitted that at page No.52 of Chief Secretary Report, it was mentioned that Stone Crushing Units with effective Green Belt but at the ground there is nominal Green Belt developed in M/s. Uday Stone Crushers and the Units such as M/s. Renuka Rock Sand, M/s, Sai Rohit Metal Industries, M/s. KRC Infra Project and M/s. Yadadri Stone Crushing, M/s. Sai Vikas Stone Crushers Units have not developed even nominal Green Belt. That the Annexure-VI at Page No.60 states that Closer Orders were issued against Hot Mix Plants. It is humbly submitted that the Units were established without valid Consent Order issued by TSPCB and operated for 2 to 4 years. But they were directed to close the Units without Penal action against the Units. That the Units were operating during the night time but no action was initiated against the Units even though repeated complaints made by the affected villagers.

4) That the Chief Secretary stated that the Pollution Control Board has issued Show Cause Notices to 14 Officials of the Board on 25.11.2016 seeking explanation for not taking action against the stone crushing units operating without Consent of the Board. It is shocking that the Board took very casual/nominal action against the 14 Officials by issuing warning letters on 17.5.2019 i.e., about 30 months after issuing show cause notice. This shows that the Chief Secretary/Pollution Control Board who are duty bound to provide safe and healthy environment to the citizens of the State are failed to perform their duty.

5) That this Hon'ble Tribunal has directed the Regulating Agencies that the authorities concerned shall consider the applications for revocation of closer orders only after making a spot inspection and find out the correctness of the stand taken by those units and only then such "license" or "consent" shall be granted. But factually the regulating authorities are not inspecting at the site and granting licenses to the units without verifying the implementation of pollution control measures.



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Reply to Joint Committee Report:

- 6) That the Committee has provided misleading and incomplete report and not provided complete information before this Hon'ble Tribunal such as damage caused to water body, damage to the agriculture lands in the area. It is further submitted that the Joint Committee has not mentioned its independent stand on requirement of Environment Clearance. It has mentioned the stand of quarries at page 4, para 5(ii) of the Report that the EC for quarries is not required as the Mining Zone is declared prior to the EIA Notification of 2006. But the leases for the Respondents were issued between 2008 to 2019.
- 7) That out of 31 leases only 3 lease holders obtained Environment clearance in 2018-19. Remaining mines 28 are running illegally without EC. This shows the blatant negligence of enforcing agencies. Till date 28 mines are operating without EC which is causing immense air, noise, soil and water pollution. It is humbly submitted that the SEIAA initiated process of considering applications during the pendency of the present Application and issued public notices in various newspapers for conducting Public Hearing.

True copies of Public hearing notices issued for granting of Environment Clearance by Telangana State Pollution Control Board is annexed as ANNEXURE R1.

- 8) It is submitted that the valuable land belonging to Applicant No.1 was damaged by Sai Baba Metals, Padmavathi Metal, M/s. Sai Rohit Metal Industries. That at Page No.2 Point 4, the Committee has mentioned about visiting the Applicants agriculture lands. But the Joint Committee officials have visited only Applicant No.1 land but not the agriculture land of Applicant No.2 i.e., Mr. Akiti Nikhil Kumar Reddy. Even the inspection of Applicant No.1 lands was also held partially. The Committee has not visited the massive damage caused to agriculture land belonging to the



DISATI SWATIKA REDDY.

*Swatika*

AKITI NIKHIL KUMAR REDDY.

*Akiti*

Applicant No.1 located in Bandaravirala Revenue Village. That the damage caused by the Respondent mining industries such as M/s Saibaba Metal Industry, M/s. Padmavathi Metal Industry, M/s. Sai Rohit Metal Industry by dumping heavy rock boulders into the land. This fact was stated by the Applicants at page No-15,18,35 in the Original Application along with images. The damage is visible in the photographs. It is further submitted that the inspection of Joint Committee was also incorrect with regard to the agriculture damage. That the Committee stated that there is no agriculture activity for the past two years. But that is completely incorrect. That the Applicant No.1 has been continuously engaging in agriculture activity. During the visit of Joint Committee, Applicant No.1 planted Turmeric crop. The photographs of damaged crops were annexed in the Original Application. That the Applicants have raised the issue of damage to the agriculture/horticulture in the Mining Zone affected villages. But the Joint Committee has not conducted proper inspection about the damage caused to the agriculture, houses, health of the people in the area.

9) That the Committee at page no-3 mentioned about the Industries located in Mining Zone .at Bandaravirala Village but there was no mentioning about the Stone crushers and Mines such as M/s. Sai Vikas Stone crusher, M/s. Sri Venakata Shiva Metal Industry, M/s. Superfine Sand Hyd Pvt Ltd, M/s. Guduru Narender Reddy Mine, M/s. Alluri Estates Located in the Desmukhi village, Yadadri Bhuvanagiri District Private patta lands.

10) That the Committee stated that TSPCB issued show cause notices to 29 Mines. It is strange the notices issued on 7<sup>th</sup> and 8<sup>th</sup> March, 2022 after filing the present Original Application before this Hon'ble Tribunal. Further it was mentioned in the report that the Consents (CFE,CFO) were issued by TSPCB (ANNEXURE B,C) for the Stone crushers but there was no mentioning of the date of issuing of the consent. This fact ought to have



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mentioned in the report. It is submitted that stone crushers and hot Mix Plants conducted operations without valid consents for several years. But they were not penalized for illegal operations by the TSPCB and granted consents subsequently.

11) That the JC stated that TSPCB issued Show cause notices to 29 quarries for not having CFO, closer order to one Stone crushing unit and nine hot mix plants for violation of conditions in CFO. This demonstrates the massive illegal activity and pollution caused by the units. Except issuing notices and closer orders after initiation of legal proceedings by the Applicant/affected persons, TSPCB has not acted on its own on the serious environmental violations.

12) It is humbly submitted that on the question of implementation of pollution control measures, JC has two opinions. It has stated that all the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. But it has further suggested that the units must provide three tier green belt around the unit and along the approach roads. With regard to the Wind breaking walls, JC suggested that the height of the wind breaking walls needs to be increased. That in case of Dust bunkers, JC suggested that GI/MS sheets must be covered at uploading points. This shows that the pollution control measures are not adequate. It is humbly submitted that there has been massive air pollution due to non-implementation of pollution control measures by stone crushing units. TSPCB has conducted Air quality tests on the basis of complaints received from the affected people found that the SPM value found far exceeding the standard limit.

True copies of Ambient Air Quality Analysis Reports issued by Telangana State Pollution Control Board are annexed as ANNEXURE R2.



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AKITI NISHILKUMAR REDDY.

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- 13) It is humbly submitted that the committee recommended to conduct cumulative impact assessment by CSIR/NEERI or any recognized institute as it was not conducted for Mining Zone.
- 14) Though the Committee recommended to provide Rs. 2,88,672/- as compensation, it has submitted incorrect fact that the agriculture lands are abandoned about 2 years ago. That the Applicant No.1 has been cultivating agriculture lands continuously the photographs of the crops are placed in the Original Application at page No. 19,30,31. It is further submitted that the Applicant has raised the issue of agriculture damage due to dust pollution of the units in the Mining zone. But the Joint Committee and the Agriculture Report also not verified the impact of agriculture/horticulture damage in the entire area. It is further submitted that the Committee not even visited the Applicant No.2 agriculture land and other lands situated adjacent to the Mines and Stone crushing units.
- 15) That the agriculture Report in ANNEXURE -F page -21 confirmed that the water and soil are damaged due to blasting and air pollution caused by the Units. The report revealed that the water is high salinic and the soil is alkaline in nature. Hence the remediation needs to be studied by the experts to bring normalcy.
- 16) It is humbly submitted that the JC incorrectly stated that there is no encroachment of Applicant No.1 land. That 3 Mines are encroached into the lands of Applicant No.1 and damaged her lands by dumping mine waste and rubbles, soil in the fields of Applicant No.1. This needs to be re-verified.
- 17) That the Joint Committee has not assessed the environment compensation as per the direction of this Hon'ble Tribunal though it is established that the mines are lacking Environment clearance and causing environment pollution.



PISATI INDIRA REDDI,  
*Adm*

AKTI NIKHIL KUMAR REDDI,  
*Reddy*

18) It is humbly submitted that the Joint Committee members except the member from MoEF were the enforcing agencies of different departments. They have not conducted comprehensive study on the violations of the Respondent Units. Further the Committee itself suggested the need of cumulative impact study by CSIR/NEERI or reputed institution. Hence, it is prayed that the Hon'ble Tribunal may constitute a high level committee consisting of CPCB, Telangana Agriculture University, Director General of Mine Safety as members of Committee besides CSIR/NEERI as nodal agency to conduct cumulative

### Reply to the Report of TSPCB :

19) In page No 2 (a) of the Report of Telangana State pollution control Boards mentioned about the respondent Hot Mix Units located in Rangareddy district, Saddupally Village are not in operation. But the respondent units were operating the Units as there was no regular monitoring by PCB. The Applicant has placed photographs at page no 25 clearly shows that the Hot Mix Units are operating in broad day light.

20) That the PCB stated that it has issued show cause notices to the mines for operating the units without consent of the board and it has also addressed letter to AD, Mines of Rangareddy District not to issue mine lease without EC, CFE & CFO of the Board. It has also mentioned that the Board also requested the Director, Mines & Geology Department, Govt of Telangana to ensure that all the stone metal quarries obtain environment clearance from competent authority and consents from the Board. But the Mines department allowed the illegal operations of Mines due to collusion with the mines.

21) That the stand taken before the Board by R11,13,14,31 and 32 is not tenable under the law as the Judgment dated 25.3.2021 in Civil Appeal No. 4795 of 2021 was relating to an industry which has valid CFO and CFE. But in case of the present mining units they have not obtained CFO



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& CFE from the Pollution Control Board. Hence the judgment of the Hon'ble Supreme Court does not apply in the present case.

True copy of the Judgment in Civil Appeal No. 4795 of 2021 passed by Hon'ble Supreme Court of India is annexed as ANNEXURE R3.

22) In the above facts and circumstances of the case, the Applicants humbly prays that cumulative impact study may be conducted in the Mining Zone [redacted] as suggested by Joint Committee and exemplary penalty may be imposed against the polluting units for conducting mining activity without Environment Clearance and CFO of Pollution Control Board. It is further prayed that the Units may be closed down as they are repeatedly committing violations and they have come under Hyderabad City limits.

**VERIFICATION:-**

Verified on this the 10<sup>th</sup> day of July, 2022 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

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DEPONENT

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**ATTESTED**  
*[Handwritten signature]*  
**K. V. Kondal Rao**  
 ADVOCATE & NOTARY  
 Appointed by the Govt. of T.S.  
 Alkapuri Colony, SRK Puram, Hyd - 500035

## ANNEXURE R1

S.No	Name and Location of the Industry	Date of Public Hearing	Category of Industry	Time & Venue of Public Hearing	Regional Office
9	M/s. Sharada Stonex for proposed Black Granite Mine (2.58 Ha.) at at Sy.No. 1164 & 1165 in Cheruvumadharam (V), Nelakondapalli (M), Khammam District	22.07.2022	Black Granite Mine	11:00 AM at Venue: in the premises of Zilla Parishad High School, Cheruvumadharam (V), Nelakondapalli (M), Khammam District.	Kothagudem
10	M/s. Sri Sai Metal Industries for proposed Rough Stone & Road Metal Quarry (7.54 Ha.) at Sy.No. 948(P), Chinnakonda (V), Choutuppal (M), Yadadri Bhuvanagiri District	20.07.2022	Rough stone and Road metal Mine	11:00 AM at Venue: Near the proposed quarry area, Chinnakonda (V), Choutuppal (M), Yadadri Bhuvanagiri District.	Nalgonda
11	M/s. Srimex Mines & Minerals, has proposed Quartz & Feldspar Mine in an extent of 12.95 Ha. located at Sy.No.22, Cheepununthala (V), Talakondapally, Rangareddy District	20.07.2022	Quartz & Feldspar	11:00 AM at Venue: Proposed project site i.e., Sy.No.22, Cheepununthala (V), Talakondapally, Rangareddy District.	Rangareddy-I
12	M/s. Jahnvi Minerals – 1(13.50 Ha), M/s. Jahnvi Minerals – 2(13.50 Ha), M/s. Vishruth Minerals – 1(14.90 Ha), M/s. Vishruth Minerals – 2(14.90Ha) & M/s. Vishruth Minerals – 3(6.566Ha) has proposed Rough Stone & Road Metal Mine of total 63.366 Ha. at Sy. No. 95, Mudhivenu (V), Kadthal (M), Rangareddy District	27.07.2022	Rough stone and Road metal Mine	11:00 AM at Venue: Proposed project site i.e., Sy. No. 95, Mudhivenu (V), Kadthal (M), Rangareddy District.	Rangareddy-I
13	13.44 Ha. Stone & Metal Quarry of M/s. Telangana State Mineral Development Corporation Limited (production capacity of 6,44,457 cum/annum) at Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District	29.07.2022	Stone & Metal Quarry	11:00 AM at proposed project site i.e., Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
14	13.44 Ha. Stone & Metal Quarry of M/s. Telangana State Mineral Development Corporation Limited (production capacity of 6,03,196 cum/annum) at Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.	29.07.2022	Stone & Metal Quarry	1:00 PM at proposed project site i.e., Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
15	10.117 Ha or 25.00 Acres Stone & Metal and Gravel/Morrum of Sri K. Krishna Reddy, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1

S.No	Name and Location of the Industry	Date of Public Hearing	Category of Industry	Time & Venue of Public Hearing	Regional Office
16	10.076 Ha. Stone & Metal Quarry of M/s. Sri Lakshmi Narasimha Metal Industries, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
17	10.7 Ha. M/s. BNR Stone Crusher, Sy.No.268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy Dist.	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
18	5.038 Ha or 12.45 Acres (6.0 Acres in Block No. 10A, 4.0 Acres in Block No. 10B and Acr 2.45 gts in Common Area) Stone & Metal and Gravel/Morrum Quarry of M/s. KRC Infra Projects, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
19	15.115 Ha or 37.35 Acres (26.0 Acres in Block Nos. A4, A5 & 36A, 4.0 Acres in Block Nos. B4 & B5 and 7.35 Acres in Common Area) Stone & Metal Quarry of Sri G. Malakondaiah, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
20	30.23 Ha or 74.70 Acres (36.0 Acres in Block No. 1A, 2A, 3A, 4A, 5A & 6A, 12.0 Acres in Block No. 3B, 4B & 5B, 8.0 Acres in Block No. 1B & 2B, 4.0 Acres in 6B and 14.70 acres of Common Area) Stone & Metal and Gravel/Morrum Quarry of M/s. Rock Crushing India Pvt. Ltd., Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
21	10.07 Ha or 24.90 Acres (12.0 Acres in Block Nos. 28A & 29A, 8.0 Acres in Block Nos. 28B & 29B and Acr 4.90 gts in Common Area) Stone & Metal and Gravel/Morrum Quarry of M/s. Rock Crushing India Pvt. Ltd., Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1

S.No	Name and Location of the Industry	Date of Public Hearing	Category of Industry	Time & Venue of Public Hearing	Regional Office
22	5.038 ha or 12.45 Acres. Stone & Metal quarry of M/s. Padmavathi Metal Industries, (6.0 Acres in Block No. 31A, 4.0 Acres in Block No. 31B and 2.45 Acres in Common Area) in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Rangareddy District.	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
23	5.038 Ha or 12.45 Acres. Stone & Metal Quarry of M/s. Shona Engineers, (6.0 Acres in Block No. 25A, 4.0 Acres in Block No. 25B and 2.45 Acres in Common Area) in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
24	5.038 ha or 12.45 Acres. Stone & Metal Quarry of M/s. Sai Baba Metal Industry, 6.0 Acres in Block No. 30A, 4.0 Acres in Block No. 30B and 2.45 Acres in Common Area) in Survey No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District	26.07.2022	Stone & Metal Quarry	10:00 AM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
25	5.038 ha or 12.45 Acres (6.0 Acres in A-Zone, Block No. 32A, 4.0 Acres in B-Zone, Block No. 32B and Acr 2.45 gts in Common Area) Stone & Metal and Gravel/Morrum of M/s. Sri Thirumala Stone Sand Metal Industry Survey No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
26	20.154 Ha or Acr 49.80 gts. (24.0 Acres in Block Nos. 15A, 16A, 13A & 14A, 8.0 Acres in Block Nos. 13B & 14B, Acr 8.0 in Block No. 15B & 16B and 9.80 acre of common area) Stone & Metal and Gravel/Morrum of M/s. Superfine Sand (Hyd) Ltd., Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
27	5.038 Ha or 12.45 Acres. (6.0 Acres in Block No. 22A, 4.0 Acres in Block No. 22B and Acr 2.45 gts in Common Area) Stone & Metal of M/s. Superfine Sand (Hyd) Ltd., Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal Quarry	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1

S.No	Name and Location of the Industry	Date of Public Hearing	Category of Industry	Time & Venue of Public Hearing	Regional Office
28	15.115 Ha or 37.35 Acres (18.0 Acres in Block Nos. 33A, 34A & 35A, 12.0 Acres in Block No. 33B, 34B & 35B and Acr 7.35 gts in Common Area) Stone & Metal Quarry of M/s. SAI ROHIT METAL INDUSTRIES, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal Quarry	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
29	10.07 Ha. or Acr 24.90 (12.0 Acres in Block No. 23A & 24A, 8.0 Acres in Block No. 23B & 24B, 4.90 acre of common area) Stone & Metal and Gravel/Morrum Quarry of M/s. Superfine Sand (Hyd) Ltd., Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
30	5.038 Ha or 12.45 Acres. Stone & Metal Mine of M/s. Vasavi Stone Crusher, Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal and Gravel/Morrum	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
31	20.153 Ha or 49.80 Acre. Stone & Metal Quarry of M/s. Telangana Rock Sand Pvt. Ltd., (24.0 Acres in Block Nos. 18A, 19A, 20A & 21A, 12.0 Acres in Block No. 18B, 19B & 20B, Acr 4.0 in Block No. 21B and 9.80 acre of common area) Sy. No. 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	26.07.2022	Stone & Metal Quarry	2:00 PM Venue: Proposed Project site i.e., 268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District	Rangareddy-1
32	8.5 Ha.Quartz & Feldspar Mine of M/s Sri Neelam Builders & Developers Sy.No. 315/P, Munnatur (V), Gopalpet (M), Wanaparthy District	29.07.2022	Quartz & Feldspar	11.00 AM and venue: in the proposed to Mining Activity premises at Survey Nos : 315/P, Munnatur (V), Gopalpet (M), Wanaparthy District	Hyderabad
33	16.997 Ha. Quartz & Feldspar Mine of M/s. R.R Stone Pvt. Ltd., Sy.No. 343/1(P), Jagatpally (V), Peddamandadi (M), Wanaparthy District	30.07.2022	Quartz & Feldspar	11 AM and Venue: in the proposed to Mining Activity premises at Sy. Nos : 343/1(P), Jagatpally (V), Peddamandadi (M), Wanaparthy District	Hyderabad
34	M/s. Salasar Iron & Steel Private, Limited. Sy.No. 417, 418P, Mogligidda (V), Farooqnagar (M), Rangareddy District.	05.08.2022	MS Ingots & Billets	11:00 AM, venue: within the industry premises	Hyderabad

<b>S.No</b>	<b>Name and Location of the Industry</b>	<b>Date of Public Hearing</b>	<b>Category of Industry</b>	<b>Time &amp; Venue of Public Hearing</b>	<b>Regional Office</b>
<b>35</b>	4.95 Ha. Rough Stone & road metal and Gravel Mine of M/s. Vuyyala Narayana, Sy. No. 738/1, Lakdaram (V), Patancheru (M), Sangareddy District,	28.07.2022	Rough Stone & Road Metal	11.00 AM near the proposed project site of M/s. Vuyyala Narayana, Sy. No. 738/1, Lakdaram (V), Patancheru (M), Sangareddy District,	Sangareddy-I
<b>36</b>	10.42 Ha. Rough Stone & road metal quarry of M/s. Sai Super Sand Minerals Pvt Ltd., located at Sy. No. 747/1, Lakdaram (V), Patancheru (M), Sangareddy District	28.07.2022	Rough Stone & Road Metal	2.00 PM near the proposed project site of M/s. Sai Super Sand Minerals Pvt Ltd. (Mine), Sy. No. 747/1, Lakdaram (V), Patancheru (M), Sangareddy District	Sangareddy-I



# TELANGANA STATE POLLUTION CONTROL BOARD REGIONAL OFFICE -I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

## ENVIRONMENTAL PUBLIC HEARING NOTIFICATION

In accordance with the Notification No. S.O.1533 (E), Dated 14-09-2006 of Ministry of Environment, Forests & Climate Change, Government of India, it is hereby notified that the mining activity above 5.0 Ha is required Public Hearing. 30.23 Ha or 74.70 Acres (36.0 Acres in Block No. 1A, 2A, 3A, 4A, 5A & 6A, 12.0 Acres in Block No.3B, 4B & 5B, 8.0 Acres in Block No.1B & 2B, 4.0 Acres in 6B and 14.70 acres of common area) of Stone & Metal and Gravel / Morrum Quarry of M/s. Rock Crushing India Pvt. Ltd., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State has proposed Stone & Metal and Gravel / Morrum Quarry in an area over an extent of 30.23Ha. It is hereby notified to conduct Environmental Public Hearing in Rangareddy District for the proposed project. The details of the project activities given by the project authorities are as follows:

1	Name of the Project with the Phone Number and Address	30.23 Ha or 74.70 Acres (36.0 Acres in Block No. 1A, 2A, 3A, 4A, 5A & 6A, 12.0 Acres in Block No.3B, 4B & 5B, 8.0 Acres in Block No.1B & 2B, 4.0 Acres in 6B and 14.70 acres of common area) of Stone & Metal and Gravel / Morrum Quarry of M/s. Rock Crushing India Pvt. Ltd., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State.
2	Location of the Project	Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, TS.
3	Name of the authorized person to be contacted with address and Phone number	<b>Sri G.Chandrashekar</b> , Managing Director, C/o. M/s. Rock Crushing India Pvt. Ltd., Shop No. 16, D.No. 116-2-10/3/16, 2nd Floor, Srikrupa Market, Malakpet, Hyderabad-500036. <b>Ph.No.:9949458888. Email: rockcrushingindiastone@gmail.com</b>
4	Capital cost of the Project	Total cost of the project is <b>Rs.100 Lakhs.</b>
5	Name of the project consultant/environmental consultant	<b>TEAM Labs Consultants</b> , B-115-117 & 509, Annapurna Block, Aditya Enclave, Ameerpet, Hyderabad-500038. Email:teamlabs@gmail.com Phone: 040-23748555/23748616.
6	Line of activity/Project capacity	Stone & Metal and Gravel/Morrum quarry
7	Date / Time / Venue of Public Hearing	<b>Date</b> : 26-07-2022 /10.00 A.M. <b>Venue</b> : At Project Site i.e., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, TS.
8	<b>Place of availability of executive summary (Telugu &amp; English) &amp; Draft EIA Report of the proposed project along with C.D.:</b> (1) O/o. The District Collector, Rangareddy District (2) O/o. The CEO, Zilla Parishad, Rangareddy District (3) O/o. The District Industries Centre, Rangareddy District (4) Regional Officer, Integrated Regional Office, Ministry of Environment, Forests & Climate Change, 3rd Floor, Aranya Bhavan, Saifabad, Hyderabad, Telangana. (5) T.S. Pollution Control Board, Regional Office-I, Rangareddy District, H.No.6-3-1219,Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016. (6) O/o. T.S. Pollution Control Board, Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500018 (7) O/o. T.S. Pollution Control Board, Zonal Office, H.No.6-3-1219, Block C, Ward No.91, 1st Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad -500016. (8) Revenue Divisional Office, Ibrahimpatnam, Rangareddy District (9) Tahasildar Office, Abdullapurmet Mandal, Rangareddy District (10) The Executive summary of the project both in Telugu & English are available at Gram Panchayat office of Chinnaraviryala Village.	

Suggestions, Views, Comments and objections of the Public, if any, are invited within 30 days from the date of Publication of this Notification. All the interested persons can also make written suggestions to the undersigned Officer of the T.S.Pollution Control Board and can also participate in the proceedings of the

 <b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>REGIONAL OFFICE - I, RANGAREDDY DISTRICT</b> <b>H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.</b>	
<b>ENVIRONMENTAL PUBLIC HEARING NOTIFICATION</b>	
<p>In accordance with the Notification No. S.O. 1533 (E), Dated 14-09-2006 of Ministry of Environment, Forests &amp; Climate Change, Government of India, it is hereby notified that the mining activity above 5.0 Ha is required Public Hearing. 10.07 Ha or 24.90 Acres (12.0 Acres in Block No. 23A &amp; 24A, 8.0 Acres in Block Nos. 23B &amp; 24B, 4.90 Acres of common area) Stone &amp; Metal and Gravel / Morrum Quarry of M/s. Superfine Sand (Hyd) Ltd., Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State has proposed Stone &amp; Metal and Gravel / Morrum Quarry in an area over an extent of 10.07 Ha. It is hereby notified to conduct Environmental Public Hearing in Rangareddy District for the proposed project. The details of the project activities given by the project authorities are as follows:</p>	
1	Name of the Project with the Phone Number and Address
2	Location of the project
3	Name of the Authorized person to be Contacted with address and Ph.No.
4	Capital Cost of the Project
5	Name of the project consultant/ environmental consultant
6	Line of Activity / Capacity
7	Date/Time/Venue of Public Hearing
8	Place of the availability of Executive Summary (Telugu & English) & Draft EIA Report of the proposed project along with C.D.
<p>Suggestions, Views, Comments and objections of the Public, if any, are invited within 30 days from the date of Publication of this Notification. All the interested persons can also make written suggestions to the undersigned Officer</p>	



A0753



### తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం.6-3-1219, ట్యాక్- C, వార్డ్ నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016.

#### పర్యావరణ ప్రజాశ్రావణ సేకరణ ప్రకటన

భారత ప్రభుత్వం, పర్యావరణ, ఆటవి మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ ప్రకటన నెం.S.O. నెం.1533 (E) తేది. 14 సెప్టెంబర్ 2008కు అనుగుణంగా, 10.117 Ha or 25.00 Acres శ్రీ కె. కృష్ణారెడ్డి, సర్వే నెం.268, చిన్నరాచిర్యాల గ్రామం, ఆబ్దుల్లాపూర్మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ మరియు గ్రానైట్/ మోరమ్ గనులకు ప్రతిపాదించినదని ఇందుమూలంగా ప్రకటించడమైనది. ప్రాజెక్ట్ ఆధారిత ద్వారా ఇవ్వబడిన ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1. ప్రాజెక్టు పేరు మరియు ఫోన్ నెంబర్, చిరునామా	శ్రీ కె. కృష్ణారెడ్డి, సర్వే నెం.268, చిన్నరాచిర్యాల గ్రామం, ఆబ్దుల్లాపూర్మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
2. ప్రాజెక్టు ప్రదేశము	సర్వే నెం.268, చిన్నరాచిర్యాల గ్రామం, ఆబ్దుల్లాపూర్మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
3. చిరునామా మరియు ఫోన్ నెం.తో సంప్రదించదగిన అధికృత వ్యక్తి పేరు	శ్రీ కె. కృష్ణారెడ్డి, H.No.3-152, బాలాపూర్ (గ్రామం & మండలం) రంగారెడ్డి జిల్లా -500055. ఫోన్ నెం.99595 83399 ఇ-మెయిల్: chinmaravinjala268@gmail.com
4. ప్రాజెక్టు మూలధన వ్యయం	ప్రాజెక్టు మొత్తం వ్యయం: రూ.50 లక్షలు
5. ప్రాజెక్టు కన్సల్టెంట్/ పర్యావరణ కన్సల్టెంట్ పేరు	Ms. టీమ్ ల్యాబ్స్ & కన్సల్టెంట్స్, ISO9001: 2015 సర్టిఫైడ్ సంస్థ, MoEFCC గుర్తింపు పొందిన రిజిస్ట్రేటర్, NABL ఆక్రెడిటెడ్ చేసిన రిజిస్ట్రేటర్, B-115 నుండి 117 & 509, అన్నపూర్ణ ట్యాక్, ఆదిత్య ఎన్క్లవ్, ఆమీర్పేట్, హైదరాబాద్-500038. ఫోన్ నెం.040-23748555/ 23748616. ఇ-మెయిల్: teamlabs@gmail.com
6. వ్యాపార స్వభావం/ సామర్థ్యం	స్టోన్ & మెటల్ మరియు గ్రానైట్/ మోరమ్ క్వారీ
7. ప్రజాశ్రావణ సేకరణ తేదీ/ సమయం/ ప్రదేశం	తేది: 26-07-2022, 10.00 AM, ప్రదేశం: సర్వే నెం.268, చిన్నరాచిర్యాల గ్రామం, ఆబ్దుల్లాపూర్మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
8. C.D.తో పాటు ప్రతిపాదించిన ప్రాజెక్టు యొక్క ముసాయిదా EIA రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మరీ (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించు ప్రదేశములు	<ol style="list-style-type: none"> <li>1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా</li> <li>3) జిల్లా పరిశ్రమల కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, ఆటవి మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, రూమ్ నెం.309, ఆరణ్య భవన్, సైఫాబాద్, హైదరాబాద్, తెలంగాణ</li> <li>5) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం.6-3-1219, ట్యాక్-C, వార్డ్ నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016.</li> <li>6) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, పర్యావరణ భవన్ A-3, ఇందిస్థియర్ వన్యేట్, ననత్ నగర్, హైదరాబాద్-500018</li> <li>7) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, జోనల్ కార్యాలయం: ఇ.నెం.6-3-1219, ట్యాక్-C, వార్డ్ నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016.</li> <li>8) రంగారెడ్డి జిల్లాలోని రెవిన్యూ డివిజన్ కార్యాలయం (RDO) ఇబ్రహీంపట్నం.</li> <li>9) రంగారెడ్డి జిల్లా, ఆబ్దుల్లాపూర్మెట్ మండల తహసీల్దార్ కార్యాలయం.</li> <li>10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మరీ తెలుగు &amp; ఇంగ్లీష్ రెండు చిన్నరాచిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.</li> </ol>

ప్రజల నుండి ఈ ప్రకటన ప్రచురణ తేదీ నుండి 30 రోజులలోగా ఏదేని సలహాలు, ఆభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరములు కోరబడుచున్నవి. ఆసక్తిగల వ్యక్తులు ఆయరూ తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి యొక్క దిగువ సంకేతకంపాడుకు వ్రాతపూర్వక సలహాలను పంపవచ్చును మరియు వైన నిర్దేశించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రజాశ్రావణ సేకరణ ప్రాసీడింగ్లో కూడా పాల్గొనవచ్చును.

ప్రదేశం: రంగారెడ్డి జిల్లా  
తేదీ: 23-06-2022

సం/- పర్యావరణ ఇంజనీర్  
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి  
ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా.



## తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయము -I, రంగారెడ్డి జిల్లా, ఇ.నెం.8-8-1219, బ్లాక్-C, వార్డు నెం.91, 2వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.

### పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన

భారత ప్రభుత్వం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ ప్రకటన నెం. S.O. నెం.1533 (E) తేది 14 సెప్టెంబర్, 2008కు అనుగుణంగా, 5.038 Ha or 12.45 Acres (6.0 Acres in బ్లాక్ నెం. 10A, 4.0 Acres in బ్లాక్ నెం. 10B and 2.45 Acres కామన్ ఏరియా) M/s. KRC ఇన్ఫ్రా ప్రాజెక్ట్స్ సర్వే నెం. 288, దిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ మరియు గ్రావెల్/ మోరమ్ గనులకు ప్రతిపాదించినదని ఇందుమూలంగా ప్రకటించడమైనది. ప్రాజెక్ట్ అథారిటీల ద్వారా ఇవ్వబడిన ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1	ప్రాజెక్టు పేరు మరియు ఫోన్ నెంబర్, చిరునామా	M/s. KRC ఇన్ఫ్రా ప్రాజెక్ట్స్ సర్వే నెం. 288, బ్లాక్ నెం.10A, బ్లాక్ నెం. 10B, దిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
2	ప్రాజెక్టు ప్రదేశము	సర్వే నెంబర్ 268, దిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
3	చిరునామా మరియు ఫోన్ నెం.తో సంప్రదించదగిన అధికృత వ్యక్తి పేరు	శ్రీ కె.మహేశ్వర్, పార్లనర్, M/s. KRC ఇన్ఫ్రా ప్రాజెక్ట్స్, H.No.2-3-534/1A/1, ప్లాట్ నెం.27, సాయి నగర్ కాలనీ, GSI ఫోస్ట్, నాగోల్, హైదరాబాద్. ఫోన్: నెం.99899312023. ఇ-మెయిల్: krcinfraprojectsquarry@gmail.com
4	ప్రాజెక్టు మూలధన వ్యయం	ప్రాజెక్ట్ మొత్తం వ్యయం: రూ.20 లక్షలు
5	ప్రాజెక్టు కన్సల్టెంట్/ పర్యావరణ కన్సల్టెంట్ పేరు	M/s. టీమ్ ల్యాబ్స్ & కన్సల్టెంట్స్, ISO9001 : 2015 సర్టిఫైడ్ సంస్థ, MbEFCC గుర్తింపు పొందిన లేబొరేటరీ, NABL అక్రెడిటేట్ చేసిన లేబొరేటరీ, B-115 నుండి 117 & 509, అన్నపూర్ణ బ్లాక్, ఆదిత్య ఎన్క్లేవ్, అమీరపేట్, హైదరాబాద్-500038. ఫోన్ నెం. 040-23748555/23748618. ఇ-మెయిల్: teamlabs@gmail.com
6	వ్యాపార స్వభావం/సామర్థ్యం	స్టోన్ & మెటల్ మరియు గ్రావెల్/మోరమ్ క్వారీ
7	ప్రజాభిప్రాయ సేకరణ తేదీ/ సమయం/ ప్రదేశం	తేది. 26-07-2022 10.00 A.M. ప్రదేశం: సర్వే నెం. 288, దిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
8	C.D.తో పాటు ప్రతిపాదిత ప్రాజెక్టు యొక్క ముసాయిదా EIA రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మరీ (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించు ప్రదేశములు	<ol style="list-style-type: none"> <li>1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా</li> <li>3) జిల్లా పరిశ్రమల కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, రూమ్ నెం.309, అరణ్య భవన్, సైఫాబాద్, హైదరాబాద్, తెలంగాణ.</li> <li>5) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-I రంగారెడ్డి జిల్లా: ఇ.నెం.8-8-1219, బ్లాక్-C, వార్డు నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.</li> <li>6) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, పర్యావరణ భవన్ A-3, ఇండస్ట్రియల్ ఎస్టేట్, సనత్ నగర్, హైదరాబాద్-500018.</li> <li>7) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, జోనల్ కార్యాలయం: ఇ.నెం. 8-8-1219, బ్లాక్-C, వార్డు నెం. 91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.</li> <li>8) రంగారెడ్డి జిల్లాలోని రెవిన్యూ డివిజన్ ల కార్యాలయం (RDO) ఇబ్రహీంపట్టం.</li> <li>9) రంగారెడ్డి జిల్లా, అబ్దుల్లాపూర్ మెట్ మండల తహసీల్దార్ కార్యాలయం</li> <li>10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మరీ తెలుగు &amp; ఇంగ్లీష్ రెండు దిన్నరావిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.</li> </ol>

ప్రజల నుండి ఈ ప్రకటన ప్రచురణ తేదీ నుండి 30 రోజులలోగా ఏవేని సలహాలు, అభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరములు కోరబడుచున్నవి. ఆసక్తిగల వ్యక్తులు అందరూ తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి యొక్క దిగువ సంతకందారుకు వ్రాతపూర్వక సలహాలను పంపవచ్చును మరియు పైన నిర్దేశించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రజాభిప్రాయ సేకరణ ప్రాసీడింగ్ లో కూడా పాల్గొనవచ్చును.

సం/- పర్యావరణ ఇంజనీర్

తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి  
ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా

ప్రదేశము: రంగారెడ్డి జిల్లా  
తేది: 23-06-2022  
DIPR RO No. 3657-PP/CL/AdvT/1/2022-23, Dt. 23-06-2022





**తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి**

ప్రాంతీయ కార్యాలయము -I, రంగారెడ్డి జిల్లా, ఇ.నెం.8-3-1219, బ్లాక్-C, వార్డు నెం.91, 2వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.

**పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన**

భారత ప్రభుత్వం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ ప్రకటన నెం. S.O. నెం.1533 (E) తేది 14 సెప్టెంబర్, 2008కు అనుగుణంగా, 20.154 Ha or 49.80 Acres (24.0 Acres in బ్లాక్ నెం. 15A, 16A, 13A & 14A, 8.0 Acres in బ్లాక్ నెం. 15B & 16B, Acre 9.80 కామన్ ఏరియా) M/s. సూపర్ ఫైన్ సాండ్ (హైదరాబాద్) లిమిటెడ్, సర్వే నెం. 288, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ మరియు గ్రావెల్/ మోరమ్ గనులకు ప్రతిపాదించినదని ఇందుమూలంగా ప్రకటించడమైనది. ప్రాజెక్ట్ అథారిటీల ద్వారా ఇవ్వబడిన ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1	ప్రాజెక్టు పేరు మరియు ఫోన్ నెంబర్, చిరునామా	M/s. సూపర్ ఫైన్ సాండ్ (హైదరాబాద్) లిమిటెడ్, 20.154 Ha or 49.80 Acres (24.0 Acres in బ్లాక్ నెం.15A, 16A, 13A & 14A, 8.0 Acres in బ్లాక్ నెం. 15B & 16B, Acre 9.80 కామన్ ఏరియా) సర్వే నెం. 288, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
2	ప్రాజెక్టు ప్రదేశము	సర్వే నెంబర్ 268, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
3	చిరునామా మరియు ఫోన్ నెం.తో సంప్రదించదగిన అధికృత వ్యక్తి పేరు	M/s. జి.మాలకొండయ్య, ప్రొఫ్రయిటర్, C/o. M/s. సూపర్ ఫైన్ సాండ్ (హైదరాబాద్) లిమిటెడ్, H.No. 16-88/1, ఫ్లాట్ నెం. 201, శ్రీలక్ష్మీ నిలయం, రోడ్ నెం.3, శ్రీకృష్ణానగర్ కాలనీ, దిల్ సుక్ నగర్ హైదరాబాద్-500080. ఫోన్: నెం.9391808451. ఇ-మెయిల్: superfinesand18@gmail.com
4	ప్రాజెక్టు మూలధన వ్యయం	ప్రాజెక్ట్ మొత్తం వ్యయం: రూ. 80 లక్షలు
5	ప్రాజెక్టు కన్సల్టెంట్/ పర్యావరణ కన్సల్టెంట్ పేరు	M/s. టీమ్ ల్యాబ్స్ & కన్సల్టెంట్స్, ISO9001 : 2015 సర్టిఫైడ్ సంస్థ, MbEFCC గుర్తింపు పొందిన లేబొరేటరీ, NABL అక్రెడిటేట్ చేసిన లేబొరేటరీ, B-115 నుండి 117 & 509, అన్నపూర్ణ బ్లాక్, ఆదిత్య ఎన్ క్వేట్, అమీర్ పేట్, హైదరాబాద్-500038. ఫోన్ నెం. 040-23748555/23748816. ఇ-మెయిల్: teamlabs@gmail.com
6	వ్యాపార స్వభావం/సామర్థ్యం	స్టోన్ & మెటల్ క్వారీ
7	ప్రజాభిప్రాయ సేకరణ తేది/ సమయం/ ప్రదేశం	తేది. 26-07-2022 2.00 P.M. ప్రదేశం: సర్వే నం. 288, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
8	C.D.తో పాటు ప్రతిపాదిత ప్రాజెక్టు యొక్క ముసాయిదా EIA రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మరీ (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించు ప్రదేశములు	<ol style="list-style-type: none"> <li>1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా</li> <li>3) జిల్లా పరిశ్రమల కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా</li> <li>4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, రూమ్ నెం.309, అరణ్య భవన్, సైఫాబాద్, హైదరాబాద్, తెలంగాణ.</li> <li>5) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-I రంగారెడ్డి జిల్లా: ఇ.నెం.8-3-1219, బ్లాక్-C, వార్డు నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.</li> <li>6) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, పర్యావరణ భవన్ A-3, ఇండస్ట్రియల్ ఎస్టేట్, సనత్ నగర్, హైదరాబాద్-500018.</li> <li>7) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, జోనల్ కార్యాలయం: ఇ.నెం. 8-3-1219, బ్లాక్-C, వార్డు నెం. 91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500018.</li> <li>8) రంగారెడ్డి జిల్లాలోని రెవిన్యూ డివిజన్ కార్యాలయం (RDO) ఇబ్రహీంపేటం.</li> <li>9) రంగారెడ్డి జిల్లా, అబ్దుల్లాపూర్ మెట్ మండల తహసీల్దార్ కార్యాలయం</li> <li>10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మరీ తెలుగు &amp; ఇంగ్లీష్ రెండు చిన్నరావిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.</li> </ol>

ప్రజల నుండి ఈ ప్రకటన ప్రచురణ తేదీ నుండి 30 రోజులలోగా ఏవేని సలహాలు, అభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరములు కోరబడుచున్నవి. ఆసక్తిగల వ్యక్తులు అందరూ తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి యొక్క దిగువ సంతకందారుకు వ్రాతపూర్వక సలహాలను పంపవచ్చును మరియు పైన నిర్దేశించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రజాభిప్రాయ సేకరణ ప్రాసీడింగ్స్ లో కూడా పాల్గొనవచ్చును.

**ప్రదేశము: రంగారెడ్డి జిల్లా**  
**తేది: 23-06-2022**  
**DIPR RO No. 3651-PP/CL/Adv/1/2022-23, Dt. 23-06-2022**

సం/- పర్యావరణ ఇంజనీర్  
 తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి  
 ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా

ప్రజల శాఖలు ఉన్నాయి.

**తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి**  
 ప్రాంతీయ కార్యాలయము -I, రంగారెడ్డి జిల్లా, ఇ.నెం.6-3-1219, బ్లాక్-C, వార్డు నెం.91,  
 2వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500016.

**పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన**

భారత ప్రభుత్వం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ ప్రకటన నెం. S.O. నెం.1538 (E) తేది 14 సెప్టెంబర్, 2006కు అనుగుణంగా, 5.038 Ha Ms. వాసవి స్టోన్ క్రషర్, సర్వే నెం. 268, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ మరియు గ్రావెల్/ మోరమ్ గనులకు ప్రతిపాదించినదని ఇందుమూలంగా ప్రకటించడమైనది. ప్రాజెక్ట్ అథారిటీల ద్వారా ఇవ్వబడిన ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1	ప్రాజెక్టు పేరు మరియు ఫోన్ నెంబర్, చిరునామా	Ms. వాసవి స్టోన్ క్రషర్, సర్వే నెం. 268, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
2	ప్రాజెక్టు ప్రదేశము	సర్వే నెంబర్ 268, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
3	చిరునామా మరియు ఫోన్ నెం.తో సంప్రదించదగిన అధికృత వ్యక్తి పేరు	శ్రీ ఎన్. భాస్కర్, పార్థనర్, C/o. Ms. వాసవి స్టోన్ క్రషర్, ప్లాట్ నెం. 13D, ఫిల్మ్ నగర్, జూబ్లీహిల్స్, హైదరాబాద్-500 096. ఫోన్: నెం.8688648389 ఇ-మెయిల్: ecvasavistone@gmail.com
4	ప్రాజెక్టు మూలధన వ్యయం	ప్రాజెక్ట్ మొత్తం వ్యయం: రూ.30 లక్షలు
5	ప్రాజెక్టు కన్సల్టెంట్/ పర్యావరణ కన్సల్టెంట్ పేరు	Ms. టీమ్ ల్యాబ్స్ & కన్సల్టెంట్స్, ISO9001 : 2015 సర్టిఫైడ్ సంస్థ, MbEFCC గుర్తింపు పొందిన లేబొరేటరీ, NABL అక్రెడిటేట్ చేసిన లేబొరేటరీ, B-115 నుండి 117 & 509, అన్నపూర్ణ బ్లాక్, ఆదిత్య ఎన్ క్లెవ్, అమీర్ పేట్, హైదరాబాద్-500038. ఫోన్ నెం. 040-23748555/23748616. ఇ-మెయిల్: teamlabs@gmail.com
6	వ్యాపార స్వభావం/సామర్థ్యం	స్టోన్ & మెటల్ క్వారీ
7	ప్రజాభిప్రాయ సేకరణ తేదీ/ సమయం/ ప్రదేశం	తేది. 26-07-2022 2.00 P.M. ప్రదేశం: సర్వే నెం. 268, చిన్నరావిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం
8	C.D.తో పాటు ప్రతిపాదిత ప్రాజెక్టు యొక్క ముసాయిదా EIA రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మరీ (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించు ప్రదేశములు	1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా 2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా 3) జిల్లా పరిశ్రమల కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా 4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, రూమ్ నెం.309, అరణ్య భవన్, సైఫాబాద్, హైదరాబాద్, తెలంగాణ. 5) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-I రంగారెడ్డి జిల్లా: ఇ.నెం.6-3-1219, బ్లాక్-C, వార్డు నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500016. 6) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, పర్యావరణ భవన్ A-3, ఇండస్ట్రియల్ ఎస్టేట్, సనత్ నగర్, హైదరాబాద్-500018. 7) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, జోనల్ కార్యాలయం: ఇ.నెం. 6-3-1219, బ్లాక్-C, వార్డు నెం. 91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, బేగంపేట్, హైదరాబాద్-500016. 8) రంగారెడ్డి జిల్లాలోని రెవిన్యూ డివిజన్ కార్యాలయం (RDO) ఇబ్రహీంపేట. 9) రంగారెడ్డి జిల్లా, అబ్దుల్లాపూర్ మెట్ మండల తహసీల్దార్ కార్యాలయం 10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మరీ తెలుగు & ఇంగ్లీష్ రెండు చిన్నరావిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.

ప్రజల నుండి ఈ ప్రకటన ప్రచురణ తేదీ నుండి 30 రోజులలోగా ఏవేని సలహాలు, అభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరములు కోరబడుచున్నవి. ఆసక్తిగల వ్యక్తులు అందరూ తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి యొక్క దిగువ సంతకందారుకు వ్రాతపూర్వక సలహాలను పంపవచ్చును మరియు పైన నిర్దేశించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రజాభిప్రాయ సేకరణ ప్రాసీడింగ్స్ లో కూడా పాల్గొనవచ్చును.

**ప్రదేశము: రంగారెడ్డి జిల్లా** **సం/- పర్యావరణ ఇంజనీర్**  
**తేది: 23-06-2022** **తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి**  
**DIPR RO No. 3647-PP/CL/Adv/1/2022-23, Dt. 23-06-2022** **ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా**



## తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి

ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం.6-3-1219, బ్లాక్ - C, వార్డ్ నెం.91,  
2వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016.

### పర్యావరణ ప్రజాభిప్రాయ సేకరణ ప్రకటన

భారత ప్రభుత్వం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పు మంత్రిత్వ శాఖ ప్రకటన నెం.స.ఓ. నెం.1533 (E) తేది. 14 సెప్టెంబర్ 2006కు అనుగుణంగా, 5.038 Ha or 12.45 Acres (6.0 Acres in A-Zone, బ్లాక్ నెం.32A, 4.0 Acres in B-Zone, బ్లాక్ నెం.32B & Acre 2.45 కామన్ ఏరియా) Ms. శ్రీ తిరుమల స్టోన్ సాండ్ మెటల్ ఇండస్ట్రీ, సర్వే నెం.268, దిన్నరాచిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రంలో స్టోన్ & మెటల్ మరియు గ్రానైట్/మోరమ్ గనులకు ప్రతిపాదించినదిని ఇందుమూలంగా ప్రకటించడమైంది. ప్రాజెక్ట్ అథారిటీల ద్వారా ఇవ్వబడిన ప్రాజెక్ట్ కార్యకలాపాల వివరాలు దిగువ విధంగా ఉన్నాయి.

1. ప్రాజెక్టు పేరు మరియు ఫోన్ నెంబర్, చిరునామా	Ms. శ్రీ తిరుమల స్టోన్ సాండ్ మెటల్ ఇండస్ట్రీ, 5.038 Ha or 12.45 Acres (6.0 Acres in A-Zone, బ్లాక్ నెం.32A, 4.0 Acres in B-Zone, బ్లాక్ నెం.32B & Acre 2.45 కామన్ ఏరియా) సర్వే నెం.268, దిన్నరాచిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
2. ప్రాజెక్టు ప్రదేశము	సర్వే నెం.268, దిన్నరాచిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
3. చిరునామా మరియు ఫోన్ నెం.తో సంప్రదించదగిన అధికృత వ్యక్తి పేరు	శ్రీమతి డి. ప్రభావతి, ప్రొఫ్రైయర్, Ms. శ్రీ తిరుమల స్టోన్ సాండ్ మెటల్ ఇండస్ట్రీ, H.No.17-1-386/88, SN రెడ్డి నగర్ కాలనీ, చంపాపేట, హైదరాబాద్-500079. ఫోన్ నెం.99595 83399. ఇ-మెయిల్: sathirumala@yandex.com
4. ప్రాజెక్టు మూలధన వ్యయం	ప్రాజెక్టు మొత్తం వ్యయం: రూ.40 లక్షలు
5. ప్రాజెక్టు కన్సల్టెంట్/పర్యావరణ కన్సల్టెంట్ పేరు	Ms. డీమ్ ల్యాబ్స్ & కన్సల్టెంట్స్, ISO9001: 2015 సర్టిఫైడ్ సంస్థ, MoEFCC గుర్తింపు పొందిన రేబోరేటరీ, NABL ఆక్రెడిటే చేసిన రేబోరేటరీ, B-115 నుండి 117 & 509, అన్నపూర్ణ బ్లాక్, ఆదిత్య ఎన్క్లేవ్, అమీర్పేట్, హైదరాబాద్-500038, ఫోన్ నెం.040-23748555/ 23748616. ఇ-మెయిల్: teamlabs@gmail.com
6. వ్యాపార స్వభావం/ సామర్థ్యం	స్టోన్ & మెటల్ మరియు గ్రానైట్/ మోరమ్ క్వారీ
7. ప్రజాభిప్రాయ సేకరణ తేదీ/ సమయం/ ప్రదేశం	తేది: 26-07-2022 2.00 PM. ప్రదేశం: సర్వే నెం.268, దిన్నరాచిర్యాల గ్రామం, అబ్దుల్లాపూర్ మెట్ మండలం, రంగారెడ్డి జిల్లా, తెలంగాణ రాష్ట్రం.
8. C.D.తో పాటు ప్రతిపాదిత ప్రాజెక్టు యొక్క ముసాయిదా EIA రిపోర్టు మరియు ఎగ్జిక్యూటివ్ సమ్మరీ (తెలుగు మరియు ఇంగ్లీషు) ప్రజల కోసం లభించు ప్రదేశములు	1) జిల్లా కలెక్టర్ కార్యాలయం, రంగారెడ్డి జిల్లా 2) CEO కార్యాలయం, జిల్లా పరిషత్, రంగారెడ్డి జిల్లా 3) జిల్లా పరిశ్రమల కేంద్ర కార్యాలయం, రంగారెడ్డి జిల్లా 4) సమీకృత ప్రాంతీయ కార్యాలయం, పర్యావరణ, అటవీ మరియు వాతావరణ మార్పుల మంత్రిత్వ శాఖ, ప్రాంతీయ కార్యాలయం, 3వ అంతస్తు, రూమ్ నెం.309, అరణ్య భవన్, సైఫాబాద్, హైదరాబాద్, తెలంగాణ 5) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా, ఇ.నెం. 6-3-1219, బ్లాక్-C, వార్డ్ నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016. 6) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, పర్యావరణ భవన్ A-3, ఇందిస్టియర్ వస్త్రేట్, సనత్ నగర్, హైదరాబాద్-500018 7) తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి కార్యాలయం, జోనల్ కార్యాలయం ఇ.నెం.6-3-1219, బ్లాక్-C, వార్డ్ నెం.91, 1వ అంతస్తు, కంట్రీ క్లబ్ వెనుక, కుందనబాగ్, ఉమానగర్, టేగంపేట్, హైదరాబాద్-500016. 8) రంగారెడ్డి జిల్లాలోని రెవిన్యూ డివిజన్ కార్యాలయం (RDO) ఇబ్రహీంపట్నం. 9) రంగారెడ్డి జిల్లా, అబ్దుల్లాపూర్ మెట్ మండల తహసీల్దార్ కార్యాలయం 10) ప్రాజెక్ట్ ఎగ్జిక్యూటివ్ సమ్మరీ తెలుగు & ఇంగ్లీష్ రెండు దిన్నరాచిర్యాల గ్రామ పంచాయతీ కార్యాలయం వద్ద లభించును.

ప్రజల నుండి ఈ ప్రకటన ప్రచురణ తేదీ నుండి 30 రోజులలోగా ఏవేని సలహాలు, ఆభిప్రాయాలు, వ్యాఖ్యలు మరియు అభ్యంతరములు కోరబడుచున్నవి. ఆసక్తిగల వ్యక్తులు ఆందోళన తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి యొక్క దిగువ సంకేతం ద్వారాకు వ్రాతపూర్వక సలహాలను పంపవచ్చును మరియు వైన నిర్దేశించిన తేదీ, సమయం మరియు ప్రదేశములో ప్రజాభిప్రాయ సేకరణ ప్రాసీడింగ్ లో కూడా పాల్గొనవచ్చును.

ప్రదేశం: రంగారెడ్డి జిల్లా  
తేదీ: 23-06-2022

సం/- పర్యావరణ ఇంజనీర్  
తెలంగాణ రాష్ట్ర కాలుష్య నియంత్రణ మండలి  
ప్రాంతీయ కార్యాలయం-1, రంగారెడ్డి జిల్లా.

To  
The District Collector  
Ranga Reddy District  
Lakdikapul  
Hyderabad

Date :01/07/2022

Sub: Reg- Seeking cancellation of Public Hearing issued vide Notification in various Newspapers dated 24/06/2022 and 26/07/2022 about the Stone metal Quarries/Mines in survey Number 268 of Chinnaravirala village, Abdullapurmetmandal, Ranga Reddy District.

Ref: GO No.89, dtd. 22<sup>nd</sup> March, 2006, Industries and Commerce (Mines-I) Department, Government of Telangana.

**Madam,**

- 1) It has come to our notice through the newspaper Publication about the Public hearing to take Opinion for establishment of the Stone metal Quarries/Mines in the survey Number 268 of chinnaravirala village, Abdullapurmetmandal. That the Mining and Stone Crushing activities are illegally continuing in the area for more than a decade.
- 2) That the Bandaraviryala mining zone was declared in 2006, as per GO No.89 dt.22/03/2006. This Mining zone was created to allocate Mining Leases to Lease Holders who were displaced from elsewhere in the Hyderabad/Ranga Reddy region and no criteria was followed then in allocation of the leases.

This GO 89 clearly mentioned the following as the basis for creation of a mining zone in the area.

- 1.1 Relocation of existing quarry mining leases which are falling near habitations
  - 1.2 Dispensing with individual quarry mining leases
  - 1.3 Allowing quarrying/mining operations beyond 1 KM from any water body/ lake reservoir and 500 m from human habitation
  - 1.4 Clearance from Pollution Control Board.
  - 1.5 Cancellations of all assignment lands by the Revenue Department
  - 1.6 Acquisition of patta lands, viz., Survey no.s 250, 251 & 253 falling within the mining zone, by providing alternative equivalent lands elsewhere.
2. Now the Telangana State Pollution control Board has Published Notification for Public Hearing on 24/06/2022 for taking Public opinion for Mines/Quarries establishment in the same survey number of 268 Chinnaraviralavillage, abdullapurmetMandal which are already existed and illegally operating without Environmental Clearence in the village Bandaravirala, HayathnagarMandal which is totally confusing.

3. That the illegal activity has been going on in 670 acres which were allotted for Mining in the area from the year 2006 from then many mine leases were allotted as the both the villages chinnaravirala, Bandaravirala are adjacent and the land comes under same revenue. That according to the newspaper Publication, almost 400 acres were Mentioned for public hearing in the same survey Number 268 but in different villages without considering cumulative impact.

4. Already this Bandaravirala Mining zone area is suffering with Heavy dust Pollution, water Pollution, Noise Pollution, agriculture loss, Property loss due to illegal mining and stone crushing activities. That the Gram panchayats of both the villages Chinnaravirala, Bandaravirala made resolutions on the illegal Mining and submitted to the respective authorities. Many Representations, complaints made by the locals, Villagers regards the pollution by the Stone crushing, Mining, Hot Mix Plants in the area and requested to take action on the illegal Mining, stone crushing activity. But till date no effective action initiated against this Illegal Mines.

5. That after suffering from Heavy environment Pollution and loss of agriculture, the villagers approached National Green tribunal filed case No OA No. 9 of 2022 to take action against the heavy Pollution by the Stone crushing Units, Quarries, Hot Mix Plants located in the area. That the NGT Bench constituted Joint Committee and directed to Inspect and to conduct detailed Environment Impact of Mining area of survey Number 268 till date there were no proper steps by the government with regards this Assessment.

6. That without taking proper action on the violations on the illegal mining, stone crushing Units in the area, calling for Public Hearing for the Mines with Different village names of same survey Number 268 is completely illegal, un acceptable under EIA Notification of 2006. The Mining Industries are the respondents who violated the TSPCB, CPCB, NGT guidelines from last 14 years and without EC and Consents from TSPCB (CFO & CFE).

7. That given the violations, it is imperative that the basic premises of mining zone no longer exists. In this regard, we submit the following:

- 7.1 Issue directions that illegal mining activity in Bandaraviryalamandal must be scrapped.
- 7.2 Facilitate restoration of the local environment to its pristine condition using monies from District Mineral Funds.
- 7.3 Enable payment of compensation to victims of the illegal quarrying operations, under Polluter Pays Principle.
- 7.4 Facilitate scrapping of GO No.89, dated 22<sup>nd</sup> March, 2006 which is the source of heavy pollution in HMDA area by way of mining zones in Telangana.
- 7.5 Undertake Environmental Impact Assessment of the area in 15 km radius from the centre point of survey no.268.
- 7.6 Conduct a survey of surface water bodies in the 10-km area of this area, called Bandaraviryala mining zone.

- 7.7 Safeguard water bodies by establishing the geographical coordinates of such water bodies (kunta/ tanks/ cheruvus) and Full Tank level (FTL) limits.
- 7.8. Provide free health facilities in the effected villages.
- 7.9 Organise a meeting with Revenue, Irrigation, TS Pollution Control Board, agriculture, Ground water, Health and HMDA officials to share information on the legal status of stone mining, crushing and coal tar units, develop a consolidated action plan to mitigate impacts on environment, ecology and health of people.
- 7.10 Undertake a detailed health impact assessment in the villages burdened by the stone quarry mining leases, in coordination with District Collector of YadadriBhongir district.
- 7.11 Assess damage to ground water aquifers due to these units and establish criminal liability.
- 7.12 Take action against stone mining and crushing units for encroachments and violations of water bodies.
- 7.13 Taking stringent action on illegal mining units, along with initiation of criminal procedures.
- 7.14 Draw a list of all stone crushing and mining units in the area and establish their legal status.

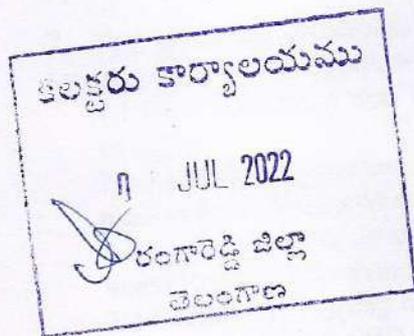
Warm regards,

P.Indirareddy

*P. Indirareddy*

Akiti Nikhil Kumar reddy

PH 939101 3054.



## ANNEXURE R2

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>CENTRAL LABORATORY</b> Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
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## AMBIENT AIR QUALITY ANALYSIS REPORT

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – I, Rangareddy District.	Report number	:	TSPCB/CL/Air/2020- 10204
	Issued Date	:	06.10.2020
	Reference	:	Complaint

Sampling Registration Date	:	05.10.2020	Sampling Date:	03.10.2020
Analysis starting Date	:	05.10.2020	Analysis completion date:	05.10.2020
Test Required	:	PM <sub>10</sub> , SO <sub>2</sub> , NO <sub>x</sub>		
Sample collected by	:	Regional Office – I, Rangareddy District.		

NAME AND ADDRESS OF THE SAMPLING SITE		M/s. Agricultural land of Smt. Kavitha Raghavendra Reddy, Sy. No. 249, Bandraviryala (V), Abdullapurmet (M), Rangareddy District.		
SAMPLING LOCATION		Upwind to the M/s. Tirumala stone crusher.		
SAMPLING DURATION		8 hours		
Details of different process units in the industry in operation at the time of sampling		-		
Parameter	UOM	Method	Conc. Value for 8 hrs	Standard Limit for 24 hours
Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	IS:5182(P:23) 2006	546	100
Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS:5182(P:2) 2001	4.0	80
Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	IS:5182(Part:6) 2006	20.1	80

Note: Analysis carried on samples as received

**Observations of Sampling Incharge.**

1. Heavy vehicular movement was observed on the road for transportation of the stone & sand.
2. Sampling location is 60 mtrs from the road.
3. The sampling location is about 50 mtrs from M/s. Tirumala stone crusher & about 300 mtrs from M/s. BNR Sand Manufacturing unit.

**Remarks:** The PM<sub>10</sub> value is exceeding the standard limit.



JOINT CHIEF ENVIRONMENTAL SCIENTIST (FAC)



**TELANGANA STATE POLLUTION CONTROL BOARD  
CENTRAL LABORATORY**

Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018

**AMBIENT AIR QUALITY ANALYSIS REPORT**

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – I, Rangareddy District	Report number	:	<b>TSPCB/CL/Air/2020- 10142</b>
	Issued Date	:	06.10.2020
	Reference	:	Complaint

Sampling Registration Date	:	03.10.2020	Sampling Date:	01.10.2020
Analysis starting Date	:	05.10.2020	Analysis completion date:	05.10.2020
Test Required	:	SPM, SO <sub>2</sub> , NO <sub>x</sub>		
Sample collected by	:	Regional Office – I, Rangareddy District		

<b>NAME AND ADDRESS OF THE SAMPLING SITE</b>			M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No. 268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District.	
<b>SAMPLING LOCATION</b>			Towards Eastern direction to the cone - I at 7 mtrs	
<b>SAMPLING DURATION</b>			8 hours	
<b>Details of different process units in the industry in operation at the time of sampling</b>			Jaw crusher, cone crusher – I, cone crusher – II, VS I, 3 screens final product.	
<b>Parameter</b>	<b>UOM</b>	<b>Method</b>	<b>Conc. Value for 8 hrs</b>	<b>Standard Limit for 24 hours</b>
Suspended particulate (SPM)	µg/m <sup>3</sup>	IS:5182(P:23) 2006	3097	600 (Fugitive emission)
Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS:5182(P:2) 2001	8.1	80
Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	IS:5182(Part:6) 2006	22.4	80

Note: Analysis carried on samples as received

**Observations of Sampling Incharge.**

1. Internal vehicular movement for loading of the material was observed.
2. Green belt was observed at the surrounding of the industry.
3. Conveyor belts covered with sheets.

**Remarks:** The SPM value is far exceeding the standard limit.

  
**JOINT CHIEF ENVIRONMENTAL SCIENTIST (FAC)**

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>CENTRAL LABORATORY</b> Paryavarana Bhavan, IE, A - 3, Sanathnagar, Hyderabad – 500 018
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**AMBIENT AIR QUALITY ANALYSIS REPORT**

ISSUED TO: The Environmental Engineer, Telangana State Pollution Control Board, Regional Office – I, Rangareddy District	Report number	: TSPCB/CL/Air/2020- 10141
	Issued Date	: 06.10.2020
	Reference	: Complaint

Sampling Registration Date	: 03.10.2020	Sampling Date:	01.10.2020
Analysis starting Date	: 05.10.2020	Analysis completion date:	05.10.2020
Test Required	: SPM, SO <sub>2</sub> , NO <sub>x</sub>		
Sample collected by	: Regional Office – I, Rangareddy District.		

<b>NAME AND ADDRESS OF THE SAMPLING SITE</b>			M/s. Tirumala Rock Sand Manufacturing Unit, Sy. No. 246/AA, 247/A, 247/AA & 249/AA, Bandraviryala (V), Abdullapurmet (M), Rangareddy District.	
<b>SAMPLING LOCATION</b>			Towards Eastern direction to the VS I at 7 mtrs	
<b>SAMPLING DURATION</b>			8 hours	
<b>Details of different process units in the industry in operation at the time of sampling</b>			Jaw crusher, cone crusher – I, cone crusher–II, VS I, 3 screens final product.	
<b>Parameter</b>	<b>UOM</b>	<b>Method</b>	<b>Conc. Value for 8 hrs</b>	<b>Standard Limit for 24 hours</b>
Suspended particulate (SPM)	µg/m <sup>3</sup>	IS:5182(P:23) 2006	7727	600 (Fugitive emission)
Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	IS:5182(P:2) 2001	6.0	80
Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	IS:5182(Part:6) 2006	19.5	80

Note: Analysis carried on samples as received

**Observations of Sampling Incharge.**

1. Internal vehicular movement for loading of the material was observed
2. Green belt was observed at the surroundings of the industries.
3. Conveyor belts covered with sheets.

**Remarks:** The SPM value is far exceeding the standard limit.

  
**JOINT CHIEF ENVIRONMENTAL SCIENTIST (FAC)**



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Name & Address of the industry : M/s. Superfine Sand (Hyderabad) Ltd.,  
Deshmukh (V), Pochampally (M),  
Yadadri District.

Location of the sampling point : Periphery of the industry near West side  
boundary in down wind direction.

Sample (F.P) No. : 2021 - 02 - 131

Date of Monitoring : 16.02.2021

Duration of Monitoring : 8 Hours

Monitoring conducted by : AES

Ambient Temperature : 32°C

Atmosphere condition : Clear

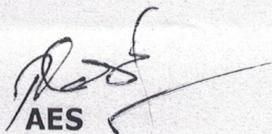
Issue Date : 20.02.2021

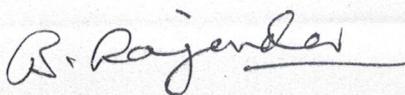
S. No.	Parameter	Value ( $\mu\text{g}/\text{m}^3$ )	Standard* ( $\mu\text{g}/\text{m}^3$ )
1	RSPM (PM10)	156	100

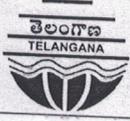
**RSPM:** Respirable Suspended Particulate Matter.

**Observations of the sampling incharge:**

- i. During monitoring the open area and internal roads are being wet with mobile water tanker.
- ii. During the monitoring dominant wind speed is medium.

  
AES

  
ENVIRONMENTAL ENGINEER



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

**AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT**

Name & Address of the industry	:	M/s. Sai Vikas Stone Crushing Industries, Sy.No. 64 & 76, Deshmukh (V), Pochampally (M), Yadadri District.
Location of the sampling point	:	Periphery of the industry near North west boundary in down wind direction.
Sample (F.P) No.	:	2021 - 02 - 130
Date of Monitoring	:	16.02.2021
Duration of Monitoring	:	8 Hours
Monitoring conducted by	:	AES
Ambient Temperature	:	32°C
Atmosphere condition	:	Clear
Issue Date	:	20.02.2021

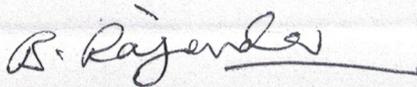
S. No.	Parameter	Value ( $\mu\text{g}/\text{m}^3$ )	Standard* ( $\mu\text{g}/\text{m}^3$ )
1	RSPM (PM10)	145	100

**RSPM:** Respirable Suspended Particulate Matter.

**Observations of the sampling incharge:**

- During monitoring the open area and internal roads are being wet with mobile water tanker.
- During the monitoring dominant wind speed is medium.

  
AES

  
ENVIRONMENTAL ENGINEER



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE: NALGONDA**

AMBIENT AIR QUALITY MONITORING ANALYSIS REPORT

Name & Address of the industry : M/s. Sri Venkata Shiva Metal Industries,  
Sy. No. 56/A, 65/A, Deshmukh (V),  
Pochampally (M), Yadadri District.

Location of the sampling point : Periphery of the industry near main gate in  
down wind direction.

Sample (F.P) No. : 2021 - 02 - 129

Date of Monitoring : 16.02.2021

Duration of Monitoring : 8 Hours

Monitoring conducted by : AES

Ambient Temperature : 32°C

Atmosphere condition : Clear

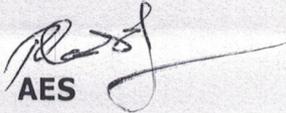
Issue Date : 20.02.2021

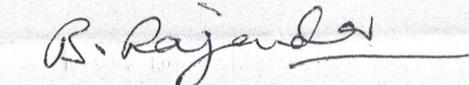
S. No.	Parameter	Value ( $\mu\text{g}/\text{m}^3$ )	Standard* ( $\mu\text{g}/\text{m}^3$ )
1	RSPM (PM10)	164	100

**RSPM:** Respirable Suspended Particulate Matter.

**Observations of the sampling incharge:**

- i. During monitoring the open area and internal roads are being wet with mobile water tanker.
- ii. During the monitoring dominant wind speed is medium.

  
AES

  
ENVIRONMENTAL ENGINEER



o/c

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020** 909

**Date: 20.02.2020**

**DESPATCHED**  
ON 20/02/2020

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District**-Causing air pollution to the villagers of Saddupally village- Operating industry without obtaining CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
  2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
  3. CFE Order No.1127-RR-I/TSPCB/ZO-HYD/TS-iPASS/CFE/2018-502, Dated 03.12.2018.
  4. Industry's CFO application through TS-iPASS vide UID No. SML006058251978CFO & TSOCCMMS Application No.2063117, received by this office on 02.08.2019.
  5. Inspection of the industry by Officials on 20.08.2019.
  6. TSPCB, RO-I, Rangareddy District CFO Verification Report dated 23.08.2019.
  7. T.O. Rejection Letter No.1127-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2019-327, dated 03.09.2019.
  8. Industry's CFO application Appeal through TS-iPASS vide UID No. SML006058251978CFO & TSOCCMMS Application No.2063117, received by this office on 06.09.2019.
  9. Compliant received from Sri Balachandra Reddy & Others on 11.12.2019.
  10. Inspection of the industry by Board Officials on 11.12.2019.
  11. TSPCB, RO-I, Rangareddy District report dt. 17.12.2019 received through mail by Zonal Office, Hyderabad on 18.12.2019.
  12. Task Force Committee meeting held on 12.02.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District** which is involved in Rock Sand - 1000 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference 3<sup>th</sup> cited, the Board has issue CFE to the industry on 03.12.2018.
5. **WHEREAS**, vide reference 9<sup>th</sup> cited, a complaint is received from Sri Balachandra Reddy & Others against M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District regarding air pollution caused to the villagers of Saddupally Village.
6. **WHEREAS**, vide reference 10<sup>th</sup> cited, the industry was inspected by the AEE-1, TSPCB, RO-I, Rangareddy District on 11.12.2019. During inspection, Sri Raghupathi, representative of the stone crusher was present. The details of the inspection are as follows:

- i. M/s. Sri Renuka Rock Sand is located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District.
- ii. The industry has obtained CFE of the Board vide order dated 03.12.2018 for Rock Sand - 1000 TPD.
- iii. Earlier, the industry has applied for CFO under TS-iPASS for Rock Sand - 1000 TPD. This office forwarded the CFO verification report to Zonal Office, on 23.08.2019.
- iv. The CFO application was placed in the CFO Committee meeting held on 29.08.2019. After detailed discussions, the committee recommended to reject the CFO application for the following reasons:
  - a) The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - b) The industry has not covered the screen with M.S. Sheets
  - c) The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.
  - d) The industry has not provided water meter to assess the water consumption. vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - e) The industry has not provided BT road from quarry to stone crushing unit.
  - f) The industry is not carrying regular cleaning and wetting of the ground within the premises.
  - g) The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - h) Frequent complaints on air pollution have been received against the industry.
- v. Now, the industry again applied for CFO of the Board. In this regard, the Board Officials inspected the industry on 11.12.2019 and observed the following:
  - a) The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - b) The industry has not covered the screen with M.S. Sheets
  - c) The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.
  - d) The industry has not provided water meter to assess the water consumption. vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - e) The industry has not provided BT road from quarry to stone crushing unit.
  - f) The industry is not carrying regular cleaning and wetting of the ground within the premises.
  - g) The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - h) The stone crusher has not laid metal roads within the premises.
  - i) The industry has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - j) The industry also carrying out water spraying on road to suppress dust.
  - k) The industry has made plantation (about 1000 saplings) along the boundary and in the premises.
- vi. The stone crusher is surrounded by North: Road; South: Open land followed by Hillock; East: M/s. Sai Rohit Metals; West: Agricultural Fields (Paddy). The nearest habitation is Saddupally (V) located at a distance of about 1.8 KM in S-W direction.
- vii. The industry consumes water of about 5.0 KLD (water sprinkling – 3 KLD, Gardening & Irrigation - 1.0 KLD & Domestic – 1.0 KLD) and generates

wastewater of 0.8 KLD from domestic. A septic tank followed by soak pit is proposed to discharge domestic effluents.

- viii. The industry has installed the stone crusher and producing stone metal (20mm, 12mm & 6 mm) along with the Rock Sand. As per CFE dated 03.12.2018, the industry is permitted to Rock sand – 1000 TPD only.
  - ix. The industry has not installed any DG Set.
  - x. During the inspection, the stone crusher was not in operation, due to maintenance. However, the stone crusher was in operation as per the information given by the representative of the crusher.
  - xi. **It is further submitted that as per Hon'ble NGT OA No.106 of 2016, the industry without valid consent of the Board shall not be operated.**
7. **WHEREAS** vide reference 11<sup>th</sup> cited, the EE, RO-I, Rangareddy District has forwarded the report to this office for taking further necessary action.
  8. **WHEREAS**, vide reference 12<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted Legal Hearing before the Zonal office, TF Committee on 12.02.2020 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. After detailed discussions and careful consideration of material facts of the case, the committee recommended to issue closure orders to the industry for the following reasons:
    - i. The industry is operating without obtaining CFO of the Board.
    - ii. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
    - iii. The industry has not covered the screen with M.S. Sheets.
    - iv. The industry has not provided dust bunker to store the stone dust. Belt conveyer also not covered with MS Sheets.
    - v. The industry has not provided water meter to assess the water consumption.
    - vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
    - vii. The industry has not provided BT road from quarry to stone crushing unit.
    - viii. The industry is not carrying regular cleaning and wetting of the ground within the premises.
    - ix. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
    - x. The industry has not laid metal roads within the premises.
    - xi. The industry has not installed any DG Set.
  9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. Under the Powers vested with the Telangana State Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the Board hereby issues **CLOSURE ORDER** to your industry and you are hereby directed to stop all the industrial activities with immediate effect from the date of this order, in the interest of public health and environment.
  10. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
  11. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a

term which shall not be less than one year six months which may be extended to six years and with fine.

12. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **20.02.2020**

*20/2/2020*  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sri Renuka Rock Sand,  
Sy. No.253AA, 253E & 259E,  
Banda Raviryala, Abdullapurmet (M),  
Rangareddy District.

**Copy submitted to**

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The Superintending Engineer (Operations), Saroornagar Circle, Road No. 2, Plot No. 10, Sai Nagar Colony, Alkapuri 'X' Road, Rangareddy District.
5. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 910**

**Date: 20.02.2020**

**DESPATCHED  
ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District** - Operating industry without obtaining CFE & CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

**Ref:** Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- Date: 20.02.2020.

\* \* \*

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District** with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District** under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **20.02.2020**

*Sathy 20/2/2020*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**  
**The Superintending Engineer (Operations),**  
**Saroornagar Circle,**  
**Road No. 2, Plot No. 10, Sai Nagar Colony,**  
**Alkapuri 'X' Road, Rangareddy District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020** 907

**Date: 20.02.2020**

**DESPATCHED**  
**ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against **M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District** - Causing air pollution to the villagers and crop damage in the agricultural lands- Operating industry without obtaining CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
  2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
  3. CFE Order No.-ABP/TSPCB/RO-RR-I/CFE/2019-268, Dated 24.07.2019.
  4. Compliant received from Sri Balachandra Reddy, Chalma Reddy & Others on 11.12.2019.
  5. Inspection of the industry by Board Officials on 16.12.2019.
  6. TSPCB, RO-I, Rangareddy District report dt. 17.12.2019 received through mail by Zonal Office, Hyderabad on 18.12.2019.
  7. Task Force Committee meeting held on 12.02.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of **M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District** which is involved in Stone Metal (6mm, 8mm, 20mm & 40mm) and Robo Sand - 1000 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference 3<sup>th</sup> cited, the Board has issue CFE to the industry on 24.07.2019.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, a complaint is received from Sri Balachandra Reddy & Others against **M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District** regarding air pollution caused to the villagers of Saddupally Village and crop damage due to the particulate matter deposition in the agricultural lands.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the industry was inspected by the AEE-2 TSPCB, RO-I, Rangareddy District on 16.12.2019. During inspection, Sri Kiran, Supervisor, of the stone crusher was present. The details of the inspection are as follows:
  - i. M/s. Sai Rohit Metal Industries has set up a stone crusher and rock sand unit at Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5, 268, Banda Raviryala, Abdullapurmet(M), Rangareddy District.
  - ii. During the inspection the industry is in operation.
  - iii. The industry has obtained CFE of the Board vide order dated 24.07.2019 for Stone Metal(6mm, 8mm, 20mm & 40mm) and Robo Sand- 1000 TPD.
  - iv. The industry is operating without obtaining CFO of the Board.

- v. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - vi. The industry has installed one primary crusher, 3 no.s of secondary crushers and 3 no.s of vibrating screens. The industry has not covered primary crusher, secondary crushers, vibrating screens.
  - vii. The industry has not provided MS Sheets to cover the belt conveyor.
  - viii. The industry has not provided water meter to assess the water consumption.
  - ix. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - x. The industry has not developed Green belt towards North, East, West directions.
  - xi. The industry has not provided closed storage area for products.
  - xii. The industry has not provided BT road from quarry to stone crushing unit.
  - xiii. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
  - xiv. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - xv. Frequent complaints on air pollution have been received against the industry. Heavy dust emissions were observed near the primary crusher, vibrating screen, conveyor belts and final metal loading area.
  - xvi. The industry is quarrying the raw material from a quarry nearby. As per this office records, the quarry has not obtained Environmental Clearance.
  - xvii. **It is further submitted that as per Hon'ble NGT OA No.106 of 2016, the industry without valid consent of the Board shall not be operated.**
7. **WHEREAS** vide reference 6<sup>th</sup> cited, the EE, RO-I, Rangareddy District has forwarded the report to this office for taking further necessary action.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted Legal Hearing before the Zonal office, TF Committee on 12.02.2020 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. After detailed discussions and careful consideration of material facts of the case, the committee recommended to issue closure orders to the industry for the following reasons:
- i. The industry is operating without obtaining CFO of the Board.
  - ii. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The industry has not covered primary crusher, secondary crushers, vibrating screens.
  - iv. The industry has not provided MS Sheets to cover the belt conveyor.
  - v. The industry has not provided water meter to assess the water consumption.
  - vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - vii. The industry has not developed green belt towards North, East, West directions.
  - viii. The industry has not provided closed storage area for products.
  - ix. The industry has not provided BT road from quarry to stone crushing unit.
  - x. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
  - xi. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - xii. Frequent complaints on air pollution have been received against the industry. Heavy dust emissions were observed near the primary crusher, vibrating screen, conveyor belts and final metal loading area.
  - xiii. The industry is quarrying the raw material from a quarry nearby and the quarry has not obtained Environmental Clearance.

9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. Under the Powers vested with the Telangana State Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the Board hereby issues **CLOSURE ORDER** to your industry and you are hereby directed to stop all the industrial activities with immediate effect from the date of this order, in the interest of public health and environment.
10. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry**, in the interest of protecting public health and environment.
11. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
12. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **20.02.2020**

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

To  
M/s. Sai Rohit Metal Industries,  
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,  
253/A/A/2, 4, 253/AA/1, 3, 5 & 268,  
Banda Raviryala, Abdullapurmet (M),  
Rangareddy District.

**Copy submitted to**

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The Superintending Engineer (Operations), Saroornagar Circle, Road No. 2, Plot No. 10, Sai Nagar Colony, Alkapuri 'X' Road, Rangareddy District.
5. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 908**

**Date: 20.02.2020**

**DESPATCHED  
ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Operating industry without obtaining CFE & CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 - **DISCONNECTION OF POWER SUPPLY - ORDERS – ISSUED** – Reg.

**Ref:** Order No. 15–RR-I/TSPCB/ZO-HYD/TF/2020- Date: 20.02.2020.

\* \* \*

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as industry is operating without CFO of the Board and causing air pollution control to the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **20.02.2020**

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**  
**The Superintending Engineer (Operations),**  
**Saroornagar Circle,**  
**Road No. 2, Plot No. 10, Sai Nagar Colony,**  
**Alkapuri 'X' Road, Rangareddy District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



# 40 TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. RR-I-01/TSPCB/U-V/TF/2020- 2264**

**Dt.29.01.2020**

Sub : M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Revocation of Closure Orders** - Issued - Reg.

Ref : 1. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2019-692 dated 11.12.2019.  
2. Your unit letter dated 19.12.2019.  
3. Inspection of your industry by the Board officials on 03.01.2020.  
4. Order No.1236-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2020-638 dated 06.01.2020.

\*\*\*

1. WHEREAS, you are operating the industry located at Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District and engaged in stone crushing activity.
2. WHEREAS, the Board issued closure orders to the unit vide order dated 11.12.2019 for operating without valid CFE & CFO of the Board.
3. WHEREAS, vide letter dated 19.12.2019, you have requested the Board for revocation of closure orders.
4. WHEREAS, the Board officials inspected your unit on 03.01.2020 and observed the compliance as follows:

S.No.	Condition	Compliance
1.	The industry is operating without obtaining CFO (Consent for Operation) of the Board.	The industry has now applied for CFO of the Board through TS-iPASS
2.	The industry has stored huge quantity of dust, stone chips openly within the premises and causing lot of fugitive emissions during the wind movement.	During inspection approximately 15MT of Robo sand/stone dust is stored openly. The industry representative informed that they will clear the storage within 10 days
3.	The industry has not laid BT / Metal Roads within the premises as per the consent condition.	The industry has laid metal roads within the premises.
4.	The industry has not provided wind breaking walls as per the consent condition.	Not complied
5.	The industry has not provided MS Sheets to the dust belt conveyors as per the consent condition.	The industry has provided MS sheets the dust belt conveyors.
6.	The industry is not maintaining the records / registers to verify the quantity of products manufactured.	Not complied
7.	The industry has not provided water meters and register to assess the actual wastewater generation.	Not complied
8.	As per the CFE order, the industry shall maintain a setback of 100mts towards road and develop greenbelt towards road. The industry is not complying the condition.	The distance from the boundary of the unit to the National Highway is more than 6kms and MDR / Village Road is more than 1.4 Km. The industry has developed the green belt all along the boundary of the crusher.
9.	Housekeeping of the industry is very poor.	Satisfactory. Dust deposition was observed.
10.	The industry has not developed green belt as per the consent condition.	The industry has developed the green belt all along the boundary of the crusher.
11.	The industry is not complying the conditions stipulated in the CFE order.	CFE Order Schedule-B condition wise compliance is submitted below.

Compliance of the industry on CFE / Schedule – B conditions. dated 31.07.2018

Sl.No.	Condition	Compliance															
1.	This order is valid for a period of 5 years from the date of issue.	---															
2.	The industry shall report progress on implementation of the project to this office regularly.	Not complied															
3.	The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities. <table border="1" data-bbox="343 618 970 887"> <thead> <tr> <th>S. No</th> <th>Purpose</th> <th>Total (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Water sprinkling &amp; Dust Suppression)</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>2.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>6.0 KLD</b></td> </tr> </tbody> </table>	S. No	Purpose	Total (KLD)	1.	Process (Water sprinkling & Dust Suppression)	3.0 KLD	2.	Gardening	2.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>6.0 KLD</b>	The industry has not provided water meters and register to assess the actual water consumption.
S. No	Purpose	Total (KLD)															
1.	Process (Water sprinkling & Dust Suppression)	3.0 KLD															
2.	Gardening	2.0 KLD															
3.	Domestic	1.0 KLD															
<b>Total</b>		<b>6.0 KLD</b>															
4.	The maximum waste water generation (KLD) shall not exceed the following: <table border="1" data-bbox="359 954 925 1115"> <thead> <tr> <th>S. No.</th> <th>Wastewater generation</th> <th>Proposed (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>0.5 KLD</b></td> </tr> </tbody> </table> <table border="1" data-bbox="359 1115 1045 1290"> <thead> <tr> <th>Effluent source</th> <th>Standards to be complied</th> <th>Mode of final disposal</th> </tr> </thead> <tbody> <tr> <td>Domestic (0.5 KLD)</td> <td>---</td> <td>Septic Tank followed by soak pit</td> </tr> </tbody> </table>	S. No.	Wastewater generation	Proposed (KLD)	1.	Domestic	0.5 KLD	<b>Total</b>		<b>0.5 KLD</b>	Effluent source	Standards to be complied	Mode of final disposal	Domestic (0.5 KLD)	---	Septic Tank followed by soak pit	The industry has not provided water meters and register to assess the actual wastewater generation.
S. No.	Wastewater generation	Proposed (KLD)															
1.	Domestic	0.5 KLD															
<b>Total</b>		<b>0.5 KLD</b>															
Effluent source	Standards to be complied	Mode of final disposal															
Domestic (0.5 KLD)	---	Septic Tank followed by soak pit															
5.	The industry shall maintain a setback of 100mts towards road and develop greenbelt towards road.	Maintaining.															
6.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.															
7.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The industry has covered with MS Sheets.															
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry has provided closed bunker. The industry is providing MS sheets the dust belt conveyors. The work is in progress.															
9.	The industry shall provide water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinkling system.															
10.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinkling system.															
11.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has not provided wind breaking walls around the crusher.															
12.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has not constructed BT roads from quarry to stone crushing unit.															
13.	The industry shall construct metal roads within the premises.	The industry has laid metal roads within the premises.															
14.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Satisfactory. Dust deposition on the ground was observed.															

15.	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed greenbelt along the boundary of the crusher
16.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	AAQM an SPM analysis is not yet carried out in the industry
17.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	A complaint is received from Smt. B. Kavita against stone crushers regarding air pollution caused to the villagers and crop damage due to the particulate matter deposition in the agricultural lands.
18.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	
19.	The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.	
20.	The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.	Complied.
21.	Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.	Complied.
22.	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	---
23.	The industry shall comply with all the directions issued by the Board from time to time.	---

Remarks:

- During the inspection, stone crusher is not in operation as TSSPDCL has disconnected power supply.
- The industry has obtained CFE vide order dated 31.07.2018 for Robo Sand - 70000 Kgs/day, 20 mm Metal - 70000 Kgs/day, 6 mm Metal -70000 Kgs/day, GSB -70000 Kgs/day & Dust - 70000 Kgs/day.
- The industry has provided dust containment cum suppression system for rock sand collection hopper.
- The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
- The industry has provided greenbelt on all along the boundary of the industry.
- The industry has provided dust bunkers to store the produced stone dust, Robo sand and GSB
- The industry has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations. The industry has provided cladding to vibrating screen. The industry is providing MS sheets the dust belt conveyors. The work is in progress.
- The industry has constructed metal roads within the premises.
- The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
- The industry has not provided BT road from quarry to stone crushing unit.
- The industry has not provided any D.G. Set.

5. WHEREAS, the Board vide order dated 06.01.2020 issued CFO to the unit with a validity period upto 31.12.2020.

6. WHEREAS, after careful consideration of all the material facts of the case, the Board hereby revokes the Closure Orders issued to your industry with following conditions :

- i. The crusher shall comply with all the CFO conditions issued by the Board.
- ii. The crusher shall provide and maintain the following and ensure that there will not be dust / air pollution from the unit.
  - a) Cladding to the crushers, Vibratory screen & Conveyor belts.

- b) Mechanical Water sprinklers at all the dust generation sources
  - c) Elevated closed bunker for collection of dust
  - d) Metal / Concrete roads within the crusher premises.
  - e) Wind breaking walls / green cloth all around the crusher to prevent dust spreading outside the crusher.
- iii. The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.
  - iv. The unit shall revalidate the Bank Guarantee for another one year before the expiry towards the compliance of Board directions.
7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit.
  8. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
  9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA&249/AA,  
Bandaraviryala (V), Abdullapurmet (M),  
Rangareddy District**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Rangareddy - South / Greater Hyderabad, TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad - 500 020
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE,RO-Hyderabad for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

  
**Senior Environmental Engineer (FAC)  
(UH - V)**

*of e*



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. RR-I-01/TSPCB/U-V/TF/2020 - 2265**

**Dt:29.01.2020**

Sub : M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Restoration of power supply Orders - Issued** - Reg.

Ref : 1. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2019-692 dated 11.12.2019.  
2. Your unit letter dated 19.12.2019.  
3. Order No. RR-I-01/TSPCB/U-V/TF/2019 dated 29.01.2020.

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In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to disconnect the power supply to M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District.

In the 2<sup>nd</sup> reference cited, the industry has requested for permanent revocation of closure orders. After careful consideration of all facts of the case, the Board has decided to revoke the closure orders issued to the industry.

The Board hereby directs the T.S.S.P.D.C.L to restore the power supply to M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To  
The Superintending Engineer (Operations),  
Rangareddy - South / Greater Hyderabad  
TSSPDCL, Nanal Nagar X Roads  
Rethibowli, Hyderabad - 500 020.**

Copy to :

1. The District Collector, Rangareddy District for favour of information.
2. The E.E., RO, Hyderabad for information and necessary action.
3. Concerned file.

**//T.C.F.B.O//**

**Senior Environmental Engineer (FAC)  
(UH- V)**

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DESPATCHED  
ON: 29.1.2020

29/1/2020



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

## BY REGD. POST WITH ACK. DUE

**Order No. RR.I-01/TSPCB/U-I/TF/2019- 666**

**Dt:26.08.2020**

Sub : M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala (V), Hayathnagar (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Orders** – Issued – Reg.

Ref : 1. CFO Order dated 21.01.2019  
2. Order No. RR.I-01/TSPCB/U-I/TF/2019-551 Dt. 13.06.2019  
3. Your unit letter dated 01.07.2019.  
4. Inspection of the crusher by Board Officials on 22.07.2019.

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1. WHEREAS, you are operating the unit located at Sy.No.293/1,Banda Raviryala (V), Hayathnagar (M), Rangareddy District and engaged in Stone Crushing activity.
2. WHEREAS, the Board issued CFO order to the unit vide order dated 21.01.2019 with a validity upto 31.01.2023.
3. WHEREAS, the Board issued extension of temporary revocation of closure orders to the unit vide order dated 13.06.2019 which is valid upto 10.07.2019.
4. WHEREAS, vide letter dated 01.07.2019 you have requested the Board for permanent revocation of Closure orders.
5. WHEREAS, the Board officials inspected the unit on 19.02.2019 and observed the following :

Sl. No	Conditions	Compliance
1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. a. Cladding to the crushers, Vibratory screen & Conveyor belts. b. Mechanical Water sprinklers at all the dust generation sources. c. Elevated closed bunker for collection of dust. d. Metal / Concrete roads within the crusher premises. e. Wind breaking walls all around the crusher.	The industry has provided cladding to the crushers and vibratory screen & conveyor belts. The industry provided mechanical water sprinklers at all the dust generation sources. The industry has provided elevated closed bunker for collection of dust. The industry has provided metal roads within the crusher premises. The industry has provided wind breaking walls around the crusher.
3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.	The industry has submitted undertaking that approximately above 1,00,000 MT is present in the quarry ready for crushing and only this stone boulders will be used for crushing.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall	The industry submitted Bank Guarantee dated 21.06.2019 for Rs. 1 Lakh which is valid upto 22.06.2020

DESPATCHED  
ON: 28/8/2020

regularly extend the same until further orders of the Board.
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Compliance of the CFO conditions are as follows :

S. No	Condition	Compliance												
1.	<p>The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>0.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0</td> </tr> <tr> <td></td> <td><b>Total</b></td> <td><b>1.5</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	0.5	2.	Domestic	1.0		<b>Total</b>	<b>1.5</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	0.5												
2.	Domestic	1.0												
	<b>Total</b>	<b>1.5</b>												
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--												
3.	<p>The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards Ug</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No	Parameters	Standards Ug	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	3.	NOx	80	The industry was not in operation during inspection.
S.No	Parameters	Standards Ug												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												
3.	NOx	80												
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied												
	The industry shall obtain permanent permits from the Mines and geology department for carrying out the mining activity within three(3) months.	The industry has not obtained permanent permits from the Mines and geology department for carrying out the mining activity. The industry has proposed to source the raw material from the adjacent quarry M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Hayathnagar(M), Rangareddy District. During inspection the quarried stone boulders quantity is assessed to be approximately above 1,00,000 MT.												

6.	The industry shall provide cladding to the vibrating screen is as to arrest the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.
7.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by bring below the bunker bins.
9	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
10	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinklers on the conveyer carrying raw materials from the bunker to the crusher.
12	The industry shall construct BT road from quarry to stone crushing unit.	--
13	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
14	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is carrying regular cleaning and wetting of the ground within the premises
15	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed about 100m thick green belt along the boundary of the crusher within the 50m buffer zone towards north-west direction which is followed by 40ft road. The Stone Crusher is also maintaining the green belt in all directions along the boundary of the crusher
16	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--
17	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	--
18	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complying with the condition.
19.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Submitted.
20	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyer carrying raw materials from bunker to the crusher.
20	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees
21	The industry shall maintain good housekeeping within the plant premises.	Housekeeping of the industry needs to be improved.
22	The industry shall comply with all the directions issued by the Board from time to time.	--

23	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--
24	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	---
25	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--

**Remarks:**

- i. During the inspection, stone crusher is not in operation. The TSSPDCL has disconnected power supply.
  - ii. The Stone Crusher is operating since 1989.
  - iii. The unit has obtained the CFO of the Board vide order dated 21.01.2019 with a validity period upto 31.01.2023 for Stone Chips 20 mm - 15 TPD, Stone Chips 12 mm - 8 TPD & Stone Chips 6 mm - 6 TPD.
  - iv. The industry has provided dust containment cum suppression system for rock sand collection hopper.
  - v. The industry has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - vi. The industry has provided elevated closed bunker for collection of dust. The dust conveyor is fully covered with M.S. Sheets.
  - vii. The industry has provided water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher.
  - viii. The industry has provided metal sheets on North, East and South directions as wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - ix. The industry has developed about 100m thick green belt along the boundary of the crusher within the 50m buffer zone towards north-west direction which is followed by 40ft road. The Stone Crusher is also maintaining the green belt in all directions along the boundary of the crusher. The crusher has provided metal roads within the premises and from the captive mine to the crusher.
  - x. The industry has proposed to source the raw material from the adjacent quarry M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1, Banda Raviryala(V), Hayathnagar(M), Rangareddy District. During inspection the quarried stone boulders quantity is assessed to be approximately above 90,000 MT.
6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of Closure orders for a further period of **Six Months from the date of this order** with the following conditions :
- i. The crusher shall comply with all conditions stipulated in the CFO order issued by the Board.
  - ii. The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit.
    - a) Cladding to the crushers, Vibratory screen & Conveyor belts.
    - b) Mechanical Water sprinklers at all the dust generation sources
    - c) Elevated closed bunker for collection of dust
    - d) Black top roads within the crusher premises.
    - e) Wind breaking walls all around the crusher.
  - iii. The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.
  - iv. The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.

- v. The crusher shall submit the Bank Gaurantee of Rs. 1 Lakh within a period of one week with a validity of one year and shall regularly extend the same until further orders from the Board.
7. The T.S.S.P.D.C.L has been directed to extend the restoration of power supply to your unit temporarily for a further period of **Six Months from the date of this order.**
8. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
9. You are hereby directed to note that, if you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate **or** Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Uday Stone Crushing Pvt. Ltd.,  
Sy.No.293/1,Banda Raviryala(V),  
Hayathnagar(M), Rangareddy District**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Rangareddy - South / Greater Hyderabad, TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad - 500 020
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, RR-I for information and necessary action.
5. Concerned file.

// T.C.F.B.O //

  
**Senior Environmental Engineer (FAC)  
(Unit - V)**

of



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. RR-I-01/TSPCB/U-I/TF/2020- 667**

**Date:26.08.2020**

Sub : M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Hayathnagar(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary restoration of power supply Orders – Issued – Reg.**

Ref : 1. Order No. RR-I-01/TSPCB/U-I/TF/2019 dated:13.06.2019.  
2. Crusher unit letter dated 01.07.2019.  
3. Order No. RR-I-01/TSPCB/U-I/TF/2020 dated: 26.08.2020.

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In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Hayathnagar(M), Rangareddy District temporarily for a period of 10.07.2019.

In the 2<sup>nd</sup> reference cited, the unit has represented for revocation of closure orders. After careful consideration of all facts of the case, the Board has decided to issue temporary revocation of closure orders for a period of **Six Months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the restoration of power supply to M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Hayathnagar(M), Rangareddy District for a further period of **Six Months from the date of this order** for carrying out the production activities. The T.S.S.P.D.C.L is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To  
The Superintending Engineer (Operations),  
TSSPDCL, Alkapuri X-Road, Nagole,  
Rangareddy District.**

Copy to :

1. The District Collector, RR-I District for favour of information.
2. The EE, RO, RR-I for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

  
**Senior Environmental Engineer (FAC)  
(Unit - V)**

*of*



# TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, Website:tspcb.cgg.gov.in

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51

**Order No.TSPCB/ZO/RCP/NLG/689/LH/2021- 1010**

**Dt: 11.10.2021.**

## DIRECTIONS

**Sub:** TSPCB, ZO, R.C.Puram – M/s. Sai Vikas Stone Crushing Industries, Sy. No.64 & 76, Deshmukh (V), Pochampally (M), Nalgonda district – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2014-1374, Dated 19.11.2014.
  2. CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2017-539, Dated 15.04.2017.
  3. TSPCB, HO, Hyderabad Directions Order No. NLG-235/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
  4. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
  5. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
  6. Inspection of the industry by the Board officials on 31.07.2021.
  7. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
  8. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-919, Dated: 22.09.2021.
  9. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

\* \* \*

**WHEREAS**, the Board vide reference 2<sup>nd</sup> cited has issued auto renewal of CFO to M/s. Sai Vikas Stone Crushing Industries, Sy. No.64 & 76, Deshmukh (V), Pochampally (M), Nalgonda district to manufacture Road & Building Stone Metal - 30000 TPA which is valid upto 31.05.2022.

**WHEREAS**, vide reference 3<sup>rd</sup> cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

**WHEREAS** vide reference 4<sup>th</sup> another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Palnts in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 5<sup>th</sup> cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

**WHEREAS** vide reference 6<sup>th</sup> cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

- a) During inspection, the stone crusher was in operation.

- b) The industry has provided cladding to vibrating screen. But, not provided to the Primary and Secondary crushers.
- c) The industry has provided elevated closed dust bunker to collect the dust. But, the dust conveyor was not covered.
- d) The industry has not constructed metal roads within the premises.
- e) The industry has provided wind breaking wall towards east side boundary only.
- f) The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.
- g) The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 126 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
- h) Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
- i) During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed. The road has to be regularly cleaned / wetting has to be done to control fugitive emissions.
- j) The industry is located at a distance of about 680 mtrs from the Yoga Centre.

**The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 is as follows:**

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	Submitted below
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The industry has provided water sprinkling system at Raw material loading point and also at all transfer points to control dust emissions.
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls at east side of the crusher only.
7	The industry shall construct metal roads within the premises.	Not Complied
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along 3 boundaries except west side. However the industry was directed to develop greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The Board Officials during inspection conducted AAQM monitoring at periphery of the industry and the PM10 values are observed to be 126 µg/m <sup>3</sup> as against the 100 µg/m <sup>3</sup> .
11	The industry shall take all precautionary and safety measures during process operations.	---

**Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/689/W&A/2014 -, Dt: 19.11.2014 is as given below:**

Sl.No	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="316 924 982 1119"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washing (water spraying)</td> <td>0.5 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.8 KLD</td> </tr> <tr> <td colspan="2"><b>Total :</b></td> <td><b>1.3 KLD</b></td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washing (water spraying)	0.5 KLD	2.	Domestic	0.8 KLD	<b>Total :</b>		<b>1.3 KLD</b>	Complied
S. No.	Water Consumption	Quantity												
1.	Process & Washing (water spraying)	0.5 KLD												
2.	Domestic	0.8 KLD												
<b>Total :</b>		<b>1.3 KLD</b>												
2	The industry shall file the water cess returns in Form – 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	NA												
3	The industry shall provide dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.												
4	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.												
5	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied												
6	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.												
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards east side boundary of the crusher only.												
9	The industry shall construct metal roads within the premises.	Not Complied												
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided mobile water tanker for wetting of the ground within the premises.												
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt to some extent along 3												

		boundaries except west side. However the industry was directed to develop greenbelt within the premises in vacant place.															
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--															
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="228 627 927 854"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 µg/m<sup>3</sup></td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 µg/m<sup>3</sup></td> </tr> <tr> <td>3</td> <td>S02</td> <td>80 µg/m<sup>3</sup></td> </tr> <tr> <td>4</td> <td>pNOx</td> <td>80 µg/m<sup>3</sup></td> </tr> </tbody> </table>	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 µg/m <sup>3</sup>	2	Particulate Matter (PM 2.5)	60 µg/m <sup>3</sup>	3	S02	80 µg/m <sup>3</sup>	4	pNOx	80 µg/m <sup>3</sup>	The Board Officials during inspection conducted AAQM monitoring at the periphery of the industry and the PM10 values are observed to be 126 µg/m <sup>3</sup> as against the 100 µg/m <sup>3</sup> .
S. No	Parameters	Standards															
1	Particulate Matter(PM10)	100 µg/m <sup>3</sup>															
2	Particulate Matter (PM 2.5)	60 µg/m <sup>3</sup>															
3	S02	80 µg/m <sup>3</sup>															
4	pNOx	80 µg/m <sup>3</sup>															
14	Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--															
15	The industry shall install water meters to measure the actual water consumption for dust suppression system and maintain records.	Not Provided															
16	The industry shall not increase the capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
17	The industry shall take all precautionary and safety measures during process operations.	--															
18	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied															
19	The industry shall maintain good housekeeping in the premises.	The industry housekeeping needs to improve.															
20	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--															
21	The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis, as per Battery (M & H) Rules, 2001.	--															
22	The industry shall dispose of e-waste to the authorized recyclers only, as per E-waste (M & H) Rules, 2011.	--															
23	The industry shall comply with all the directions issued by the Board from time to time.	--															
24	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	--															

**WHEREAS** vide reference 7<sup>th</sup> cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

**WHEREAS** vide reference 8<sup>th</sup> cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

**WHEREAS**, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e., 126  $\mu\text{g}/\text{m}^3$  as against the standard 100  $\mu\text{g}/\text{m}^3$ . The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply **one month time**.

**WHEREAS**, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10  $\mu\text{m}$ ) – 100  $\mu\text{g}/\text{m}^3$ ; PM<sub>2.5</sub> (Particulate Matter size less than 2.5  $\mu\text{m}$ ) – 60  $\mu\text{g}/\text{m}^3$ ; SO<sub>2</sub> – 80  $\mu\text{g}/\text{m}^3$ ; NO<sub>x</sub> – 80  $\mu\text{g}/\text{m}^3$ , outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

**The orders will take effect from today i.e., from 11.10.2021.**

**To**  
**M/s. Sai Vikas Stone Crushing Industries,**  
**Sy. No.64 & 76, Deshmukh (V),**  
**Pochampally (M), Nalgonda district.**

**Joint Chief Environmental Engineer**



Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.



## TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, Website: tspcb.cgg.gov.in

Order No.TSPCB/ZO/RCP/NLG/323/LH/2021- 1808

Dt: 11.10.2021.

### DIRECTIONS

**Sub:** TSPCB, ZO, R.C.Puram – M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No.TSPCB/ZO/RCP/NLG/323/CFO/2017-1697 dt 04.10.2017.
  2. TSPCB, HO, Hyderabad Directions Order No. NLG-234/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
  3. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
  4. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
  5. Inspection of the industry by the Board officials on 31.07.2021.
  6. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
  7. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-918, Dated: 22.09.2021.
  8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

\*\*\*

**WHEREAS**, the Board vide reference 1<sup>st</sup> cited has issued CFO to M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District to manufacture Road metal stone chips - 200 TPD which is valid upto 30.06.2022.

**WHEREAS**, vide reference 2<sup>nd</sup> cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

**WHEREAS** vide reference 3<sup>rd</sup> another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Palnts in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 4<sup>th</sup> cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

**WHEREAS** vide reference 5<sup>th</sup> cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

1. During inspection, the industry was in operation.

2. The industry has provided cladding to the Secondary crusher and vibrating screen. But, not provided to the primary crusher.
3. The industry has provided elevated closed dust bunker to collect the dust. But not covered dust conveyor.
4. The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.
5. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
6. The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 118 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
7. Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
8. During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed.
9. The industry is located at a distance of about 400 mtrs from the Yoga Centre.

**The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 are as follows:**

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	-
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.
7	The industry shall construct metal roads within the premises.	The industry has laid metal and BT roads within the premises.
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.
9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop thick greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--

11	The industry shall take all precautionary and safety measures during process operations.	--
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**Compliance of the industry on CFO Order Dt: 04.10.2017 Schedule-B conditions:**

Sl.No	Condition	Compliance												
1	The industry shall pay the balance CFO fee of Rs. 840/- (Rupees Four Hundred only) at Regional Office, Nalgonda immediately with a copy marking to this office.	--												
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="311 515 1024 671"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>11.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td colspan="2"><b>Total:</b></td> <td><b>11.5 KLD</b></td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	11.0 KLD	2.	Domestic	0.5 KLD	<b>Total:</b>		<b>11.5 KLD</b>	Complied
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<b>Total:</b>		<b>11.5 KLD</b>												
3	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--												
4	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.												
5	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions within one month time as committed vide letter dated 18.09.2017.	Complied												
6	The industry shall provide an elevated closed bunker for as above collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.												
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards North and partially West side along the boundary of the crusher.												
9	The industry shall construct metal roads within the premises.	The industry has laid metal and BT roads within the premises.												
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.												
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt to some extent along the 4 boundaries. However, the industry was directed to develop thick greenbelt within the premises in vacant place.												
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--												
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 118												

S. No	Parameters	Standards	$\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$ .
1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$	
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$	
3	SO <sub>2</sub>	80 $\mu\text{g}/\text{m}^3$	
4	pNOx	80 $\mu\text{g}/\text{m}^3$	
Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			
14	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.		Complied
15	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.		Not Complied
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.		Complied
17	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.		The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop thick greenbelt within the premises in vacant place.
18	The industry shall install water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.		Not Complied
19	The industry shall take all precautionary and safety measures during process operations.		Complied
20	The industry shall maintain good housekeeping within the plant premises.		Needs to improve
21	The industry shall comply with all the directions issued by the Board from time to time.		--

**WHEREAS** vide reference 6<sup>th</sup> cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

**WHEREAS** vide reference 7<sup>th</sup> cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

**WHEREAS**, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e.,118  $\mu\text{g}/\text{m}^3$  as against the standard 100  $\mu\text{g}/\text{m}^3$ . The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for

controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply one month time.

**WHEREAS**, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10 µm) – 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) – 60 µg/m<sup>3</sup>; SO<sub>2</sub> – 80 µg/m<sup>3</sup>; NO<sub>x</sub> – 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

**The orders will take effect from today i.e., from 11.10.2021.**

To  
**M/s. Sri Venkata Shiva Metal Industries,**  
**Sy.No. 56/A & 65/A, Deshmukh (V), Pochampally (M),**  
**Yadadri Bhuvanagiri District.**

**Joint Chief Environmental Engineer**



Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD**

62

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, Website:tspcb.cgg.gov.in

**Order No.TSPCB/ZO/RCP/NLG/261/LH/2021-1009**

**Dt: 11.10.2021.**

**DIRECTIONS**

**Sub:** TSPCB, ZO, R.C.Puram – M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District – Non compliance of CFO conditions – Public complaint received against the industry regarding causing of pollution problems in the surrounding area - **Directions - Issued - Reg.**

- Ref:**
1. CFO Order No TSPCB/ZO/RCP/NLG/261/CFO/2018-1307 Dt: 11.09.2018.
  2. TSPCB, HO, Hyderabad Directions Order No. NLG-236/TSPCB/TF/HO/2021-, Dt: 26.03.2021.
  3. Complaint received from Dr. Narsimha Reddy & Musku Gnana Sri, Deshmukhi (V).
  4. Complaint of Sri K. Purushotham Reddy (Received through Collector, Yadadri Bhuvanagiri District).
  5. Inspection of the industry by the Board officials on 31.07.2021.
  6. The EE RO Nalgonda report received on 07.09.2021, forwarded by Head Office through mail dated 13.09.2021.
  7. T.O. Lr. No. GEN-173/PCB/ZO-RCP/2021-917, Dated: 22.09.2021.
  8. Legal Hearing before the External Advisory Committee held at TSPCB, ZO, R.C.Puram on 25.09.2021.

\* \* \*

**WHEREAS**, the Board vide reference 1<sup>st</sup> cited has issued CFO to M/s. Superfine Sand (Hyderabad) Ltd., Sy.No. 82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District to manufacture Rock sand and its related products - 1600 TPD with a validity period upto 31.03.2028.

**WHEREAS**, vide reference 2<sup>nd</sup> cited the Board has issued certain directions to the industry to comply with in connection with Complaint received from Sri Pisati Indira Reddy and Smt. Gnanasri Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.

**WHEREAS** vide reference 3<sup>rd</sup> another Complaint also received from Dr. Narasimha Reddy and Musku Gnana Sri regarding the pollution problems from the Stone Crusher and Hot Mix Palnts in Deshmukhi (V), Pochampally (M), Yadadri Bhuvanagiri District and vide reference 4<sup>th</sup> cited the Board received Complaint forwarded by the District Collector, Yadadri Bhuvanagiri District filed by Sri K. Purushotham Reddy against the industry and directed the Tahsildar, Pochampally Mandal to conduct Joint Inspection along with TSPCB and submit report

**WHEREAS** vide reference 5<sup>th</sup> cited, the officials of Regional Office, Nalgonda, TSPCB along with Revenue Inspector, Pochampally Mandal inspected the industry on 31.07.2021 and Sri R. Chandra Mouli, In-charge of the industry was present and accompanied during inspection. The observations made during inspection are as follows:

- a) During inspection, the industry was in operation.
- b) The industry has provided cladding to the vibrating screen. But not provided cladding to the primary and secondary crushers.

- c) The industry has provided elevated closed dust bunker to collect the dust. But, the dust conveyor was not covered.
- d) The industry has laid metal roads partially within the premises.
- e) The industry has provided wind breaking walls towards South and West side along the boundary of the crusher.
- f) The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
- g) The PM10 values of AAQM monitoring conducted on 31.07.2021 at the periphery of the industry was 116 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
- h) Smt Pisati Indra Reddy is having a building nearby to the crushers area. They are having a Meditation Centre (Sanatana Yoga Prachara Samithi) and it is informed that several devotees visit the place occasionally for meditation purpose and the operation of the stone crushers and also during the movement of heavy trucks is causing air pollution problems to them. The main road leading to the stone crushers is passing adjacent to the complainant's complex (Sanatana Yoga Prachara Samithi). The area is located in border of Rangareddy District & Yadadri Bhuvanagiri District and several stone crushers are operating in both the districts.
- i) During the vehicular movement on the Road passing by the side of the complainants yoga centre, fugitive dust emissions were observed. The road has to be regularly cleaned / wetting has to be done to control fugitive emissions.
- j) The industry is located at a distance of about 800 mtrs from the Yoga Centre.

**The Compliance of the industry on directions issued by the Board vide Order dated 26.03.2021 is as follows:**

S.No	Condition	Compliance
1	The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.	Submitted below
2	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
3	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Complied
4	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The industry has provided elevated closed bunker for collection of Dust. But not covered dust conveyor.
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards south and west side along the boundary of the crusher.
7	The industry shall construct metal roads within the premises.	Partially Complied
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

9	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt to some extent along 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
10	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--
11	The industry shall take all precautionary and safety measures during process operations.	--

Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/261/CFO/2018 - 1307, Dt: 11.09.2018 is as given below:

Sl.No	Condition	Compliance												
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="272 828 1019 1036"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water sprinkling system</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;"><b>Total</b></td> <td><b>32.0 KLD</b></td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Water sprinkling system	30.0 KLD	2.	Domestic	2.0 KLD	<b>Total</b>		<b>32.0 KLD</b>	Complied
S. No.	Water Consumption	Quantity												
1.	Water sprinkling system	30.0 KLD												
2.	Domestic	2.0 KLD												
<b>Total</b>		<b>32.0 KLD</b>												
2	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" data-bbox="272 1124 1019 1281"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1	SPM	115	--						
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )												
1	SPM	115												
3	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.												
4	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.	Complied												
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall towards south and west side along the boundary of the crusher.												
7	The industry shall construct metal roads within the premises.	Partially Complied												
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.												
9	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--												
10	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="272 2322 1019 2395"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> </tbody> </table>	S. No	Parameters	Standards	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 116 µg/m <sup>3</sup> as against the 100									
S. No	Parameters	Standards												

	1	Particulate Matter(PM10)	100 µg/m3	µg/m3.
	2	Particulate Matter (PM 2.5)	60 µg/m3	
	3	S02	80 µg/m3	
	4	NOx	80 µg/m3	
	Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			
11	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.			Complied
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.			Not Complied
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.			Complied
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.			The industry has developed greenbelt to some extent along the 4 boundaries. However the industry was directed to develop greenbelt within the premises in vacant place.
15	The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.			Not Complied
16	The industry shall take all precautionary and safety measures during process operations.			Complied
17	The industry shall maintain good housekeeping within the plant premises.			Needs to improve
18	The industry shall comply with all the directions issued by the Board from time to time.			Submitted above

**WHEREAS** vide reference 6<sup>th</sup> cited the EE, RO, Nalgonda has forwarded the inspection report along with compliance to Head office, TSPCB for taking necessary action. The Board office has forwarded the same to Zonal Office, R.C.Puram for taking necessary action as per delegation of powers through mail dated 13.09.2021.

**WHEREAS** vide reference 7<sup>th</sup> cited, this office has issued a letter to your industry to attend the legal hearing before the External Advisory Committee for taking suitable decision.

**WHEREAS**, you were given an opportunity for hearing before the External Advisory Committee of Zonal Office, TSPCB, R.C.Puram on 25.09.2021. The AES, RO Nalgonda, the complainants and the representatives of the industry have physically attended the legal hearing. The AES informed that the industry has taken most of the measures to control the pollution, but the PM10 value is exceeding the standards of the Board i.e.,116 µg/m3 as against the standard 100 µg/m3. The complainants alleged that they are facing health issues due to dust pollution from the industry and further informed the committee that they are having a Meditation Centre (Sanatana Yoga Prachara Samithi) adjacent to the crusher and they informed that several devotees visit the place occasionally for meditation purpose and causing air pollution problems due to operation of the stone crushers. They alleged that the industry has not taken any measures for controlling dust nuisance. The representative of the industry informed that they have taken all suitable measures for controlling the dust nuisance like sprinkling of water on roads for dust suppression. After detailed discussions, the committee recommended to issue certain directions to the industry to comply with.

After detailed discussions, the committee recommended to issue the following directions to your unit to comply one month time.

WHEREAS, the Board after careful consideration of the material facts of the case, the Board issued following directions to your industry comply within one month time.

- i. The industry in co-ordination with other surrounding crushers shall form an association and engage works for regular sweeping of the roads & sprinkling of water on the roads for controlling the fugitive dust emissions.
- ii. The industry shall ensure dust containment cum suppression system for the equipment.
- iii. The industry shall provide / maintain cladding to the vibrating screen & crusher so as to arrest the dust emissions.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall not cause any air pollution / dust nuisance / odour nuisance in the surrounding environment.
- ix. The industry shall not discharge any waste water outside the plant premises under any circumstances.
- x. The industry shall take all precautionary and safety measures during process operations.
- xi. The industry shall maintain a good housekeeping in the premises.
- xii. The industry shall develop a minimum of 5 mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.
- xiii. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10  $\mu\text{m}$ ) – 100  $\mu\text{g}/\text{m}^3$ ; PM<sub>2.5</sub> (Particulate Matter size less than 2.5  $\mu\text{m}$ ) – 60  $\mu\text{g}/\text{m}^3$ ; SO<sub>2</sub> – 80  $\mu\text{g}/\text{m}^3$ ; NOx – 80  $\mu\text{g}/\text{m}^3$ , outside the factory premises at the periphery of the industry.
- xiv. The industry shall comply with suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.

These directions are issued under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 in the interest of protecting Public Health & Environment.

You are further directed to note that, if you operate the unit without complying with the above directions, the Board may issue closure orders under Section 31(A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and Section 33(A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. Also you will be liable for prosecution under Section 37(1) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 and section 41(2) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 in the interest of protecting public health and environment, without further notice.

**The orders will take effect from today i.e., from 11.10.2021.**

To  
M/s. Superfine Sand (Hyderabad) Ltd.,  
Sy.No. 82, Deshmukh (V), Pochampally (M),  
Yadadri Bhuvanagiri District.

Joint Chief Environmental Engineer



Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to EE, RO, Nalgonda with a direction to inspect the industry and submit a report regarding implementation of directions issued by the Board along with the stack & AAQ monitoring reports within a month for taking further necessary action.



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

### BY REGD. POST WITH ACK. DUE

Order No. NLG-235/TSPCB/TF/HO/2021 - 2013

Dt:26.03.2021

**Sub :** TSPCB - M/s. Sai Vikas Stone Crushing Industries, Sy.No.64 & 76, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Orders issued - Reg.

**Ref :**

1. CFO (Auto Renewal) order dt.15.04.2017 with validity up to 31.05.2022.
2. Complaint of Sri Pisati Indira Reddy, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers, and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.
3. Complaint received from Smt. Gnanasri against Stone crushers, Hotmix plants in Deshmukh (forwarded by ZO, R.C. Puram on 24.02.2021).
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hearing held on 16.03.2021.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 64 & 76, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Road & Building Stone Metal - 30000 TPA.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued CFO (Auto Renewal) order dt.15.04.2017 with validity period up to 31.05.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Board received complaints from Smt. Pisati Indira Reddy and Smt. Gnanasri, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution to the surrounding area. The complainant alleged that due to several stone crushers, hot mix plants, concrete plants located in Dishmukhi area they are facing air pollution.
4. **WHERAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 16.02.2021. During inspection, Sri R.Suresh Reddy, Supervisor of the industry was present. The following observations were made during the inspection:
  - i. During inspection, the stone crusher was in operation.
  - ii. The stone crusher is located at a distance of about 680 mtrs from the complainants Yoga Centre in South East direction.
  - iii. The industry has not provided cladding to the Crushers, vibrating screen and conveyors.
  - iv. The industry has not provided adequate air pollution control systems to the crusher thereby causing air pollution to the surrounding area.
  - v. The industry has provided elevated dust bunker to collect the dust. But, the top of the bunker is not closed.
  - vi. The industry has not constructed metal roads within the premises.
  - vii. The industry has not provided wind breaking walls around the crusher unit.
  - viii. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors only.
  - ix. The industry has not developed adequate greenbelt.
  - x. The Board Officials during inspection conducted AAQM monitoring at the periphery of the industry and the PM10 values are observed to be 145 µg/m3 as against the 100 µg/m3.

DESPATCH NO: 2013  
DATE: 30 MAR 2021

xi. The status of the compliance of the CFO conditions is as follows:

• **Compliance of the industry on CFO Schedule-B conditions: CFO Order dt.19.11.2014:**

Sl.No	Condition	Compliance												
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washing (water spraying)</td> <td>0.5 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.8 KLD</td> </tr> <tr> <td></td> <td>Total :</td> <td>1.3 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washing (water spraying)	0.5 KLD	2.	Domestic	0.8 KLD		Total :	1.3 KLD	Complied
S. No.	Water Consumption	Quantity												
1.	Process & Washing (water spraying)	0.5 KLD												
2.	Domestic	0.8 KLD												
	Total :	1.3 KLD												
2	The industry shall file the water cess returns in Form - 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	---												
3	The industry shall provide dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors only.												
4	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Not Complied												
5	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	Not Complied												
6	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	Not Complied												
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied												
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	Not Complied												
9	The industry shall construct metal roads within the premises.	Not Complied												
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided mobile water tanker for wetting of the ground within the premises.												
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenery along the boundary.												
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.	--												

13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:		Not Complied  The Board Officials during inspection conducted AAQM monitoring at the periphery of the industry and the PM10 values are observed to be 145 µg/m <sup>3</sup> as against the 100 µg/m <sup>3</sup> .	
	S. No	Parameters		Standards
	1	Particulate Matter(PM10)		100 µg/m <sup>3</sup>
	2	Particulate Matter (PM 2.5)		60 µg/m <sup>3</sup>
	3	SO <sub>2</sub>		80 µg/m <sup>3</sup>
4	pNOx	80 µg/m <sup>3</sup>		
14	Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)		--	
15	The industry shall install water meters to measure the actual water consumption for dust suppression system and maintain records.		Not Provided	
16	The industry shall not increase the capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.		Complied	
17	The industry shall take all precautionary and safety measures during process operations.		--	
18	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.		Not Complied	
19	The industry shall maintain good housekeeping in the premises.		The industry housekeeping needs to improve.	
20	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.		--	
21	The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis, as per Battery (M & H) Rules, 2001.		--	
22	The industry shall dispose of e-waste to the authorized recyclers only, as per E-waste (M & H) Rules, 2011.		--	
23	The industry shall comply with all the directions issued by the Board from time to time.		--	
24	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.		--	

5. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 16.03.2021. The representative of the industry and the complainant attended the meeting.

The Committee noted that, the Board has received complaints regarding the air pollution from Stone crushers, Ready Mix and Hot mix plants located at Deshmukh village. The industry has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls, not developed the green belt and AAQ monitoring value indicate PM10 - 145 µg/m<sup>3</sup> (Std - 100 µg/m<sup>3</sup>).

The complainant informed that crushers located in the area are causing heavy dust / air pollution in the surrounding area and also approach roads are damaged. Also informed that there is a Ashram at about a distance of 500 mtrs from the crushers and the

visitors of the Ashram are facing severe air pollution due to the operation of the stone crushers / hot mix plant and due to the vehicular movement.

The RO informed that there are 3 stone crushers operating and also 2 Hot mix plants are located in Deshmukh village, but they are not in operation. Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh village.

The RO informed that M/s.Sai Vikas Stone Crushing Industries has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls, not developed the green belt and AAQ monitoring value is exceeding the Board standards.

After detailed discussion, the Committee recommended to issue certain directions to your industry to comply within 10 days.

6. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue following directions to the industry to comply within 10 days:**

1. The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.
2. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
3. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
4. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
5. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
6. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
7. The industry shall construct metal roads within the premises.
8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
9. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
10. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
11. The industry shall take all precautionary and safety measures during process operations.

7. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.

8. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 directing closure of the industry in the interest of Public Health and Environment, without further notice.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sai Vikas Stone Crushing Industries,  
Sy.No.64 & 76, Deshmukh (V),  
Pochampally (M),  
Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information **He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.**
3. Concerned file.

**// T.C.F.B.O //**

*Bubgirish*

**Senior Environmental Engineer (FAC)**

*B*



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

### BY REGD. POST WITH ACK. DUE

**Order No. NLG-234/TSPCB/TF/HO/2021 - 2012**

**Dt:26.03.2021**

**Sub :** TSPCB - M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Orders issued - Reg.

**Ref :**

1. CFO order dt. 04.10.2017 with validity period up to 30.06.2022.
2. Complaint of Sri Pisati Indira Reddy, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.
3. Complaint received from Sri M. Gnanasri against Stone crushers, Hot mix plants in Deshmukh.
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hearing held on 16.03.2021.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Road Metal Stone Chips - 200 TPD capacity.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued CFO to the industry on 04.10.2017 with validity period up to 30.06.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Board received complaints from Smt. Pisati Indira Reddy and Sri M. Gnana Sri, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution to the surrounding area. The complainant alleged that due to several stone crushers, hot mix plants, concrete plants located in Dishmukhi area they are facing air pollution.
4. **WHERAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 16.02.2021. During inspection, Sri R.Srinivas Reddy, Supervisor of the industry was present. The following observations were made during the inspection:
  - i. During inspection, the industry is in operation.
  - ii. The industry has not provided cladding to the Crushers, vibrating screen and conveyors.
  - iii. The industry has not provided adequate air pollution control systems to the crusher thereby causing air pollution to the surrounding area.
  - iv. The industry has not provided elevated closed dust bunker to collect the dust.
  - v. The industry has not constructed metal roads within the premises.
  - vi. The industry has not provided wind breaking walls around the crusher unit.
  - vii. The industry has developed greenbelt along the boundary.
  - viii. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
  - ix. The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 164 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
  - x. The status of the compliance of the CFO conditions is as follows:

DESPATCH NO: 2012  
DATE: 30 MAR 2021

• **Compliance of the industry on CFO Schedule-B conditions: CFO Order dt.04.10.2017:**

Sl.No	Condition	Compliance															
1	The industry shall pay the balance CFO fee of Rs. 840/- (Rupees Four Hundred only) at Regional Office, Nalgonda immediately with a copy marking to this office.	--															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>11.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td>11.5 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	11.0 KLD	2.	Domestic	0.5 KLD	Total:		11.5 KLD	Complied			
S. No.	Water Consumption	Quantity															
1.	Process & Washings	11.0 KLD															
2.	Domestic	0.5 KLD															
Total:		11.5 KLD															
3	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--															
4	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.															
5	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions within one month time as committed vide letter dated 18.09.2017.	Not Complied															
6	The industry shall provide an elevated closed bunker for as above collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	Not Complied															
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied															
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	Not Complied															
9	The industry shall construct metal roads within the premises.	Not Complied															
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied The industry is having a water tanker for wetting of the ground.															
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt along the boundary.															
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.																
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>4</td> <td>pNOx</td> <td>80 <math>\mu\text{g}/\text{m}^3</math></td> </tr> </tbody> </table> <p>Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM)- 70 dB (A)</p>	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$	2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$	3	SO <sub>2</sub>	80 $\mu\text{g}/\text{m}^3$	4	pNOx	80 $\mu\text{g}/\text{m}^3$	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 164 $\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$ .
S. No	Parameters	Standards															
1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$															
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$															
3	SO <sub>2</sub>	80 $\mu\text{g}/\text{m}^3$															
4	pNOx	80 $\mu\text{g}/\text{m}^3$															
14	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															

15	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied
17	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt along the boundary.
18	The industry shall install water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.	Not Complied
19	The industry shall take all precautionary and safety measures during process operations.	Complied
20	The industry shall maintain good housekeeping within the plant premises.	Needs to improve
21	The industry shall comply with all the directions issued by the Board from time to time.	--

5. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 16.03.2021. The representative of the industry and the complainant attended the meeting.

The Committee noted that, the Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh Village. The industry has not provided cladding to the Crushers, vibrating screen and conveyors, not provided elevated closed dust bunker for storage of dust, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value indicate PM10 - 164 µg/m<sup>3</sup> (Std - 100 µg/m<sup>3</sup>).

The complainant informed that crushers located in the area are causing heavy dust / air pollution in the surrounding area and also approach roads are damaged. Also informed that there is a Ashram at about a distance of 500 mtrs from the crushers and the visitors of the Ashram are facing severe air pollution due to the operation of the stone crushers / hot mix plant and due to the vehicular movement.

The RO informed that there are 3 stone crushers operating and also 2 Hot mix plants are located in Deshmukh village, but they are not in operation. Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh village.

The RO informed that M/s Sri Venkata Shiva Metal Industries has not provided cladding to the Crushers, vibrating screen and conveyors, not provided elevated closed dust bunker for storage of dust, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value is exceeding the Board standards.

After detailed discussion, the Committee recommended to issue certain directions to your industry to comply within 10 days.

6. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue following directions to the industry to comply within 10 days:**
1. The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.
  2. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  3. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  4. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  5. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  6. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.

7. The industry shall construct metal roads within the premises.
  8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  9. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  10. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  11. The industry shall take all precautionary and safety measures during process operations.
7. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
  8. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 directing closure of the industry in the interest of Public Health and Environment, without further notice.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Sri Venkata Shiva Metal Industries,**  
**Sy.No. 56/A, 65/A,**  
**Deshmukh (V), Pochampally (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.**
3. Concerned file.

// T.C.F.B.O //

*BvB Girish*  
**Senior Environmental Engineer (FAC)**

*A*



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-236/TSPCB/TF/HO/2021 - 2014**

**Dt:26.03.2021**

**Sub :** TSPCB - M/s. Superfine Sand (Hyderabad) Ltd., Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

**Ref :**

1. CFO order dt.11.09.2018 with validity period up to 31.03.2028.
2. Complaint of Sri Pisati Indira Reddy, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers, Ready mix and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.
3. Complaint received from Smt. Gnanasri against Stone crushers, Hotmix plants in Deshmukh (forwarded by ZO, R.C. Puram on 24.02.2021).
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hearing held on 16.03.2021.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No.82, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Rock Sand and its related products - 166 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO to the industry on 11.09.2018 with validity period up to 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Board received complaints from Smt. Pisati Indira Reddy and Smt.Gnanasri, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution to the surrounding area. The complainant alleged that due to several stone crushers, hot mix plants, concrete plants located in Dishmukhi area they are facing air pollution.
4. **WHERAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 16.02.2021. During inspection, Sri R.Suresh Reddy, Supervisor of the industry was present. The following observations were made during the inspection:
  - i. During inspection, the industry was not in operation.
  - ii. The industry has not provided cladding to the Crushers, vibrating screen and conveyors.
  - iii. The industry has not provided adequate air pollution control systems to the crusher thereby causing air pollution to the surrounding area.
  - iv. The industry has provided elevated dust bunker to collect the dust. But, the top of the bunker is not closed.
  - v. The industry has not constructed metal roads within the premises.
  - vi. The industry has not provided wind breaking walls around the crusher unit.
  - vii. The industry has developed greenbelt along the boundary.
  - viii. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
  - ix. The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 156 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
  - x. The status of the compliance of the CFO conditions is as follows:

DESPATCH NO: 2014  
DATE: 30 MAR 2021

• **Compliance of the industry on CFO Schedule - B conditions: CFO Order dt.11.09.2018:**

Sl.No	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water sprinkling system</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>32.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Water sprinkling system	30.0 KLD	2.	Domestic	2.0 KLD		Total	32.0 KLD	Complied			
S. No.	Water Consumption	Quantity															
1.	Water sprinkling system	30.0 KLD															
2.	Domestic	2.0 KLD															
	Total	32.0 KLD															
2	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1	SPM	115	-									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1	SPM	115															
3	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.															
4	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions.	Not Complied															
5	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied															
6	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	Not Complied															
7	The industry shall construct metal roads within the premises.	Not Complied															
8	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is having a water tanker for wetting of the ground.															
9	The suspended particulate matter measured between 3 mtrs and 10 mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .																
10	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 µg/m<sup>3</sup></td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 µg/m<sup>3</sup></td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80 µg/m<sup>3</sup></td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80 µg/m<sup>3</sup></td> </tr> </tbody> </table> <p>Noise Levels:  Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A)</p>	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 µg/m <sup>3</sup>	2	Particulate Matter (PM 2.5)	60 µg/m <sup>3</sup>	3	SO <sub>2</sub>	80 µg/m <sup>3</sup>	4	NOx	80 µg/m <sup>3</sup>	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 156 µg/m <sup>3</sup> as against the 100 µg/m <sup>3</sup> .
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11	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
12	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied															
13	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied															
14	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with tall growing trees of width not less than 5 mtrs greenbelt.	The industry has developed greenbelt along the boundary.															

15	The industry shall install water meters to measure the actual water consumption and waste water generation and maintain a log register as per the meter readings.	Not Complied
16	The industry shall take all precautionary and safety measures during process operations.	Complied
17	The industry shall maintain good housekeeping within the plant premises.	Needs to improve
18	The industry shall comply with all the directions issued by the Board from time to time.	--

5. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on .03.2021. The representative of the industry and the complainant attended the meeting.

The Committee noted that, the Board has received complaints regarding the air pollution from Stone crushers, Ready Mix and Hot mix plants located at Deshmukh village. The industry has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value indicate PM10 - 156 µg/m<sup>3</sup> (Std - 100 µg/m<sup>3</sup>).

The complainant informed that crushers located in the area are causing heavy dust / air pollution in the surrounding area and also approach roads are damaged. Also informed that there is a Ashram at about a distance of 500 mtrs from the crushers and the visitors of the Ashram are facing severe air pollution due to the operation of the stone crushers / hot mix plant and due to the vehicular movement.

The RO informed that there are 3 stone crushers operating and also 2 Hot mix plants are located in Deshmukh village, but they are not in operation. Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh village.

The RO informed that M/s. Superfine Sand (Hyderabad) Ltd., has not provided cladding to the Crushers, vibrating screen and conveyors, provided elevated closed dust bunker but the top of the bunker not closed, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value is exceeding the Board standards.

After detailed discussion, the Committee recommended to issue certain directions to your industry to comply within 10 days.

6. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue following directions to your industry to comply within 10 days:**

1. The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.
2. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
3. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
4. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
5. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
6. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
7. The industry shall construct metal roads within the premises.
8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
9. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.

10. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
11. The industry shall take all precautionary and safety measures during process operations.
7. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
8. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 directing closure of the industry in the interest of Public Health and Environment, without further notice.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Superfine Sand (Hyderabad) Ltd.,**  
**Sy.No.82, Deshmukh (V), Pochampally (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

**// T.C.F.B.O //**

*B. V. G. Girish*

**Senior Environmental Engineer (FAC)**

A



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020 907**

**Date: 20.02.2020**

**DESPATCHED  
ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Causing air pollution to the villagers and crop damage in the agricultural lands- Operating industry without obtaining CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
  2. CPCB Lr. No. B-29016/04/06/IPC-1/10597-10636, Dt: 03.03.2017.
  3. CFE Order No.-ABP/TSPCB/RO-RR-I/CFE/2019-268, Dated 24.07.2019.
  4. Compliant received from Sri Balachandra Reddy, Chalma Reddy & Others on 11.12.2019.
  5. Inspection of the industry by Board Officials on 16.12.2019.
  6. TSPCB, RO-I, Rangareddy District report dt. 17.12.2019 received through mail by Zonal Office, Hyderabad on 18.12.2019.
  7. Task Force Committee meeting held on 12.02.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District which is involved in Stone Metal (6mm, 8mm, 20mm & 40mm) and Robo Sand - 1000 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference 3<sup>th</sup> cited, the Board has issue CFE to the industry on 24.07.2019.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, a complaint is received from Sri Balachandra Reddy & Others against M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District regarding air pollution caused to the villagers of Saddupally Village and crop damage due to the particulate matter deposition in the agricultural lands.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the industry was inspected by the AEE-2 TSPCB, RO-I, Rangareddy District on 16.12.2019. During inspection, Sri Kiran, Supervisor, of the stone crusher was present. The details of the inspection are as follows:
  - i. M/s. Sai Rohit Metal Industries has set up a stone crusher and rock sand unit at Sy.No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/2,4, 253/AA/1,3,5, 268, Banda Raviryala, Abdullapurmet(M), Rangareddy District.
  - ii. During the inspection the industry is in operation.
  - iii. The industry has obtained CFE of the Board vide order dated 24.07.2019 for Stone Metal(6mm, 8mm, 20mm & 40mm) and Robo Sand- 1000 TPD.
  - iv. The industry is operating without obtaining CFO of the Board.

- v. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - vi. The industry has installed one primary crusher, 3 no.s of secondary crushers and 3 no.s of vibrating screens. The industry has not covered primary crusher, secondary crushers, vibrating screens.
  - vii. The industry has not provided MS Sheets to cover the belt conveyor.
  - viii. The industry has not provided water meter to assess the water consumption.
  - ix. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - x. The industry has not developed Green belt towards North, East, West directions.
  - xi. The industry has not provided closed storage area for products.
  - xii. The industry has not provided BT road from quarry to stone crushing unit.
  - xiii. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
  - xiv. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - xv. Frequent complaints on air pollution have been received against the industry. Heavy dust emissions were observed near the primary crusher, vibrating screen, conveyor belts and final metal loading area.
  - xvi. The industry is quarrying the raw material from a quarry nearby. As per this office records, the quarry has not obtained Environmental Clearance.
  - xvii. **It is further submitted that as per Hon'ble NGT OA No.106 of 2016, the industry without valid consent of the Board shall not be operated.**
7. **WHEREAS** vide reference 6<sup>th</sup> cited, the EE, RO-I, Rangareddy District has forwarded the report to this office for taking further necessary action.
8. **WHEREAS**, vide reference 7<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted Legal Hearing before the Zonal office, TF Committee on 12.02.2020 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. After detailed discussions and careful consideration of material facts of the case, the committee recommended to issue closure orders to the industry for the following reasons:
- i. The industry is operating without obtaining CFO of the Board.
  - ii. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The industry has not covered primary crusher, secondary crushers, vibrating screens.
  - iv. The industry has not provided MS Sheets to cover the belt conveyor.
  - v. The industry has not provided water meter to assess the water consumption.
  - vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - vii. The industry has not developed green belt towards North, East, West directions.
  - viii. The industry has not provided closed storage area for products.
  - ix. The industry has not provided BT road from quarry to stone crushing unit.
  - x. The industry is not carrying out regular cleaning and wetting of the ground within the premises.
  - xi. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - xii. Frequent complaints on air pollution have been received against the industry. Heavy dust emissions were observed near the primary crusher, vibrating screen, conveyor belts and final metal loading area.
  - xiii. The industry is quarrying the raw material from a quarry nearby and the quarry has not obtained Environmental Clearance.

9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. Under the Powers vested with the Telangana State Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the Board hereby issues **CLOSURE ORDER** to your industry and you are hereby directed to stop all the industrial activities with immediate effect from the date of this order, in the interest of public health and environment.
10. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.**
11. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
12. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., **20.02.2020**

  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sai Rohit Metal Industries,  
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,  
253/A/A/2, 4, 253/AA/1, 3, 5 & 268,  
Banda Raviryala, Abdullapurmet (M),  
Rangareddy District.

**Copy submitted to**

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The Superintending Engineer (Operations), Saroornagar Circle, Road No. 2, Plot No. 10, Sai Nagar Colony, Alkapuri 'X' Road, Rangareddy District.
5. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 908**

**Date: 20.02.2020**

**DESPATCHED  
ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Operating industry without obtaining CFE & CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

**Ref:** Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- Date: 20.02.2020.

\* \* \*

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as industry is operating without CFO of the Board and causing air pollution control to the surrounding area thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **20.02.2020**

*Santhya 20/2/2020*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**  
**The Superintending Engineer (Operations),**  
**Saroornagar Circle,**  
**Road No. 2, Plot No. 10, Sai Nagar Colony,**  
**Alkapuri 'X' Road, Rangareddy District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



o/c

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**Order No.15-RR-I/TSPCB/ZO-HYD/TF/2020** 909

**Date: 20.02.2020**

**DESPATCHED**  
ON 20/02/2020

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District**-Causing air pollution to the villagers of Saddupally village- Operating industry without obtaining CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 – **CLOSURE ORDERS – ISSUED** – Reg.

- Ref:**
1. Hon'ble NGT, Chennai orders passed in O.A. No. 106 to 112 of 2016 (SZ) Dated: 25.01.2017.
  2. CPCB Lr. No. B-29016/04/06/IPC-I/10597-10636, Dt: 03.03.2017.
  3. CFE Order No.1127-RR-I/TSPCB/ZO-HYD/TS-iPASS/CFE/2018-502, Dated 03.12.2018.
  4. Industry's CFO application through TS-iPASS vide UID No. SML006058251978CFO & TSOCMMS Application No.2063117, received by this office on 02.08.2019.
  5. Inspection of the industry by Officials on 20.08.2019.
  6. TSPCB, RO-I, Rangareddy District CFO Verification Report dated 23.08.2019.
  7. T.O. Rejection Letter No.1127-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2019-327, dated 03.09.2019.
  8. Industry's CFO application Appeal through TS-iPASS vide UID No. SML006058251978CFO & TSOCMMS Application No.2063117, received by this office on 06.09.2019.
  9. Compliant received from Sri Balachandra Reddy & Others on 11.12.2019.
  10. Inspection of the industry by Board Officials on 11.12.2019.
  11. TSPCB, RO-I, Rangareddy District report dt. 17.12.2019 received through mail by Zonal Office, Hyderabad on 18.12.2019.
  12. Task Force Committee meeting held on 12.02.2020 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating the industry in the name of **M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District** which is involved in Rock Sand - 1000 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT, Chennai issued orders that operating the unit without valid "Consent" is against the provisions of Water Act as well as Air Act.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, CPCB issued certain directions to Telangana State Pollution Control Board "not to continue operations of the industries, till they obtain Consent of Operation (CFO).
4. **WHEREAS**, vide reference 3<sup>th</sup> cited, the Board has issue CFE to the industry on 03.12.2018.
5. **WHEREAS**, vide reference 9<sup>th</sup> cited, a complaint is received from Sri Balachandra Reddy & Others against M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District regarding air pollution caused to the villagers of Saddupally Village.
6. **WHEREAS**, vide reference 10<sup>th</sup> cited, the industry was inspected by the AEE-1, TSPCB, RO-I, Rangareddy District on 11.12.2019. During inspection, Sri Raghupathi, representative of the stone crusher was present. The details of the inspection are as follows:

- i. M/s. Sri Renuka Rock Sand is located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District.
- ii. The industry has obtained CFE of the Board vide order dated 03.12.2018 for Rock Sand - 1000 TPD.
- iii. Earlier, the industry has applied for CFO under TS-iPASS for Rock Sand - 1000 TPD. This office forwarded the CFO verification report to Zonal Office, on 23.08.2019.
- iv. The CFO application was placed in the CFO Committee meeting held on 29.08.2019. After detailed discussions, the committee recommended to reject the CFO application for the following reasons:
  - a) The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - b) The industry has not covered the screen with M.S. Sheets
  - c) The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.
  - d) The industry has not provided water meter to assess the water consumption. vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - e) The industry has not provided BT road from quarry to stone crushing unit.
  - f) The industry is not carrying regular cleaning and wetting of the ground within the premises.
  - g) The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - h) Frequent complaints on air pollution have been received against the industry.
- v. Now, the industry again applied for CFO of the Board. In this regard, the Board Officials inspected the industry on 11.12.2019 and observed the following:
  - a) The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - b) The industry has not covered the screen with M.S. Sheets
  - c) The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.
  - d) The industry has not provided water meter to assess the water consumption. vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - e) The industry has not provided BT road from quarry to stone crushing unit.
  - f) The industry is not carrying regular cleaning and wetting of the ground within the premises.
  - g) The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - h) The stone crusher has not laid metal roads within the premises.
  - i) The industry has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - j) The industry also carrying out water spraying on road to suppress dust.
  - k) The industry has made plantation (about 1000 saplings) along the boundary and in the premises.
- vi. The stone crusher is surrounded by North: Road; South: Open land followed by Hillock; East: M/s. Sai Rohit Metals; West: Agricultural Fields (Paddy). The nearest habitation is Saddupally (V) located at a distance of about 1.8 KM in S-W direction.
- vii. The industry consumes water of about 5.0 KLD (water sprinkling – 3 KLD, Gardening & Irrigation - 1.0 KLD & Domestic – 1.0 KLD) and generates

wastewater of 0.8 KLD from domestic. A septic tank followed by soak pit is proposed to discharge domestic effluents.

- viii. The industry has installed the stone crusher and producing stone metal (20mm, 12mm & 6 mm) along with the Rock Sand. As per CFE dated 03.12.2018, the industry is permitted to Rock sand – 1000 TPD only.
  - ix. The industry has not installed any DG Set.
  - x. During the inspection, the stone crusher was not in operation, due to maintenance. However, the stone crusher was in operation as per the information given by the representative of the crusher.
  - xi. **It is further submitted that as per Hon'ble NGT OA No.106 of 2016, the industry without valid consent of the Board shall not be operated.**
7. **WHEREAS** vide reference 11<sup>th</sup> cited, the EE, RO-I, Rangareddy District has forwarded the report to this office for taking further necessary action.
8. **WHEREAS**, vide reference 12<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted Legal Hearing before the Zonal office, TF Committee on 12.02.2020 at Zonal Office, T.S Pollution Control Board, Begumpet, Hyderabad. After detailed discussions and careful consideration of material facts of the case, the committee recommended to issue closure orders to the industry for the following reasons:
- i. The industry is operating without obtaining CFO of the Board.
  - ii. The industry has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The industry has not covered the screen with M.S. Sheets.
  - iv. The industry has not provided dust bunker to store the stone dust. Belt conveyor also not covered with MS Sheets.
  - v. The industry has not provided water meter to assess the water consumption.
  - vi. The industry has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - vii. The industry has not provided BT road from quarry to stone crushing unit.
  - viii. The industry is not carrying regular cleaning and wetting of the ground within the premises.
  - ix. The industry has not provided the Rain Water Harvesting (RWH) structure (s) so that the ground water is recharged by the storm water.
  - x. The industry has not laid metal roads within the premises.
  - xi. The industry has not installed any DG Set.
9. After careful consideration of all material facts of the case, the Board is of the firm opinion that the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. Under the Powers vested with the Telangana State Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated above, the Board hereby issues **CLOSURE ORDER** to your industry and you are hereby directed to stop all the industrial activities with immediate effect from the date of this order, in the interest of public health and environment.
10. Under the Powers vested with the T.S. Pollution Control Board under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for the reasons stated supra, **the Board hereby issues closure orders to your industry, in the interest of protecting public health and environment.**
11. You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 37 (1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a

term which shall not be less than one year six months which may be extended to six years and with fine.

12. You are further directed to take note that the TSSPDCL has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under Section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

The orders will take effect from today i.e., 20.02.2020

*Sd/- 20/2/2020*  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To  
M/s. Sri Renuka Rock Sand,  
Sy. No.253AA, 253E & 259E,  
Banda Raviryala, Abdullapurmet (M),  
Rangareddy District.

Copy submitted to

1. The Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The Superintending Engineer (Operations), Saroornagar Circle, Road No. 2, Plot No. 10, Sai Nagar Colony, Alkapuri 'X' Road, Rangareddy District.
5. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
6. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone-040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in.

**Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- 910**

**Date: 20.02.2020**

**DESPATCHED  
ON 20/02/2020**

**Sub:** TSPCB – ZO - Hyderabad – Complaint received against M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Operating industry without obtaining CFE & CFO of the Board as required under Water (Prevention and Control of Pollution) Act, 1974 and under Air (Prevention and Control of Pollution) Act, 1981 - **DISCONNECTION OF POWER SUPPLY - ORDERS - ISSUED** – Reg.

**Ref:** Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020- Date: 20.02.2020.

\* \* \*

Under the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the TSSPDCL is hereby directed by TS Pollution Control Board to disconnect the Power supply to M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District with effect from the date of this order.

The T.S Pollution Control Board has issued closure orders to M/s. Sri Renuka Rock Sand, Sy. No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, as the industry is operating without CFO of the Board and causing air pollution control to the surrounding area, thereby affecting the public health and environment. A copy of the closure order is herewith enclosed.

You are requested to carry out the orders of the Board and report compliance within 48 hrs.

The orders will come into effect from today i.e., **20.02.2020**

*Sathy 20/2/2020*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To**  
**The Superintending Engineer (Operations),**  
**Saroornagar Circle,**  
**Road No. 2, Plot No. 10, Sai Nagar Colony,**  
**Alkapuri 'X' Road, Rangareddy District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. The Collector & District Magistrate, Rangareddy for favour of information.
3. The Chairman /Managing Director, T.S. Southern Power Distribution Company Ltd, Mint compound, Hyderabad for favour of information.
4. The ADE, TSSPDCL, Turkayamjal area to implement the orders for kind information.
5. The Environmental Engineer, Regional Office-I, Rangareddy District for information and necessary action. He is directed to report the compliance of the orders within 48 hrs.



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-** 12

**Dt:26.03.2021**

**Sub :** M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Complaints received against the crusher on air pollution in the surrounding areas - **DIRECTIONS - ISSUED** - Reg.

**Ref :**

1. CFO order dated 11.12.2017
2. Complaint from Smt. B.Kavitha regarding air pollution caused by the unit.
3. JCEE.ZO-Hyderabad Directions dated 20.02.2020.
4. Complaint from Smt. B.Kavitha & from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 11.12.2017 which is valid up to 30.09.2022.
3. WHEREAS, the Board received complaint from Smt. B.Kavitha regarding air pollution caused by the unit and the Board issued directions to your unit vide order dated 20.02.2020
4. WHEREAS, the Board received complaint from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy through Ex MLA, Malreddy Rangareddy regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has provided closed dust bunker to store the stone dust. The crusher has not provided MS Sheets to belt conveyors.
  - iv. The crusher has not provided water meter to assess the water consumption.
  - v. The crusher has provided wind breaking walls all along the boundary
  - vi. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - vii. The crusher also carrying out water spraying on road to suppress dust.
  - viii. The crusher has laid metal roads within the premises
  - ix. The crusher has laid BT Road / CC Road from mine to Crusher.
  - x. The crusher has developed green belt all along the 50m buffer zone.
  - xi. The EE.RO.RR-I issued show cause notice to the industry for above non compliances.
  - xii. The Board officials have conducted ambient monitoring on 20.02.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
Near cone crusher (Fugitive)	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	520	600
Towards northside of the unit near temple	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	76	100

DESPATCH NO:  
DATE : 01 APR 2021

**Compliance of Directions vide order dated 20.02.2020**

S No	Directions	Compliance
1	The industry shall lay BT/Metal Roads within the premises	The industry has laid concrete road within the premises.
2	The industry shall provide wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall around the crusher to prevent dust spreading to the surrounding areas
3	The industry shall provide MS sheets to the dust belt conveyors	The industry has provided MS sheets to the dust belt conveyors
4	The industry shall maintain the records / registers to verify the quantity of products manufactured.	Complied
5	The industry shall take immediate measures to control the fugitive emissions generated during vehicular movement.	The industry is regularly sprinkling water on the Roads to control fugitive emissions.
6	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed thick greenbelt all along the boundary of the industry.
7	The industry shall submit Environmental Statement in Form V before 30th September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not submitted.
8	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	---
9	The industry shall comply with all the directions issued by the Board from time to time	---

**Compliance status of the Schedule – B conditions :**

Sl.No.	Condition	Compliance												
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washes (Water Spraying)</td> <td>2.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2">TOTAL</td> <td>3.0 KLD</td> </tr> </tbody> </table>	Sl. No.	Purpose	Quantity	1.	Process & Washes (Water Spraying)	2.0 KLD	2.	Domestic	1.0 KLD	TOTAL		3.0 KLD	The industry has not provided water meters and register to assess the actual water consumption.
Sl. No.	Purpose	Quantity												
1.	Process & Washes (Water Spraying)	2.0 KLD												
2.	Domestic	1.0 KLD												
TOTAL		3.0 KLD												
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---												
3.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
4.	The industry should comply with ambient air quality standards of PM10(Particulate Matter size less than 10 $\mu\text{m}$ ) - 100 $\mu\text{g}/\text{m}^3$ ; PM2.5(Particulate Matter size less than 2.5 $\mu\text{m}$ ) - 60 $\mu\text{g}/\text{m}^3$ ; SO <sub>2</sub> - 80 $\mu\text{g}/\text{m}^3$ ; NO <sub>x</sub> - 80	Ambient Air quality monitoring was carried out at M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V),												

	<p><math>\mu\text{g}/\text{m}^3</math>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)</p> <p>Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>Hayathnagar (M), Rangareddy District on 20.02.2021 and the Analysis report dated 22.02.2021 indicate that the Suspended particulate matter is <math>520 \mu\text{g}/\text{m}^3</math> measured near cone crusher(Downwind).</p>
5.	The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.	The industry has obtained CFO of the Board vide order dated 11.12.2017 for Manufacturing of Sand - 6,00,000 TPA which is valid upto 30.09.2022.
6.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding.
7.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The industry has covered with MS Sheets.
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry has provided closed bunker.
9.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinkling system.
10.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinkling system.
11.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking walls around the crusher.
12.	The industry shall construct BT road from quarry to stone crushing unit.	Complied. The industry has constructed CC roads.
13.	The industry shall construct metal roads within the premises.	Complied. The industry has constructed CC roads.
14.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is regularly carrying out cleaning and wetting of the ground within the premises.
15.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt all around the boundary
16.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed $600 \text{ micrograms}/\text{m}^3$ .	Ambient Air quality monitoring was carried out at M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District on 20.02.2021 and the Analysis report dated 22.02.2021 indicate that the Suspended particulate matter is $520 \mu\text{g}/\text{m}^3$ measured near cone

		crusher(Downwind).
17.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	Complaints are being received from Ex- MLA Sri Mallareddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
18.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not submitted
19.	The industry shall take necessary measures to control fugitive emissions.	The industry is sprinkling water in and around the industry premises to control the dust emissions.
20.	The industry shall take all precautionary and safety measures during process operations.	---
21.	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	complied
22.	The industry shall construct separate rain water drains.	Not provided

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallareddy Rangareddy, Ex.MLA and Smt. B.Kavitha and representatives of the stone crusher attended the meeting.

Sri Mallareddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

Smt. B.Kavitha informed that the Stone crusher was setup illegally occupying a part of their land and the crop is getting damaged due to the air pollution from the crusher.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the unit has obtained CFO & complying with CFO conditions and Board directions and AAQM values are within the Board Standards ie., TSPM – 520 ug/m<sup>3</sup> (Std – 600 ug/m<sup>3</sup>) & PM 10 – 76 ug/m<sup>3</sup> (Std – 100 ug/m<sup>3</sup>).

The representative informed that they have obtained CFO of the Board and complying with CFO conditions and Board directions and also stated that they have laid metal roads within the premises.

The committee observed that the crusher is complying with the CFO conditions & Board directions & meeting AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

8. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**

- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
- ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
- iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.

- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. BNR Sand Manufacturing Unit**  
**(A unit of BNR Stone Crushers),**  
**Sy.No.268 & 248, Chinnaravirala (V),**  
**Hayathnagar (M), Rangareddy District.**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

**// T.C.F.B.O //**

*BVB Girish*

**Senior Environmental Engineer (FAC)**  
**(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. RR-I-SC/TSPCB/U-V/TF/2021-** 16

**Dt: 26.03.2021**

**Sub :** M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Complaints received against the crusher on air pollution in the surrounding areas - **DIRECTIONS - ISSUED** - Reg.

**Ref :**

1. CFO order dated 06.07.2017
2. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
3. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
4. Inspection of your industry by the Board officials on 18.02.2021.
5. Hearing held on 05.03.2021.

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1. WHEREAS, you are located at Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 06.07.2017 which is valid up to 31.12.2017.
3. WHEREAS, the Board received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
4. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. The crusher has not provided MS Sheets to belt conveyors.
  - iv. The crusher has not provided water meter to assess the water consumption.
  - v. The crusher has not provided wind breaking walls all along the boundary
  - vi. The crusher has not provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - vii. The crusher is not carrying out water spraying on road to suppress dust.
  - viii. The crusher has not laid metal roads within the premises
  - ix. The crusher has not laid BT Road / CC Road from mine to Crusher.
  - x. The crusher has not developed green belt all along the 50m buffer zone.
  - xi. The Board officials have conducted ambient monitoring on 04.02.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
Near Cone Crusher and Jaw Crusher (Fugitive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	309	100
	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	1304	--

S. No.	Condition	Compliance						
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:	Not Provided water meters to assess the actual water consumption.						
	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	S. No.	Consumption	Total quantity (KLD)				
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DESPATCH NO:  
DATE: 01 APR 2021

	<table border="1"> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings (Water Spraying)</td> <td>10.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening / Irrigation</td> <td>3.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>15.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	1.	Process & Washings (Water Spraying)	10.0 KLD	2.	Gardening / Irrigation	3.0 KLD	3.	Domestic	2.0 KLD	<b>Total</b>		<b>15.0 KLD</b>																		
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2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---																													
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b>  Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	NOx	80	<p>The Board officials have conducted ambient monitoring on 04.02.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampli ng Locatio n</th> <th>Para mete r</th> <th>UO M</th> <th>Co nc. Val ue</th> <th>Stand ard Limit (24ho urs)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Near Cone Crusher and Jaw Crusher (Fugitive)</td> <td>Particulate Matter (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>309</td> <td>100</td> </tr> <tr> <td>Total Suspended Particulate Matter (TSP M)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>1304</td> <td>--</td> </tr> </tbody> </table>	Sampli ng Locatio n	Para mete r	UO M	Co nc. Val ue	Stand ard Limit (24ho urs)	Near Cone Crusher and Jaw Crusher (Fugitive)	Particulate Matter ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	309	100	Total Suspended Particulate Matter (TSP M)	$\mu\text{g}/\text{m}^3$	1304	--
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4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Not Complied																													
5.	The industry shall not produce product other than those permitted in this order without obtaining CFE & CFO of the Board.	The industry has not provided Production details.																													
6.	As committed, the industry shall provide all the control measures stipulated in the order within six months.	The industry has not provided control measures stipulated in the CFO order.																													
7.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has not provided cladding to the vibrating screen.																													
8.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The industry has not covered vibrating screen with MS Sheets																													

9.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry has not provided elevated closed bunker for collection of dust. The dust conveyor is not covered.														
10.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has not provided water sprinklers.														
11.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has not provided water sprinklers to suppress the dust.														
12.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has not constructed wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.														
13.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has not constructed BT road from quarry to stone crushing unit.														
14.	The industry shall construct metal roads within the premises.	The industry has not constructed metal roads within the premises.														
15.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is not regular cleaning the ground. Lot of dust is observed accumulated within the premises.														
16.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has not developed adequate green belt within the premises.														
17.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The suspended particulate matter measured Near Cone Crusher and Jaw Crusher (Fugitive) is 1304 µg/m <sup>3</sup> .														
18.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	Lot of dust is observed accumulated within the premises.														
19.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted														
20.	The industry shall take necessary measures to control fugitive emissions.	<p>The Board officials have conducted ambient monitoring on 04.02.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampli ng Locatio n</th> <th>Para mete r</th> <th>UO M</th> <th>Co nc. Val ue</th> <th>Stand ard Limit (24ho urs)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Near Cone Crusher and Jaw Crusher (Fugitiv e)</td> <td>Partic ulate Matte r (PM<sub>10</sub> )</td> <td>µg/ m<sup>3</sup></td> <td>309</td> <td>100</td> </tr> <tr> <td>Total Susp ende d Partic ulate Matte</td> <td>µg/ m<sup>3</sup></td> <td>130 4</td> <td>--</td> </tr> </tbody> </table>	Sampli ng Locatio n	Para mete r	UO M	Co nc. Val ue	Stand ard Limit (24ho urs)	Near Cone Crusher and Jaw Crusher (Fugitiv e)	Partic ulate Matte r (PM <sub>10</sub> )	µg/ m <sup>3</sup>	309	100	Total Susp ende d Partic ulate Matte	µg/ m <sup>3</sup>	130 4	--
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			r (TSP M)			
21.	The industry shall take all precautionary and safety measures during process operations.	During inspection, Lot of dust is observed accumulated within the premises.				

The quarry has obtained CFO of the Board vide order dated 07.05.2018 valid upto 30.04.2023.

6. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallareddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Mallareddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the unit has obtained CFO which was expired on 31.12.2017 & also not complying with the consent conditions and AAQM values are exceeding the Board Standards ie., TSPM - 1304 ug/m<sup>3</sup> (Std - 600 ug/m<sup>3</sup>) & PM 10 - 309 ug/m<sup>3</sup> (Std - 100 ug/m<sup>3</sup>).

The committee noted that, the unit is not complying with the consent conditions to control air pollutions and exceeding the AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

7. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order** :

- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
- ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
- iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
- ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
- x. The industry shall take all precautionary and safety measures during process operations.

8. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. KRC Infra Projects,  
Sy.No.268, Chinnaravirala (V),  
Hayathnagar (M), Rangareddy District.**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

**// T.C.F.B.O //**

*B. V. B. G. R. S. R.*

**Senior Environmental Engineer (FAC)  
(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2020-**

**Dt:26.03.2021**

**Sub :** M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS** – **ISSUED** – Reg.

**Ref :**

1. CFO order dated 09.04.2020
2. This office order dated 30.06.2020.
3. Your unit letter dated 23.12.2020.
4. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet (M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 09.04.2020 expired on 28.02.2021. The unit applied for CFO renewal on 12.11.2020.
3. WHEREAS, the Board issued temporary revocation of closure orders for a period upto 28.02.2021. The unit has applied for permanent revocation of closure orders on 23.12.2020.
4. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area.
  - iv. The crusher has not provided MS Sheets to belt conveyors.
  - v. The crusher has provided water meter to assess the water consumption.
  - vi. The crusher has provided wind breaking walls with green cloth mesh 2 sides and one side M/s. Sai Rohit Metal Crusher wind breaking wall and 4<sup>th</sup> side is hill area to prevent dust spreading to the surrounding areas.
  - vii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - viii. The crusher also carrying out water spraying on road to suppress dust.
  - ix. The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
  - x. The crusher has not laid BT Road / CC Road from mine to Crusher.
  - xi. The crusher has not developed green belt as per consent condition.
  - xii. The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
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DESPATCH NO:  
DATE : 01 APR 2021

Southwest side of the industry near to jaw crusher (Fugitive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	1341	100
	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	6546	600
Northwest side of the industry near to entry	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	279	100

**The condition wise compliance on the conditions stipulated in revocation of Closure Orders:**

S.No.	Condition	Compliance
1.	The Crusher shall comply with all conditions stipulated in CFO order of the Board.	Submitted below.
2.	<p>The Crusher shall provide / maintain the following as committed during the meeting and ensure that there will not be dust /Air pollution from the unit.</p> <ul style="list-style-type: none"> <li>• Cladding to the crushers, Vibratory screen &amp; Conveyer belt.</li> <li>• Mechanical Water sprinklers at all the dust generation source.</li> <li>• Elevated closed bunker for collection of dust.</li> <li>• Metal / Concrete roads within the crusher premises.</li> <li>• Wind breaking walls all around the crusher.</li> </ul>	<p>Provided</p> <p>Provided</p> <p>The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area.</p> <p>Provided</p> <p>The crusher has provided wind breaking walls with green cloth mesh 2 sides and one side M/s. Sai Rohit Metal Crusher wind breaking wall and 4<sup>th</sup> side is hill area to prevent dust spreading to the surrounding areas.</p>
3.	The crusher shall develop / maintain adequate green belt by planting more number of board leaved indigenous tree species to control dust/ air pollution in the surrounding area.	The crusher has developed green belt in vacant places along the boundary but not 50 mtrs width.
4.	The unit shall revalidate the Bank Guarantee regularly until further order from the Board.	The crusher representative informed that the crusher has not submitted BG as the Board has not directed to submit the BG earlier.

**Compliance of the CFO Schedule – B Conditions :**

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling &amp; Dust Suppression</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>5.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	3.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>5.0 KLD</b>	Provided water meters to assess the actual water consumption.
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	records.																																			
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---																																		
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b>  Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampli ng Locatio n</th> <th>Para mete r</th> <th>UO M</th> <th>Co nc. Val ue</th> <th>Stand ard Limit (24ho urs)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Southw est side of the industry near to jaw crusher (Fugitiv e)</td> <td>Partic ulate Matte r (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>1341</td> <td>100</td> </tr> <tr> <td>Total Susp ended Partic ulate Matte r (TSP M)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>6546</td> <td>600</td> </tr> <tr> <td>Northwe st side of the industry near to entry</td> <td>Partic ulate Matte r (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>279</td> <td>100</td> </tr> </tbody> </table>	Sampli ng Locatio n	Para mete r	UO M	Co nc. Val ue	Stand ard Limit (24ho urs)	Southw est side of the industry near to jaw crusher (Fugitiv e)	Partic ulate Matte r ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	1341	100	Total Susp ended Partic ulate Matte r (TSP M)	$\mu\text{g}/\text{m}^3$	6546	600	Northwe st side of the industry near to entry	Partic ulate Matte r ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	279	100
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5.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented products within the consented capacity.																																		
6.	The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO.	The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.																																		
7.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order.																																		
8.	The industry shall comply the conditions stipulated in this order within 3 months.	---																																		
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.																																		
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18.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.																			
19.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	<p>The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampling Location</th> <th>Parameter</th> <th>UOM</th> <th>Conc. Value</th> <th>Standard Limit (24 hours)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">South west side of the industry near to jaw crusher (Fugitive)</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>µg/m<sup>3</sup></td> <td>1341</td> <td>100</td> </tr> <tr> <td>Total Suspended Particulate Matter (TSP M)</td> <td>µg/m<sup>3</sup></td> <td>6546</td> <td>600</td> </tr> <tr> <td>North west side of the industry near to entry</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>µg/m<sup>3</sup></td> <td>279</td> <td>100</td> </tr> </tbody> </table>	Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24 hours)	South west side of the industry near to jaw crusher (Fugitive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	1341	100	Total Suspended Particulate Matter (TSP M)	µg/m <sup>3</sup>	6546	600	North west side of the industry near to entry	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	279	100
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20.	The industry shall not cause any air pollution / dust nuisance to the surrounding	During inspection, no air pollution was observed.																			

	environment.	
21.	The industry shall maintain good housekeeping with-in the premises.	Satisfactory
22.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Submitted
23.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Being followed
24.	The industry shall take all precautionary and safety measures during process operations	Being followed
25.	The industry shall maintain good housekeeping within the plant premises.	Satisfactory

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Mallreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the temporary revocation of closure orders was expired on 28.02.2021 and also not complying with the consent conditions and AAQM values are exceeding the Board Standards ie., TSPM – 6546 ug/m<sup>3</sup> (Std – 600 ug/m<sup>3</sup>) & PM 10 – 1341 ug/m<sup>3</sup> (Std – 100 ug/m<sup>3</sup>).

The committee noted that, the temporary revocation of closure orders expired on 28.02.2021 and the unit is not complying with the consent conditions to control air pollutions and exceeding the AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

8. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order** :
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.

- iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
  10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Sri Renuka Rock Sand,**  
**Sy No.253AA, 253E & 259E,**  
**Banda Raviryala, Abdullapurmet (M),**  
**Rangareddy District**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

**// T.C.F.B.O //**

*B.V.B. Girish*

**Senior Environmental Engineer (FAC)**  
**(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-** 19

**Dt:26.03.2021**

**Sub :** M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS** – **ISSUED** – Reg.

**Ref :**

1. CFO order dated 28.02.2020
2. This office order dated 30.06.2020.
3. Your unit letter dated 29.12.2020.
4. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 28.02.2020 expired on 28.02.2021. The unit applied for CFO renewal.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 30.06.2020 for a period upto 28.02.2021. The unit has applied for permanent revocation of closure orders on 29.12.2020.
4. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions. However the metal sheets were damaged
  - ii. The crusher has covered the belt conveyor carrying dust with green mesh. The industry has not covered remaining belt conveyors with MS Sheets / Green Mesh.
  - iii. The crusher has provided dust bunker to store the stone dust & different sizes of metals and directly loading into the trucks.
  - iv. The crusher has provided water meter to assess the water consumption.
  - v. The crusher has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4<sup>th</sup> side.
  - vi. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - vii. The crusher also carrying out water spraying on road to suppress dust.
  - viii. The crusher is having own quarry and applied for EC but not obtained. The representative has informed that they are getting boulders from TSMDC.
  - ix. The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
Southwest side of	Particulate	µg/m <sup>3</sup>	671	100

DESPATCH NO:  
DATE : 01 APR 2021

the industry near to jaw crusher (Fugitive)	Matter (PM <sub>10</sub> )			
	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	2526	600
Northwest side of the industry near to canteen	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	387	100

The condition wise compliance on the conditions stipulated in revocation of Closure Orders are submitted below:

S.No.	Condition	Compliance
1.	The Crusher shall comply with all conditions stipulated in CFO order of the Board.	Submitted below.
2.	The Crusher shall provide / maintain the following as committed during the meeting and ensure that there will not be dust /Air pollution from the unit. <ul style="list-style-type: none"> <li>Cladding to the crushers, Vibratory screen &amp; Conveyer belt.</li> <li>Mechanical Water sprinklers at all the dust generation source.</li> <li>Elevated closed bunker for collection of dust.</li> <li>Metal / Concrete roads within the crusher premises.</li> <li>Wind breaking walls all around the crusher.</li> </ul>	Provided Provided The industry has provided elevated closed bunker Provided The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4 <sup>th</sup> side.
3.	The crusher shall develop / maintain adequate green belt by planting more number of board leaved indigenous tree species to control dust/ air pollution in the surrounding area.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.
4.	The unit shall revalidate the Bank Guarantee regularly until further order from the Board.	The industry representative informed that the industry has not submitted BG as the Board has not directed to submit the BG earlier.

**CFO schedule – B Conditions**

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling &amp; Dust Suppression</td> <td>5.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>7.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	5.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>7.0 KLD</b>	Provided water meters to assess the actual water consumption.
S. No.	Purpose	Total Consumption (KLD)															
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2.	Gardening	1.0 KLD															
3.	Domestic	1.0 KLD															
<b>Total</b>		<b>7.0 KLD</b>															
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---															

3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1" data-bbox="261 263 850 532"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b>  Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1" data-bbox="883 228 1433 1096"> <thead> <tr> <th>Sampli ng Locatio n</th> <th>Para mete r</th> <th>UO M</th> <th>Co nc. Val ue</th> <th>Stand ard Limit (24ho urs)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">Southw est side of the industry near to jaw crusher (Fugitiv e)</td> <td>Partic ulate Matte r (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>671</td> <td>100</td> </tr> <tr> <td>Total Susp ende d Partic ulate Matte r (TSP M)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>2526</td> <td>600</td> </tr> <tr> <td>Northwe st side of the industry near to canteen</td> <td>Partic ulate Matte r (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>387</td> <td>100</td> </tr> </tbody> </table>	Sampli ng Locatio n	Para mete r	UO M	Co nc. Val ue	Stand ard Limit (24ho urs)	Southw est side of the industry near to jaw crusher (Fugitiv e)	Partic ulate Matte r ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	671	100	Total Susp ende d Partic ulate Matte r (TSP M)	$\mu\text{g}/\text{m}^3$	2526	600	Northwe st side of the industry near to canteen	Partic ulate Matte r ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	387	100
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4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Being followed																																		
5.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented products.																																		
6.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order, the issue may be examined.																																		
7.	The industry shall comply the conditions stipulated in this order within 3 months.	---																																		
8.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.																																		
9.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The industry has covered the belt conveyor carrying dust with green mesh. The industry has not covered remaining belt conveyors with MS Sheets / Green Mesh.																																		
10.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry has provided elevated closed bunkers.																																		
11.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided																																		
12.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with	Provided water sprinklers at all the dust generating sources.																																		

	the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.																				
13.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4 <sup>th</sup> side.																			
14.	The industry shall construct BT road from quarry to stone crushing unit.	Not constructed																			
15.	The industry shall construct metal roads within the premises.	Constructed.																			
16.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.																			
17.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.																			
18.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	<p>The Board officials have conducted ambient monitoring on 20.01.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampli ng Locatio n</th> <th>Para mete r</th> <th>UO M</th> <th>Co nc. Val ue</th> <th>Stand ard Limit (24ho urs)</th> </tr> </thead> <tbody> <tr> <td rowspan="2">South est side of the industry near to jaw crusher (Fugitiv e)</td> <td>Partic ulate Matte r (PM<sub>10</sub> )</td> <td>µg/ m<sup>3</sup></td> <td>671</td> <td>100</td> </tr> <tr> <td>Total Susp ende d Partic ulate Matte r (TSP M)</td> <td>µg/ m<sup>3</sup></td> <td>252 6</td> <td>600</td> </tr> <tr> <td>Northwe st side of the industry near to canteen</td> <td>Partic ulate Matte r (PM<sub>10</sub> )</td> <td>µg/ m<sup>3</sup></td> <td>387</td> <td>100</td> </tr> </tbody> </table>	Sampli ng Locatio n	Para mete r	UO M	Co nc. Val ue	Stand ard Limit (24ho urs)	South est side of the industry near to jaw crusher (Fugitiv e)	Partic ulate Matte r (PM <sub>10</sub> )	µg/ m <sup>3</sup>	671	100	Total Susp ende d Partic ulate Matte r (TSP M)	µg/ m <sup>3</sup>	252 6	600	Northwe st side of the industry near to canteen	Partic ulate Matte r (PM <sub>10</sub> )	µg/ m <sup>3</sup>	387	100
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19.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, no air pollution was observed, as the industry was not in operation.																			
20.	The industry shall maintain good housekeeping with-in the premises.	Satisfactory.																			
21.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Submitted.																			
22.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its	Being followed.																			

	amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	
23.	The industry shall take all precautionary and safety measures during process operations	Being followed.
24.	The industry shall maintain good housekeeping within the plant premises.	Satisfactory

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Mallreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the temporary revocation of closure orders was expired on 28.02.2021 and also not complying with the consent conditions and AAQM values are exceeding the Board Standards i.e., TSPM - 2526 ug/m<sup>3</sup> (Std - 600 ug/m<sup>3</sup>) & PM 10 - 671 ug/m<sup>3</sup> (Std - 100 ug/m<sup>3</sup>).

The committee noted that, the Board issued temporary revocation of closure orders expired on 28.02.2021 and unit is not complying with the consent conditions to control air pollutions and exceeding the AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

8. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**

- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
- ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
- iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
- iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vi. The industry shall construct metal roads within the premises.
- vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
- ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
- x. The industry shall take all precautionary and safety measures during process operations.

9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Sai Rohit Metal Industries,**  
**Sy. No.253/A/1, 253/AA/2, 253/A/3,**  
**253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268,**  
**Banda Raviryala, Abdullapurmet (M),**  
**Rangareddy District**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

**// T.C.F.B.O //**

*B. V. G. Srinivas*

**Senior Environmental Engineer (FAC)**  
**(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2020-** 22

**Dt:26.03.2021**

**Sub :** M/s. Sri Lakshmi Narasimha Metal Industries (Unit-II), Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS – ISSUED** – Reg.

**Ref:**

1. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
2. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
3. Inspection of your industry by the Board officials on 18.02.2021.
4. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, you are operating the crusher without obtaining CFE/CFO of the Board.
3. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
4. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has not provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area.
  - iv. The crusher has not provided MS Sheets to belt conveyors.
  - v. The crusher has not provided water meter to assess the water consumption.
  - vi. The crusher has not provided wind breaking walls.
  - vii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - viii. The crusher also carrying out water spraying on road to suppress dust.
  - ix. The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
  - x. The crusher has not laid BT Road / CC Road from mine to Crusher.
  - xi. The crusher has not developed adequate green belt
  - xii. The Board officials have conducted ambient monitoring on 19.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
Towards the boundary at western direction of Jaw crusher (Fugitive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	336	100
	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	1166	600

DESPATCH NO:  
DATE: 01 APR 2021

Towards boundary western direction industry-downwind	the at of	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	181	100
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6. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Malreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Malreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the crusher has not obtained CFE / CFO of the Board and AAQM values are exceeding the Board Standards i.e., TSPM – 1166 ug/m<sup>3</sup> (Std – 600 ug/m<sup>3</sup>) & PM 10 – 336 ug/m<sup>3</sup> (Std – 100 ug/m<sup>3</sup>).

The committee noted that, the crusher is operating without consents of the Board and exceeding the AAQ standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

7. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
8. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Lakshmi Narasimha Metal Industries (Unit-II),  
Sy.No.232 & 234, Taramatipet(V),  
Hayathnagar (M), Rangareddy District

Copy to:

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

// T.C.F.B.O //

*B. V. G. R. S.*

PL Senior Environmental Engineer (FAC)  
(UH - V)



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-** 21

**Dt:26.03.2021**

**Sub :** M/s. Sri Lakshmi Narasimha Metal Industries, Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS** – **ISSUED** – Reg.

**Ref :**

1. CFO order dated 24.03.2016
2. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
3. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
4. Inspection of your industry by the Board officials on 18.02.2021.
5. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 24.03.2016 valid upto 31.03.2021.
3. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
4. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. The crusher has not provided wind breaking walls which is a violation of consent condition.
  - ii. The Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - iii. The Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
  - iv. The Crusher has not provided elevated closed bunker for the collection of dust.
  - v. The Crusher has not covered the dust conveyor belt with MS sheets.
  - vi. The Crusher has not developed the green belt all along the boundary of the crusher.
6. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Malreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Malreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

DESPATCH NO:  
DATE : 01 APR 2021

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the crusher has obtained CFO and also not complying with the consent conditions

The committee noted that, the Board is not complying with the consent conditions to control air pollution.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

7. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
8. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
9. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sri Lakshmi Narasimha Metal Industries,  
Sy.No.232 & 234, Taramatipet(V),  
Hayathnagar(M), Rangareddy District**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

// T.C.F.B.O //

*BVB Giriraj*

**Senior Environmental Engineer (FAC)  
(UH - V)**



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-234/TSPCB/TF/HO/2021 - 2012**

**Dt:26.03.2021**

**Sub :** TSPCB - M/s. Sri Venkata Shiva Metal Industries, Sy.No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Orders issued - Reg.

**Ref :**

1. CFO order dt. 04.10.2017 with validity period up to 30.06.2022.
2. Complaint of Sri Pisati Indira Reddy, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution in the surrounding area.
3. Complaint received from Sri M. Gnanasri against Stone crushers, Hot mix plants in Deshmukh.
4. Inspection of the industry by the Board officials on 16.02.2021.
5. Hearing held on 16.03.2021.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No. 56/A, 65/A, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Road Metal Stone Chips - 200 TPD capacity.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board has issued CFO to the industry on 04.10.2017 with validity period up to 30.06.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> & 3<sup>rd</sup> cited, the Board received complaints from Smt. Pisati Indira Reddy and Sri M. Gnana Sri, Deshmukh (V), Pochampally (M), Yadadri Bhuvanagiri District against the Stone crushers and Hot mix plants located at Deshmukh village for causing air pollution to the surrounding area. The complainant alleged that due to several stone crushers, hot mix plants, concrete plants located in Dishmukhi area they are facing air pollution.
4. **WHERAS**, vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 16.02.2021. During inspection, Sri R.Srinivas Reddy, Supervisor of the industry was present. The following observations were made during the inspection:
  - i. During inspection, the industry is in operation.
  - ii. The industry has not provided cladding to the Crushers, vibrating screen and conveyors.
  - iii. The industry has not provided adequate air pollution control systems to the crusher thereby causing air pollution to the surrounding area.
  - iv. The industry has not provided elevated closed dust bunker to collect the dust.
  - v. The industry has not constructed metal roads within the premises.
  - vi. The industry has not provided wind breaking walls around the crusher unit.
  - vii. The industry has developed greenbelt along the boundary.
  - viii. The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors. The industry is having a water tanker for wetting of the ground.
  - ix. The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 164 µg/m<sup>3</sup> as against the 100 µg/m<sup>3</sup>.
  - x. The status of the compliance of the CFO conditions is as follows:

DESPATCH NO: 2012  
DATE: 30 MAR 2021

• **Compliance of the industry on CFO Schedule-B conditions: CFO Order dt.04.10.2017:**

Sl.No	Condition	Compliance															
1	The industry shall pay the balance CFO fee of Rs. 840/- (Rupees Four Hundred only) at Regional Office, Nalgonda immediately with a copy marking to this office.	--															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="376 658 1087 801"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>11.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5 KLD</td> </tr> <tr> <td colspan="2">Total:</td> <td>11.5 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	11.0 KLD	2.	Domestic	0.5 KLD	Total:		11.5 KLD	Complied			
S. No.	Water Consumption	Quantity															
1.	Process & Washings	11.0 KLD															
2.	Domestic	0.5 KLD															
Total:		11.5 KLD															
3	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	--															
4	The industry shall ensure dust containment cum suppression system for the equipment.	The industry has provided water sprinklers at Raw material loading point, Primary crusher and conveyors.															
5	The industry shall provide cladding to the vibrating screen & crusher so as to arrest the dust emissions within one month time as committed vide letter dated 18.09.2017.	Not Complied															
6	The industry shall provide an elevated closed bunker for as above collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	Not Complied															
7	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	Complied															
8	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	Not Complied															
9	The industry shall construct metal roads within the premises.	Not Complied															
10	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied The industry is having a water tanker for wetting of the ground.															
11	The industry shall provide thick green belt along the boundary wall of the industry.	The industry has developed greenbelt along the boundary.															
12	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m3.																
13	The industry should comply with the National ambient air quality standards as per MoE&F, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="360 2145 1098 2343"> <thead> <tr> <th>S. No</th> <th>Parameters</th> <th>Standards</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM10)</td> <td>100 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM 2.5)</td> <td>60 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80 <math>\mu\text{g}/\text{m}^3</math></td> </tr> <tr> <td>4</td> <td>pNOx</td> <td>80 <math>\mu\text{g}/\text{m}^3</math></td> </tr> </tbody> </table> Noise Levels: Day time(6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM)- 70 dB (A)	S. No	Parameters	Standards	1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$	2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$	3	SO <sub>2</sub>	80 $\mu\text{g}/\text{m}^3$	4	pNOx	80 $\mu\text{g}/\text{m}^3$	The Board Officials during inspection conducted AAQ monitoring at the periphery of the industry and the PM10 values are observed to be 164 $\mu\text{g}/\text{m}^3$ as against the 100 $\mu\text{g}/\text{m}^3$ .
S. No	Parameters	Standards															
1	Particulate Matter(PM10)	100 $\mu\text{g}/\text{m}^3$															
2	Particulate Matter (PM 2.5)	60 $\mu\text{g}/\text{m}^3$															
3	SO <sub>2</sub>	80 $\mu\text{g}/\text{m}^3$															
4	pNOx	80 $\mu\text{g}/\text{m}^3$															
14	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															

15	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	Not Complied
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	Complied
17	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed greenbelt along the boundary.
18	The industry shall install water meters to measure the actual water consumption and waste water discharge and maintain a log register to record the readings.	Not Complied
19	The industry shall take all precautionary and safety measures during process operations.	Complied
20	The industry shall maintain good housekeeping within the plant premises.	Needs to improve
21	The industry shall comply with all the directions issued by the Board from time to time.	--

5. **WHEREAS**, vide reference 5<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 16.03.2021. The representative of the industry and the complainant attended the meeting.

The Committee noted that, the Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh Village. The industry has not provided cladding to the Crushers, vibrating screen and conveyors, not provided elevated closed dust bunker for storage of dust, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value indicate PM10 - 164 µg/m<sup>3</sup> (Std - 100 µg/m<sup>3</sup>).

The complainant informed that crushers located in the area are causing heavy dust / air pollution in the surrounding area and also approach roads are damaged. Also informed that there is a Ashram at about a distance of 500 mtrs from the crushers and the visitors of the Ashram are facing severe air pollution due to the operation of the stone crushers / hot mix plant and due to the vehicular movement.

The RO informed that there are 3 stone crushers operating and also 2 Hot mix plants are located in Deshmukh village, but they are not in operation. Board has received complaints regarding the air pollution from Stone crushers, Hot mix plants located at Deshmukh village.

The RO informed that M/s Sri Venkata Shiva Metal Industries has not provided cladding to the Crushers, vibrating screen and conveyors, not provided elevated closed dust bunker for storage of dust, not constructed metal roads, not provided wind breaking walls and AAQ monitoring value is exceeding the Board standards.

After detailed discussion, the Committee recommended to issue certain directions to your industry to comply within 10 days.

6. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue following directions to the industry to comply within 10 days:**
1. The industry shall comply with the all the conditions stipulated in the CFO order issued by the Board.
  2. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  3. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  4. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  5. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  6. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.

7. The industry shall construct metal roads within the premises.
  8. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  9. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  10. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  11. The industry shall take all precautionary and safety measures during process operations.
7. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
  8. The above mentioned directives shall be implemented by the industry immediately, failing which legal action will be initiated against your industry under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 and Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 directing closure of the industry in the interest of Public Health and Environment, without further notice.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Sri Venkata Shiva Metal Industries,**  
**Sy.No. 56/A, 65/A,**  
**Deshmukh (V), Pochampally (M),**  
**Yadadri Bhuvanagiri District.**

**Copy to:**

1. The JCEE., Z.O., R.C.Puram for information and necessary action.
2. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.**
3. Concerned file.

// T.C.F.B.O //

*BvB Girish*  
**Senior Environmental Engineer (FAC)**

*A*



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-** 24

**Dt:26.03.2021**

**Sub :** M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - Complaints received against the crusher on air pollution in the surrounding areas - **DIRECTIONS - ISSUED** - Reg.

**Ref :**

1. CFO order dated 29.02.2016
2. This office order dated 26.08.2020.
3. Your unit letter dated 12.02.2020.
4. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\*\*\*

1. WHEREAS, you are located at Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 29.02.2016 which is valid upto 31.03.2021. The unit has applied for CFO renewal on 27.01.2021.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the unit vide letter dated 12.02.2020 requested for permanent revocation of closure orders
5. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
7. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided water sprinklers at crushing points.
  - iii. The crusher has provided metal cladding to the vibrating screen to arrest to the dust emissions.
  - iv. The crusher has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
  - v. The crusher provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor.
  - vi. The crusher made provision for loading of dust directly into the trucks, by brining below the bunker bins.
  - vii. The crusher has provided metal roads & wind breaking walls in the premises.
  - viii. The crusher has bunkers (4 nos.) for stone chips of different sizes.
  - ix. The crusher has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
  - x. The crusher has provided BT road from quarry to stone crushing unit
  - xi. The crusher has provided metal roads within the premises.
  - xii. The crusher has developed green belt all along the boundary of the unit.

DESPATCH NO:  
DATE : 01 APR 2021

- xiii. The Board officials have conducted ambient monitoring on 27.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
Towards North side of the Jaw crusher unwind to Jaw crusher (Fugutive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	515	100
	Total Suspended Particulate Matter (TSPM)	µg/m <sup>3</sup>	2182	600
Northwest side of Vibrator unit (Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	265	100

#### Schedule -B Condition compliance

S. No.	Condition	Compliance												
1.	<p>The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>1.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>2.0</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	1.5	2.	Domestic	0.5	<b>Total</b>		<b>2.0</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	1.5												
2.	Domestic	0.5												
<b>Total</b>		<b>2.0</b>												
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--												
3.	<p>The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards Ug</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM<sub>2.5</sub>)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NO<sub>x</sub></td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No.	Parameters	Standards Ug	1.	Particulate Matter (PM <sub>10</sub> )	100	2.	Particulate Matter (PM <sub>2.5</sub> )	80	3.	NO <sub>x</sub>	80	Ambient Air Quality monitoring was carried out in the industry on 27.01.2021.
S.No.	Parameters	Standards Ug												
1.	Particulate Matter (PM <sub>10</sub> )	100												
2.	Particulate Matter (PM <sub>2.5</sub> )	80												
3.	NO <sub>x</sub>	80												
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
5.	The industry shall provide cladding to the vibrating screen is as to arreast the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.												
6.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.												
7.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust												

		directly into the trucks, by brining below the bunker bins.
8.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
9.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinklers on the conveyor carrying raw materials from bunker to the crusher.
10.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
11.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has provided BT road from quarry to stone crushing unit
12.	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
13.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has carrying regular cleaning and wetting of the ground within the premises
14.	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
15.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--
16.	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	--
17.	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complied
18.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Not submitted
19.	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyor carrying raw materials from bunker to the crusher.
20.	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees

8. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Mallreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution

problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the temporary revocation of closure orders was expired on 26.02.2021 and AAQM values are exceeding the Board Standards ie., TSPM - 2182 ug/m<sup>3</sup> (Std - 600 ug/m<sup>3</sup>) & PM 10 - 515 ug/m<sup>3</sup> (Std - 100 ug/m<sup>3</sup>).

The committee noted that, the Board issued temporary revocation of closure orders expired on 26.02.2021 and exceeding the AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

9. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. S.V. Industries (Vengamamba),  
Sy.No.293/1, Bandaraviryala, Hayathnagar,  
Rangareddy District**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action
3. Concerned file.

// T.C.F.B.O //

*Bubgirish*  
**Senior Environmental Engineer (FAC)  
(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-**

13

**Dt:26.03.2021**

**Sub :** M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS – ISSUED** – Reg.

**Ref :**

1. CFO order dated 06.01.2020 expired on 31.12.2020.
2. Complaint from Smt. B.Kavitha regarding air pollution caused by the unit.
3. JCEE.ZO-Hyderabad Directions dated 20.02.2020.
4. Complaint from Smt. B.Kavitha & from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO to your industry vide order dated 06.01.2020 expired on 31.12.2020. The unit has applied for CFO renewal.
3. WHEREAS, the Board received complaint from Smt. B.Kavitha regarding air pollution caused by the unit and the Board issued directions to your unit vide order dated 20.02.2020
4. WHEREAS, the Board received complaint from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy through Ex MLA, Malreddy Rangareddy regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
5. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The crusher has provided greenbelt on all along the boundary of the industry.
  - iv. The crusher has provided dust bunkers to store the produced stone dust, Robo sand and GSB
  - v. The crusher has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations. The industry has provided cladding to vibrating screen. The industry is providing MS sheets the dust belt conveyors. The work is in progress.
  - vi. The crusher has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - vii. The crusher has provided BT road from quarry to stone crushing unit.
  - viii. The crusher has constructed metal roads within the premises.
  - ix. The Board officials have conducted ambient monitoring on 18.02.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
Near cone crusher (Fugitive)	Total Suspended	µg/m <sup>3</sup>	554	600

DESPATCH NO:  
DATE : 01 APR 2021

	Particulate Matter (TSPM)			
Towards eastern boundary (Slightly to north east direction) (Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	40	100

**Compliance status of the Schedule - B conditions :**

Sl.No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Water Sprinkling &amp; Dust Suppression)</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>2.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>6.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Process (Water Sprinkling & Dust Suppression)	3.0 KLD	2.	Gardening	2.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>6.0 KLD</b>	Complied
S. No.	Purpose	Total Consumption (KLD)															
1.	Process (Water Sprinkling & Dust Suppression)	3.0 KLD															
2.	Gardening	2.0 KLD															
3.	Domestic	1.0 KLD															
<b>Total</b>		<b>6.0 KLD</b>															
2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	---															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m<sup>3</sup></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM<sub>2.5</sub>)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO<sub>2</sub></td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in µg/m <sup>3</sup>	1	Particulate Matter (PM <sub>10</sub> )	100	2	Particulate Matter (PM <sub>2.5</sub> )	60	3	SO <sub>2</sub>	80	4	NOx	80	Ambient Air Quality Monitoring has been conducted and sample was sent to Central Laboratory, results are awaited.
S. No.	Parameters	Standards in µg/m <sup>3</sup>															
1	Particulate Matter (PM <sub>10</sub> )	100															
2	Particulate Matter (PM <sub>2.5</sub> )	60															
3	SO <sub>2</sub>	80															
4	NOx	80															
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act	To be Complied															
5.	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances	To be Complied															
6.	<p>As committed vide undertaking dt. 06.01.2020 the industry shall comply the following:</p> <ol style="list-style-type: none"> <li>The industry shall operate only after obtaining revocation of closure orders issued by the Board.</li> <li>The industry shall provide cladding to the vibrating screen within 3 months, so as to arrest the dust emissions. The industry shall cover conveyers with MS/GI sheets to control fugitive dust emissions.</li> <li>The industry shall cover the screen with M.S. sheets and a fan connected with motor within 3 months to extract the dust generated during screening operations. Dust has to be vented into a chamber and water sprinklers have to be provided in the chamber for dust suppression.</li> <li>The industry shall construct wind breaking walls within 3 months, around the crusher to prevent dust spreading to the surrounding areas.</li> <li>The industry shall construct BT road from quarry to stone crushing unit within 3 months.</li> <li>The industry shall construct metal roads within the</li> </ol>	Complied															

	<p>premises within 3 months.</p> <p>vii. As per the CFE order, the industry shall maintain a setback of 100mtrs towards road and develop greenbelt towards the road.</p> <p>viii. The industry shall provide water meters and register within 3 months to assess the actual water consumption and wastewater generation.</p> <p>ix. The industry shall carryout regular cleaning and wetting of the ground within the premises.</p> <p>x. The industry shall improve housekeeping within the premises.</p> <p>xi. The industry shall maintain the records /registers to verify the quantity of products manufactured.</p> <p>xii. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.</p> <p>xiii. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.</p> <p>xiv. The industry shall not take up trial production for proposed activity without obtaining Consent for Operation of the Board.</p> <p>xv. The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.</p>	
7.	The industry shall comply all the conditions in this order as per commitment in the bank guarantee dated 04.01.2020 for Rs.50,000/- . Failure to comply with any of the consent conditions will compel the Board to forfeit the Bank Guarantee of Rs. 50,000/- and the CFO issued by the Board shall be revoked if the Board receives any complaint regarding air pollution in and around the industry without any further notice.	Complied
8.	The industry shall maintain a setback distance of 100mts towards road and develop greenbelt towards road.	Complied
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	Complied
10.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	Complied
11.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	Complied
12.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Complied
13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Complied
	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	Complied
14.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has not constructed BT road from quarry to stone crushing unit.
15.	The industry shall construct metal roads within the premises.	Complied
16.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	Complied

17.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	
18.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	Air Quality Monitoring has been conducted and sample was sent to Central Laboratory, results are awaited.
19.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	This office is receiving several complaints regarding air pollution being caused due to Stone crushers in Abdullapurmet Mandal.
20.	The industry shall maintain good housekeeping with-in the premises.	Complied
21.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	To be Complied
22.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Complied
23.	The industry shall take all precautionary and safety measures during process operations	Complied
24.	The industry shall maintain good housekeeping within the plant premises.	Complied

7. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallreddy Rangareddy, Ex.MLA and Smt. B.Kavitha and representatives of the stone crusher attended the meeting.

Sri Mallreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

Smt. B.Kavitha informed that the Stone crusher was setup illegally occupying a part of their land and the crop is getting damaged due to the air pollution from the crusher.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutch Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutch road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the unit has obtained CFO & complying with CFO conditions and Board directions and AAQM values are within the Board Standards ie., TSPM - 554 ug/m<sup>3</sup> (Std - 600 ug/m<sup>3</sup>) & PM 10 - 40 ug/m<sup>3</sup> (Std - 100 ug/m<sup>3</sup>).

The representative informed that they have obtained CFO of the Board and complying with CFO conditions and Board directions and also stated that they have laid metal roads within the premises.

The committee observed that the crusher is complying with the CFO conditions & Board directions & meeting AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

8. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order** :
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Tirumala Rock Sand Manufacturing Unit,  
Sy.No.246/AA, 247/A, 247/AA&249/AA,  
Bandaraviryala (V), Abdullapurmet (M),  
Rangareddy District.**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

// T.C.F.B.O //

*B. B. G. R. S.*

**Senior Environmental Engineer (FAC)  
(UH - V)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.RR-I-SC/TSPCB/U-V/TF/2021-** 25

**Dt:26.03.2021**

**Sub :** M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1, Banda Raviryala (V), Abdullapurmet (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – Complaints received against the crusher on air pollution in the surrounding areas – **DIRECTIONS** – **ISSUED** – Reg.

**Ref :**

1. CFO order dated 21.01.2019
2. This office order dated 26.08.2020.
3. Your unit letter dated 12.02.2020.
4. Complaint from Sri N. Buchi Reddy through Malreddy Rangareddy, Ex MLA regarding air pollution caused by the stone crusher units located in Abdullapurmet Mandal.
5. Complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
6. Inspection of your industry by the Board officials on 18.02.2021.
7. Hearing held on 05.03.2021.

\* \* \*

1. WHEREAS, you are located at Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District and engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 21.01.2019 which is valid upto 31.03.2023. The unit has applied for CFO renewal on 27.01.2021.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the unit vide letter dated 12.02.2020 requested for permanent revocation of closure orders
5. WHEREAS, the Board has received complaint from Sri N. Buchi Reddy through Sri Malreddy Rangareddy, Ex MLA regarding damage of agricultural land due to dust from Stone Crushers located in Abdullapurmet Mandal.
6. WHEREAS, the Board also received complaint from Sri Malreddy Rangareddy, Ex MLA, regarding air pollution caused by Stone Crushers located in Abdullapurmet Mandal.
7. WHEREAS, the Board officials inspected your unit on 18.02.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The crusher has provided greenbelt on all along the boundary of the industry.
  - iv. The crusher has provided dust bunkers to store the produced stone dust, Robo sand and GSB
  - v. The crusher has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations.
  - vi. The crusher has not provided cladding to vibrating screen. The industry is providing MS sheets the dust belt conveyors. The work is in progress.
  - vii. The crusher has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - viii. The crusher has provided BT road from quarry to stone crushing unit.
  - ix. The crusher has constructed metal roads within the premises.
  - x. The Board officials have conducted ambient monitoring on 29.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
Near jaw crusher (Fugitive)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	433	100
	Total	µg/m <sup>3</sup>	1377	600

DESPATCH NO:  
DATE : 01 APR 2021

		Suspended Particulate Matter (TSPM)			
Near Room	Panel	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	114	100

**Compliance of the Directions issued during revocation of closure orders :**

Sl. No	Conditions	Compliance
1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. <ol style="list-style-type: none"> <li>Cladding to the crushers, Vibratory screen &amp; Conveyor belts.</li> <li>Mechanical Water sprinklers at all the dust generation sources.</li> <li>Elevated closed bunker for collection of dust.</li> <li>Metal / Concrete roads within the crusher premises.</li> <li>Wind breaking walls all around the crusher.</li> </ol>	The industry has provided cladding to the crushers and & conveyor belts. The industry has not provided cladding to vibratory screen. The industry provided mechanical water sprinklers at all the dust generation sources. The industry has provided elevated closed bunker for collection of dust. The industry has provided metal roads within the crusher premises. The industry has provided wind breaking walls around the crusher.
3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.	The industry has submitted undertaking that approximately above 90,000 MT is present in the quarry ready for crushing and only these stone boulders will be used for crushing.  The industry has submitted representation stating that they are using quarried boulders from M/s. Telangana Rock Sand Pvt. Ltd., (20.153 Ha Stone & Metal Quarry), Sy.No.268, Chinaraviryala (V), Abdullapurmet (M), Rangareddy District.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall regularly extend the same until further orders of the Board.	The industry submitted Bank Guarantee dated 31.01.2021 for Rs. 1 Lakh which is valid upto 28.02.2023

**Compliance of the Schedule – B conditions**

S. No	Condition	Compliance												
1.	The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below: <table border="1" style="width: 100%; margin-top: 5px;"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>0.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0</td> </tr> <tr> <td colspan="2" style="text-align: center;"><b>Total</b></td> <td><b>1.5</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	0.5	2.	Domestic	1.0	<b>Total</b>		<b>1.5</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	0.5												
2.	Domestic	1.0												
<b>Total</b>		<b>1.5</b>												

2.	The industry shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5 <sup>th</sup> of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued by Board.	--												
3.	The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="267 513 906 747"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards µg/m<sup>3</sup></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No	Parameters	Standards µg/m <sup>3</sup>	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	3.	NOx	80	The industry was not in operation during inspection.
S.No	Parameters	Standards µg/m <sup>3</sup>												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												
3.	NOx	80												
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied												
	The industry shall obtain permanent permits from the Mines and geology department for carrying out the mining activity within three(3) months.	The industry has not obtained permanent permits from the Mines and geology department for carrying out the mining activity. The industry has proposed to source the raw material from the adjacent quarry M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Hayathnagar(M), Rangareddy District. During inspection the quarried stone boulders quantity is assessed to be approximately above 90,000MT.												
6.	The industry shall provide cladding to the vibrating screen is as to arrest the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.												
7.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.												
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by brining below the bunker bins.												
9	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.												
10	The industry shall provide water sprinklers on	The industry has provided water												

	the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	sprinklers on the conveyer carrying raw materials from the bunker to the crusher.
12	The industry shall construct BT road from quarry to stone crushing unit.	--
13	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
14	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is carrying regular cleaning and wetting of the ground within the premises
15	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed about 100m thick green belt along the boundary of the crusher within the 50m buffer zone towards north-west direction which is followed by 40ft road. The Stone Crusher is also maintaining the green belt in all directions along the boundary of the crusher
16	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	--
17	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	--
18	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complying with the condition.
19.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Submitted.
20	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyer carrying raw materials from bunker to the crusher.
20	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees
21	The industry shall maintain good housekeeping within the plant premises.	Housekeeping of the industry needs to be improved.
22	The industry shall comply with all the directions issued by the Board from time to time.	--

8. WHEREAS, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 05.03.2021. Your industry representative attended the meeting.

The complainant Sri Mallreddy Rangareddy, Ex.MLA and representatives of the stone crusher attended the meeting.

Sri Mallreddy Rangareddy informed that the crushers located in Abdullapurmet Mandal are causing heavy dust nuisance in the area in radius of 10 km and the villagers are suffering from health issues and could not grow crops in the surroundings due to the air pollution from the crushers and also informed that due to heavy blasting, nearby houses were getting damaged. He requested to constitute a committee to evaluate the pollution problem with respect to guidelines being implemented by the stone crusher for pollution control.

The Regional officer informed that crushers are located along the distance of 3.5 kms (Kutchra Road) from the Saddupally 'X' Road and mines are located just beside the stone crushers. Also stated that the main sources of air / dust pollution is due to the moment of heavy vehicles on this kutchra road. Lot of dust particles were accumulated on the tree leaves located either side of the road. There are agricultural fields along the road side and at a distance of about 2.0 kms from the crusher cluster. Further, the committee reviewed the compliance status of each stone crusher located at Abdullapurmet.

The Regional Officer informed that the temporary revocation of closure orders was expired on 26.02.2021 and AAQM values are exceeding the Board Standards ie., TSPM – 1377 ug/m<sup>3</sup> (Std – 600 ug/m<sup>3</sup>) & PM 10 – 433 ug/m<sup>3</sup> (Std – 100 ug/m<sup>3</sup>).

The committee noted that, the Board issued temporary revocation of closure orders expired on 26.02.2021 and not complying with the consent conditions and exceeding the AAQM standards.

After detailed discussions, the committee recommended to issue certain directions to the unit to comply within 10 days.

9. After careful consideration of material facts of the case, the Board hereby issue **following directions to your unit to comply within 10 days from the date of this order :**
- i. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.
  - ii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iii. The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.
  - iv. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - v. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vi. The industry shall construct metal roads within the premises.
  - vii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - viii. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
  - ix. The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m<sup>3</sup>.
  - x. The industry shall take all precautionary and safety measures during process operations.
10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Uday Stone Crushing Pvt. Ltd.,  
Sy.No.293/1, Banda Raviryala (V),  
Abdullapurmet (M), Rangareddy District**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, RR-I for information and necessary action. He is directed to monitor the industry for compliance of the directions after 10 days from the date of this order and shall submit comprehensive report for taking further necessary action.
3. Concerned file.

// T.C.F.B.O //

*B. V. G. R. S.*

**Senior Environmental Engineer (FAC)  
(UH - V)**



M. Venkanna,  
 Environmental Engineer

Tele-Fax : 23401520  
 Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021-1972

Date: 07.01.2021

SHOWCAUSE NOTICE

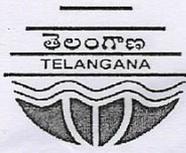
**Sub:** PCB – RO-I, Rangareddy District – M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Showcause Notice Issued - Reg.

**Ref:**

1. CFO Order No.1245-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2020, dated 09.04.2020 which is valid upto 28.02.2021.
2. Complaint received from villagers through Ex-MLA Sri Mallareddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Sai Rohit Metal Industries is located at Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from received from villagers through Ex-MLA Sri Mallareddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on 07.01.2021
3. **WHEREAS**, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) Lot of dust is generating and spreading in the surrounding area.
  - b) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - c) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - d) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - e) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - f) The stone crusher has not laid BT road from mining to the crusher.
  - g) The stone crusher has not provided wind breaking walls as per the consent condition. However, provided wind breaking walls only two sides of the crusher.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

o/c

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021-1772

Date: 07.01.2021

SHOWCAUSE NOTICE

**Sub:** PCB – RO-I, Rangareddy District – M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Showcause Notice Issued - Reg.

**Ref:**

1. CFO Order No.1245-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2020, dated 09.04.2020 which is valid upto 28.02.2021.
2. Complaint received from villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. Inspection of the stone crusher on 07.01.2021.

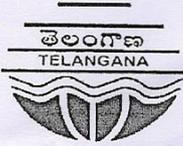
\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Sai Rohit Metal Industries is located at Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from received from villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on 07.01.2021
3. **WHEREAS**, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) Lot of dust is generating and spreading in the surrounding area.
  - b) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - c) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - d) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - e) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - f) The stone crusher has not laid BT road from mining to the crusher.
  - g) The stone crusher has not provided wind breaking walls as per the consent condition. However, provided wind breaking walls only two sides of the crusher.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

  
**ENVIRONMENTAL ENGINEER**  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

To  
M/s. Sai Rohit Metal Industries,  
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,  
253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala,  
Abdullapurmet (M), Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD  
 REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
 H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,  
 Environmental Engineer

Tele-Fax : 23401520  
 Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021-1771

Date: 07.01.2021

**SHOWCAUSE NOTICE**

**Sub:** PCB – RO-I, Rangareddy District – M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Show cause Notice Issued - Reg.

**Ref:**

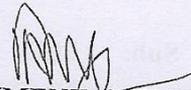
1. CFO Order No: 1127-RR-I/TSPCB/ZOH/TS-iPASS/CFO/2020-502, Dated 09.04.2020 which is valid upto 28.02.2021.
2. Complaint received from villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. WHEREAS, you are operating your industry in the name of M/s. Sri Renuka Rock Sand and is located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and engaged in stone crusher activity.
2. WHEREAS, a complaint was received from received villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on 07.01.2021.
3. WHEREAS, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) Lot of dust is generating and spreading in the surrounding area.
  - b) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - c) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - d) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - e) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - f) The stone crusher has not laid BT road from mining to the crusher.
  - g) The stone crusher has not provided wind breaking walls as per the consent condition.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

To  
M/s. Sri Renuka Rock Sand,  
Sy No.253AA, 253E & 259E, Banda Raviryala,  
Abdullapurmet(M), Rangareddy District

  
**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

CLC

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1768

Date: 07.01.2021

SHOWCAUSE NOTICE

**Sub:** PCB – RO-I, Rangareddy District – M/s. Sai Rohit Metal Industries, Sy.No.222, Taramatipet (V), Hayahathnagar (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Showcause Notice Issued - Reg.

- Ref:**
1. CFO Order No.31/HTN/PCB/ZOH/CFO/2018-9553, dated 21.07.2018 which is valid upto 31.03.2023.
  2. Complaint received from villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
  3. Inspection of the stone crusher on 07.01.2021.

\* \* \*

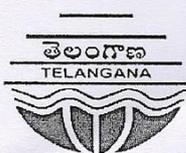
1. **WHEREAS**, you are operating your industry in the name of M/s. Sai Rohit Metal Industries is located at Sy.No.222, Taramatipet (V), Hayahathnagar (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from received from villagers through Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on 07.01.2021.
3. **WHEREAS**, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - b) Lot of dust is generating and spreading in the surrounding area.
  - c) The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
  - d) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - e) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - f) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - g) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - h) The stone crusher has not laid BT road from mining to the crusher.
  - i) The stone crusher has not provided wind breaking walls as per the consent condition.

4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

  
**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

To  
M/s. Sai Rohit Metal Industries,  
Sy.No.222, Taramatipet (V),  
Hayahathnagar (M), Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1786

Date: 19.01.2021

Show Cause Notice

**Sub:** PCB – RO-I, Rangareddy District – M/s. Shri Jay Lakshmi Stone Crusher, Sy.No.137/1, Pasumamula (V), Hayathnagar (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - **Show Cause Notice Issued - Reg.**

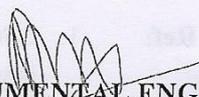
**Ref:**

1. CFO Order No.829-RR-I/PCB/ZOH/CFO/2016, dated 30.01.2016 which is valid upto 31.12.2021.
2. Complaint received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. Inspection of the stone crusher on 18.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Shri Jay Lakshmi Stone Crusher is located at Sy.No.137/1, Pasumamula (V), Hayathnagar (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. **WHEREAS**, the industry was inspected by Board Officials on 18.01.2021 and observed the following:
  - a) The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - b) Lot of dust is generating and spreading in the surrounding area.
  - c) The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
  - d) The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
  - e) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - f) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - g) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - h) The Stone Crusher has not developed the green belt all along the boundary of the crusher.
  - i) The Stone Crusher has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board

5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment. A copy of the analysis report is herewith enclosed for kind information and necessary action.

  
**ENVIRONMENTAL ENGINEER**  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

To  
M/s. Shri Jay Lakshmi Stone Crusher,  
Sy.No.137/1, Pasumamula (V),  
Hayathnagar (M), Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1784

Date: 19.01.2021

Show Cause Notice

**Sub:** PCB – RO-I, Rangareddy District – M/s. Hyderabad Metal Industry (Formerly Shalivahana Stone Crusher), Sy.No.155, Chinnaraviryala (V), Hayathnagar (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Show Cause Notice Issued - Reg.

- Ref:**
1. CFO Order No. HYT/PCB/RO.I-RRD/CFO/2016, dated .07.2016 which is valid upto 31.05.2021.
  2. Complaint received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
  3. Inspection of the stone crusher on 18.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Hyderabad Metal Industry (Formerly Shalivahana Stone Crusher) is located at Sy.No.155, Chinnaraviryala (V), Hayathnagar (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. **WHEREAS**, the industry was inspected by Board Officials on 18.01.2021 and observed the following:
  - a) The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - b) Lot of dust is generating and spreading in the surrounding area.
  - c) The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
  - d) The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
  - e) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - f) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - g) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - h) The Stone Crusher has not developed the green belt all along the boundary of the crusher.
  - i) The Stone Crusher has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

- 5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment. A copy of the analysis report is herewith enclosed for kind information and necessary action.

*[Handwritten Signature]*  
**ENVIRONMENTAL ENGINEER**  
 ENVIRONMENTAL ENGINEER  
 T.S. Pollution Control Board  
 Regional Office - I, R.R. District.

To  
 M/s. Hyderabad Metal Industry  
 (Formerly Shalivahana Stone Crusher),  
 Sy.No.155, Chinnaraviryala (V), Hayathnagar (M),  
 Rangareddy District



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

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M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1787

Date: 19.01.2021

Show Cause Notice

**Sub:** PCB – RO-I, Rangareddy District – M/s. Vishwashanthi Metal Industry, Sy.No.155, Chinna Bandaraviryala (V), Abdullapurmet(M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Show Cause Notice Issued - Reg.

**Ref:** 1. CFO Order No.108-HYT/TSPCB/RO.I-RRD/CFO/2018-2468, dated 31.07.2018 which is valid upto 31.08.2023  
2. Complaint received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.  
3. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. WHEREAS, you are operating your industry in the name of M/s. Vishwashanthi Metal Industry is located at Sy.No.155, Chinna Bandaraviryala (V), Abdullapurmet(M), Rangareddy District and engaged in stone crusher activity.
2. WHEREAS, a complaint was received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on \_\_\_\_.
3. WHEREAS, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - b) Lot of dust is generating and spreading in the surrounding area.
  - c) The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
  - d) The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
  - e) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - f) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - g) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - h) The Stone Crusher has not developed the green belt all along the boundary of the crusher.
  - i) The Stone Crusher has not provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

- 5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment. A copy of the analysis report is herewith enclosed for kind information and necessary action.

  
**ENVIRONMENTAL ENGINEER**  
 ENVIRONMENTAL ENGINEER  
 T.S. Pollution Control Board  
 Regional Office - I, R.R. District.

To  
 M/s. Vishwashanthi Metal Industry,  
 Sy.No.155, Chinna Bandaraviryala (V),  
 Abdullapurmet(M), Rangareddy District



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TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT  
H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country  
Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1785

Date: 19.01.2021

Show Cause Notice

**Sub:** PCB – RO-I, Rangareddy District – M/s. Janapriya Engineers Syndicate Ltd., (Formerly M/s. Engineers Syndicate India (P) Ltd.), Sy. No. 238, Gowrelli (V), Hayathnagar (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - **Show Cause Notice Issued - Reg.**

- Ref:**
1. CFO Order No.147-RR-I/PCB/RO.I-RRD/CFO/2016, dated 24.03.2016 which is valid upto 31.03.2021.
  2. Complaint received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
  3. Inspection of the stone crusher on 18.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Janapriya Engineers Syndicate Ltd., (Formerly M/s. Engineers Syndicate India (P) Ltd.), is located at Sy. No. 238, Gowrelli (V), Hayathnagar (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from Ex-MLA Sri Mallreddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.
3. **WHEREAS**, the industry was inspected by Board Officials on 18.01.2021 and observed the following:
  - a) The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
  - b) Lot of dust is generating and spreading in the surrounding area.
  - c) The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
  - d) The Stone Crusher has not provided metal cladding to vibrating screen so as to arrest dust emissions.
  - e) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - f) The Stone Crusher has not covered the dust conveyor belt with MS sheets.
  - g) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - h) The Stone Crusher has not developed the green belt all along the boundary of the crusher.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment. A copy of the analysis report is herewith enclosed for kind information and necessary action.

  
ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

To  
M/s. Janapriya Engineers Syndicate Ltd.,  
(Formerly M/s. Engineers Syndicate India (P) Ltd.),  
Sy. No. 238, Gowrelli (V), Hayathnagar (M),  
Rangareddy District



M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1790

Date: 19.01.2021

**SHOWCAUSE NOTICE**

**Sub:** PCB – RO-I, Rangareddy District – M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Show cause Notice Issued - Reg.

**Ref:**

1. Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR Stone Crusher and Tirumala Stone Crusher, Sy. No. 268, Chinna Raviryala Village, Abdullapurmet Mandal on 07.01.2021 through Ex MLA, Malreddy Rangareddy.
2. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers) and is located at Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from Smt. Bheemidi. Kavitha & Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR Stone Crusher and Tirumala Stone Crusher, Sy. No. 268, Chinna Raviryala Village, Abdullapurmet Mandal on 07.01. 2021 through Ex MLA, Malreddy Rangareddy.
3. **WHEREAS**, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) Lot of dust is accumulated within the premises and spreading in the surrounding area.
  - b) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - c) The Stone Crusher has not covered the dust conveyor belt with MS sheets. However, covered only part of the conveyor.
  - d) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - e) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - f) The stone crusher has not laid BT road from mining to the crusher.
  - g) The stone crusher has not provided wind breaking walls as per the consent condition.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.

- 5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

To  
 M/s. BNR Sand Manufacturing Unit  
 (A unit of BNR Stone Crushers),  
 Sy.No.268 & 248, Chinnaravirala (V),  
 Hayathnagar (M), Rangareddy District

*EB*  
 ENVIRONMENTAL ENGINEER  
 ENVIRONMENTAL ENGINEER  
 T.S. Pollution Control Board  
 Regional Office - I, R.R. District.



M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021- 1769

Date: 07.01.2021

**SHOWCAUSE NOTICE**

**Sub:** PCB – RO-I, Rangareddy District – M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry - Non compliance of Board Standards - Show cause Notice Issued - Reg.

**Ref:**

1. Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR Stone Crusher and Tirumala Stone Crusher, Sy. No. 268, Chinna Raviryala Village, Abdullapurmet Mandal on 07.01.2021
2. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. **WHEREAS**, you are operating your industry in the name of M/s. Tirumala Rock Sand Manufacturing Unit and is located at Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District and engaged in stone crusher activity.
2. **WHEREAS**, a complaint was received from Smt. Bheemidi. Kavitha & Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR Stone Crusher and Tirumala Stone Crusher, Sy. No. 268, Chinna Raviryala Village, Abdullapurmet Mandal on 07.01.2021.
3. **WHEREAS**, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) Lot of dust is generating and spreading in the surrounding area, dust accumulated in the complainants agricultural land.
  - b) The stone crusher stored huge quantity of stone dust openly in the premises during the wind movement, dust was generating and spreading in the surrounding areas.
  - c) The Stone Crusher has not provided elevated closed bunker for the collection of dust.
  - d) The Stone Crusher has covered the dust conveyor belt with MS sheets. But not covered to all the conveyors.
  - e) The Stone Crusher has not carrying out regular cleaning and wetting of the ground within the premises.
  - f) The Stone Crusher has developed the green belt all along the boundary of the crusher. But not 5 mtr width and also not maintained 50 mtr buffer zone as per the consent condition.
  - g) The stone crusher has not laid BT road from mining to the crusher.
  - h) The stone crusher has not provided wind breaking walls as per the consent condition.



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE – I, RANGAREDDY DISTRICT

H.No.6-3-1219, Block C, Ward No.91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

o/c

M. Venkanna,  
Environmental Engineer

Tele-Fax : 23401520  
Website: tspcb.cgg.gov.in

Lr.No. /Gen/PCB/RO.I-RRD/2021-1774

Date: 07.01.2021

**SHOWCAUSE NOTICE**

**Sub:** PCB – RO-I, Rangareddy District – M/s.Sri Lakshmi Narasimha Metal Industries (Unit-II), Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1981 – Air pollution caused by the your industry – Establishing without obtaining CFE of the Board- Showcause Notice Issued - Reg.

**Ref:** 1. Complaint received from villagers through Ex-MLA Sri Mallareddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers.  
2. Inspection of the stone crusher on 07.01.2021.

\* \* \*

1. WHEREAS, you are operating your industry in the name of M/s.Sri Lakshmi Narasimha Metal Industries (Unit-II) is located at Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District and in the process of establishing stone crusher activity.
2. WHEREAS, a complaint was received from received from villagers through Ex-MLA Sri Mallareddy Rangareddy, Abdullapurmet regarding agricultural land damage due to dust releasing from stone crushers on 07.01.2021.
3. WHEREAS, the industry was inspected by Board Officials on 07.01.2021 and observed the following:
  - a) The Stone Crusher is in the process of establishing stone crusher without obtaining CFE of the Board.
4. In view of the above, you are directed to show cause why action should not be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 for not meeting the standards stipulated by the Board thereby causing air pollution in the surrounding area.
5. Your reply to the above notice shall reach this office within 15 days from the date of receipt of the notice failing which necessary action will be initiated against your industry under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

To  
M/s. Sri Lakshmi Narasimha Metal Industries (Unit-II),  
Sy.No.232 & 234, Taramatipet(V),  
Hayathnagar(M), Rangareddy District



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. RR-SC/TSPCB/TF/HO/2020-875**

**Dt.18.09.2021**

Sub : M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Orders** – Issued – Reg.

1. CFO Order dated 30.06.2020 valid upto 28.02.2021.
2. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020-907 dated 30.06.2020.
3. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020 dated 26.03.2020.
4. Inspection of the unit by the Board officials on 30.07.2021.
5. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The unit has applied for renewal of CFO.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 30.06.2020 for a period upto 28.02.2021.
4. WHEREAS, the Board issued certain directions to the industry on 26.03.2020 to comply within 10 days.
5. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
  - iv. Huge quantity of dust stored within the premises.
  - v. The crusher has not provided MS Sheets to belt conveyors.
  - vi. The crusher has provided water meter to assess the water consumption.
  - vii. The crusher has not provided wind breaking walls two sides, 3<sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4<sup>th</sup> side is covered with hill area
  - viii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - ix. The crusher also carrying out water spraying on road to suppress dust.
  - x. The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
  - xi. The crusher has not laid BT Road / CC Road from mine to Crusher.
  - xii. The crusher has not developed green belt as per consent condition.
  - xiii. The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
East Side to Plant(Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	10	80

**The compliance status of the directions dated: 26.03.2021 are as follows:**

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen

2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets and same were damaged.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking walls two sides, 3 <sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 <sup>th</sup> side is covered with hill area
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Not developed 33 % green belt. Developed green belt along the boundary with one line.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	Monitoring was carried and the results are submitted above
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

The condition wise compliance on the conditions stipulated in CFO order are submitted below:

S. No.	Condition	Compliance																
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling &amp; Dust Suppression</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>5.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	3.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>5.0 KLD</b>	<p>Provided water meters to assess the actual water consumption.</p>	
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3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in µg/m<sup>3</sup></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(PM<sub>10</sub>)</td> <td>100</td> </tr> </tbody> </table>	S. No.	Parameters	Standards in µg/m <sup>3</sup>	1	Particulate Matter(PM <sub>10</sub> )	100	<p>The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Samp ling Locat ion</th> <th>Param eter</th> <th>UO M</th> <th>C o n c. V</th> <th>Standar d Limit (24hour s)</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Samp ling Locat ion	Param eter	UO M	C o n c. V	Standar d Limit (24hour s)					
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	3	SO <sub>2</sub>	80				<b>u</b>		
	4	NOx	80				<b>e</b>		
	<b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).			East Side to Plant(Down wing)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100	
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					Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	1 0	80	
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.			Being followed					
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.			The industry is manufacturing consented products within the consented capacity.					
6.	The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO.			The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.					
7.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.			The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order which is forwarded to Board Office.					
8.	The industry shall comply the conditions stipulated in this order within 3 months.			---					
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.			The industry has provided cladding to the vibrating screen.					
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13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.			Provided water sprinklers at all the dust generating sources.					
14.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.			The crusher has not provided wind breaking walls two sides, 3 <sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 <sup>th</sup> side is covered with hill area.					
15.	The industry shall construct BT road from quarry to stone crushing unit.			Not constructed					

16.	The industry shall construct metal roads within the premises.	Constructed. However dust is accumulated within the premises.																		
17.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.																		
18.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.																		
19.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	<p>The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampling Location</th> <th>Parameter</th> <th>UOM</th> <th>Conc. Value</th> <th>Standard Limit (24hours)</th> </tr> </thead> <tbody> <tr> <td rowspan="3">East Side to Plant(Down wing)</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>µg/m<sup>3</sup></td> <td>65</td> <td>100</td> </tr> <tr> <td>Sulphar Dioxide (SO<sub>2</sub>)</td> <td>µg/m<sup>3</sup></td> <td>B D L</td> <td>80</td> </tr> <tr> <td>Oxides of Nitrogen (NOx)</td> <td>µg/m<sup>3</sup></td> <td>10</td> <td>80</td> </tr> </tbody> </table>	Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)	East Side to Plant(Down wing)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	B D L	80	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	10	80
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21.	The industry shall maintain good housekeeping with-in the premises.	Poor																		
22.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted																		
23.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Being followed																		
24.	The industry shall take all precautionary and safety measures during process operations	Being followed																		
25.	The industry shall maintain good housekeeping within the plant premises.	Poor																		

6. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

7. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with a condition that the industry shall scrupulously comply with the CFO&HWA authorization conditions.
8. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
9. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sri Renuka Rock Sand,  
Sy No.253AA, 253E & 259E,  
Banda Raviryala, Abdullapurmet(M),  
Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*B. V. S. Girish*

**Senior Environmental Engineer (FAC)**

A



## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

### **ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. RR-SC/TSPCB/TF/HO/2020- 874**

**Dt.18.09.2021**

Sub : M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **Extension of Temporary Revocation of Closure Orders** – Issued – Reg.

Ref : 1. CFO Order dated 30.06.2020 valid upto 28.02.2021.  
2. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020-907 dated 30.06.2020.  
3. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020 dated 26.03.2020.  
4. Inspection of the unit by the Board officials on 30.07.2021.  
5. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The unit has applied for renewal of CFO.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 30.06.2020 for a period upto 28.02.2021.
4. WHEREAS, the Board issued certain directions to the industry on 26.03.2020 to comply within 10 days.
5. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
  - iv. Huge quantity of dust stored within the premises.
  - v. The crusher has not provided MS Sheets to belt conveyors.
  - vi. The crusher has provided water meter to assess the water consumption.
  - vii. The crusher has not provided wind breaking walls two sides, 3<sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4<sup>th</sup> side is covered with hill area
  - viii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - ix. The crusher also carrying out water spraying on road to suppress dust.
  - x. The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
  - xi. The crusher has not laid BT Road / CC Road from mine to Crusher.

C.O. Rep  
DESPATCH NO:

DATE : 23 SEP 2021

- xii. The crusher has not developed green belt as per consent condition.
- xiii. The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
East Side to Plant(Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	10	80

The compliance status of the directions dated: 26.03.2021 are as follows:

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets and same were damaged.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking walls two sides, 3 <sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 <sup>th</sup> side is covered with hill area
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Not developed 33 % green belt. Developed green belt along the boundary with one line.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	Monitoring was carried and the results are submitted above
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

The condition wise compliance on the conditions stipulated in CFO order are submitted below:

S. No.	Condition	Compliance
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:	Provided water meters to assess the actual water consumption.

S. No.	Purpose	Total Consumption (KLD)
1.	Water Sprinkling & Dust Suppression	3.0 KLD
2.	Gardening	1.0 KLD
3.	Domestic	1.0 KLD
<b>Total</b>		<b>5.0 KLD</b>

The Industry shall maintain separate water meters for the above areas and maintain records.

3. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$
1	Particulate Matter( $\text{PM}_{10}$ )	100
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60
3	$\text{SO}_2$	80
4	$\text{NO}_x$	80

**Noise Levels:**  
Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
East Side to Plant(Down wing)	Particulate Matter ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	65	100
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	Oxides of Nitrogen ( $\text{NO}_x$ )	$\mu\text{g}/\text{m}^3$	10	80

4. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981. Being followed

5. The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board. The industry is manufacturing consented products within the consented capacity.

6. The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO. The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.

7. The industry shall operate only after obtaining revocation of closure orders issued by the Board. The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order which is forwarded to Board Office.

8. The industry shall comply the conditions stipulated in this order within 3 months. ---

9. The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions. The industry has provided cladding to the vibrating screen.

10. The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression. Not provided

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22.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted																		
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24.	The industry shall take all precautionary and safety measures during process operations	Being followed
25.	The industry shall maintain good housekeeping within the plant premises.	Poor

6. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

7. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with following conditions:

- i. The industry shall scrupulously comply with the CFO&HWA authorization conditions.
- ii. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
- iii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
- iv. The industry shall provide an elevated closed bunker for collection of dust within 10 days as committed during the meeting.
- v. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- vi. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas within 30 days as committed during the meeting.
- vii. The industry shall construct metal roads within the premises.
- viii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- ix. The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during the vehicular movement.
- x. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.

8. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**

9. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Sri Renuka Rock Sand,  
Sy No.253AA, 253E & 259E,  
Banda Raviryala, Abdullapurmet(M),  
Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*B. S. G. Srinivas*

**Senior Environmental Engineer (FAC)**

*B*



## **TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. SC-RR/TSPCB/U-V/TF/2021 876**

**Date: 18.09.2021**

Sub : M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply Orders – Issued** – Reg.

Ref : 1. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020-907 dated 30.06.2020.  
2. Hearing held on 09.09.2021  
3. Order No. SC-RR/TSPCB/U-V/TF/2021 dated: 18.09.2021.

\*\*\*

In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District temporarily for a period upto 28.02.2021

The status of the industry was reviewed by the Board's Task Force committee during the meeting held on 09.09.2021. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders for a further period of **Six months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the restoration of power supply to M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District temporarily for a further period of **Six months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To  
The Superintending Engineer (Operations),  
Alkapuri X Rods, Nagole, Rangareddy**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The EE, RO-RR-I for information and necessary action
3. Concerned file.

//T.C.F.B.O//

*B. S. Girish*

**Senior Environmental Engineer (FAC)**

①

*COPIES  
DESPATCH NO:  
DATE : 23 SEP 2021*



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. RR-SC/TSPCB/TF/HO/2020- 878**

**Dt.18.09.2021**

Sub : M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Orders** – Issued – Reg.

- Ref :
1. CFO Order dated 20.02.2020 valid upto 28.02.2021.
  2. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020 dated 30.06.2020.
  3. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020 dated 26.03.2020.
  4. Inspection of the unit by the Board officials on 30.07.2021.
  5. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 20.02.2020 which is valid upto 28.02.2021. The unit has applied for renewal of CFO.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 30.06.2020 for a period upto 28.02.2021.
4. WHEREAS, the Board issued certain directions to the industry on 26.03.2020 to comply within 10 days.
5. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :

- i. The industry has provided cladding to the vibrating screen so as to arrest the dust emissions.
- ii. The industry has covered the belt conveyor carrying dust with green mesh.
- iii. The industry has provided dust bunker to store the stone dust & different sizes of metals and directly loading into the trucks.
- iv. The industry has provided water meter to assess the water consumption.
- v. The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4<sup>th</sup> side.
- vi. The industry has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
- vii. The industry also carrying out water spraying on road to suppress dust.
- viii. The industry is having own quarry and applied for EC but not obtained. The representative has informed that they are getting boulders from TSMDC.
- ix. The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
East Side to Plant (Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	131	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	BDL	80

**The compliance status of the directions dated: 26.03.2021 are as follows:**

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust	The crusher has provided closed dust bunker to store

C. O. R. P.  
DESPATCH NO:

DATE : 23 SEP 2021

	conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4 <sup>th</sup> side.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises with dedicated water tanker.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Developed green belt along the boundary. Not developed 33 % green belt.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	Reported above.
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

**Compliance Schedule – B conditions.**

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling &amp; Dust Suppression</td> <td>5.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>7.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	5.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>7.0 KLD</b>	Provided water meters to assess the actual water consumption.
S. No.	Purpose	Total Consumption (KLD)															
1.	Water Sprinkling & Dust Suppression	5.0 KLD															
2.	Gardening	1.0 KLD															
3.	Domestic	1.0 KLD															
<b>Total</b>		<b>7.0 KLD</b>															
3.	<p>The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b> Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	NOx	80	The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:
S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter( $\text{PM}_{10}$ )	100															
2	Particulate Matter ( $\text{PM}_{2.5}$ )	60															
3	$\text{SO}_2$	80															
4	NOx	80															
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Being followed															
5	The industry shall manufacture only	The industry is manufacturing															

	consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	consented products.										
6.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order, the issue may be examined.										
7.	The industry shall comply the conditions stipulated in this order within 3 months.	---										
8.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.										
9.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	The industry has covered the belt conveyor carrying dust with green mesh.										
10.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry has provided elevated closed bunkers.										
11.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided										
12.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	Provided water sprinklers at all the dust generating sources.										
13.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4 <sup>th</sup> side.										
14.	The industry shall construct BT road from quarry to stone crushing unit.	Not constructed										
15.	The industry shall construct metal roads within the premises.	Constructed.										
16.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.										
17.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.										
18.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	<p>The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampling Location</th> <th>Parameter</th> <th>UOM</th> <th>Conc. Value</th> <th>Standard Limit (24 hours)</th> </tr> </thead> <tbody> <tr> <td>East Side to Plant(D ownwin</td> <td>Particulate Matter</td> <td>µg/m<sup>3</sup></td> <td>131</td> <td>100</td> </tr> </tbody> </table>	Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24 hours)	East Side to Plant(D ownwin	Particulate Matter	µg/m <sup>3</sup>	131	100
Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24 hours)								
East Side to Plant(D ownwin	Particulate Matter	µg/m <sup>3</sup>	131	100								

		d)	(PM <sub>10</sub> )			
			Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BD L	80
			Oxide s of Nitrogen (NOx)	µg/m <sup>3</sup>	BD L	80
19.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, no air pollution was observed, as the industry was not in operation.				
20.	The industry shall maintain good housekeeping with-in the premises.	Satisfactory.				
21.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Submitted.				
23.	The industry shall take all precautionary and safety measures during process operations	Being followed.				
24.	The industry shall maintain good housekeeping within the plant premises.	Satisfactory				

6. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting. The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.
7. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with a condition that the industry shall scrupulously comply with the CFO&HWA authorization conditions.
8. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
9. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Sai Rohit Metal Industries,**  
**Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,**  
**253/A/A/2, 4, 253/AA/1, 3, 5 & 268,**  
**Banda Raviryala, Abdullapurmet (M), Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Rangareddy – South / Greater Hyderabad, TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad – 500 020.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*S. V. B. Girish*  
**Senior Environmental Engineer (FAC)**



## **TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. SC-RR/TSPCB/U-V/TF/2021** 879

**Date: 18.09.2021**

Sub : M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply Orders** - Issued - Reg.

*copy*  
DESPATCH NO:

DATE 23 SEP 2021

Ref : 1. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020-907 dated 30.06.2020.  
2. Hearing held on 09.09.2021  
3. Order No. SC-RR/TSPCB/U-V/TF/2021 dated: 18.09.2021.

\*\*\*

In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District temporarily for a period upto 28.02.2021

The status of the industry was reviewed by the Board's Task Force committee during the meeting held on 09.09.2021. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders for a further period of **Six months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to restore power supply to M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District temporarily for a further period of **Six months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To  
The Superintending Engineer (Operations),  
Rangareddy - South / Greater Hyderabad,  
TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The EE, RO-RR-I for information and necessary action
3. Concerned file.

//T.C.F.B.O//

*B. B. Girish*

**Senior Environmental Engineer (FAC)**

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# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. RR-SC/TSPCB/TF/HO/2020- 877**

**Dt. 18.09.2021**

Sub : M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

Ref : 1. CFO Order dated 30.06.2020 valid upto 28.02.2021.  
2. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020-907 dated 30.06.2020.  
3. Order No. 15-RR-I/TSPCB/ZO-HYD/TF/2020 dated 26.03.2020.  
4. Inspection of the unit by the Board officials on 30.07.2021.  
5. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The unit has applied for renewal of CFO.
3. WHEREAS, the Board issued temporary revocation of closure orders vide order dated 30.06.2020 for a period upto 28.02.2021.
4. WHEREAS, the Board issued certain directions to the industry on 26.03.2020 to comply within 10 days.
5. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
  - iv. Huge quantity of dust stored within the premises.
  - v. The crusher has not provided MS Sheets to belt conveyors.
  - vi. The crusher has provided water meter to assess the water consumption.
  - vii. The crusher has not provided wind breaking walls two sides, 3<sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4<sup>th</sup> side is covered with hill area
  - viii. The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
  - ix. The crusher also carrying out water spraying on road to suppress dust.
  - x. The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
  - xi. The crusher has not laid BT Road / CC Road from mine to Crusher.
  - xii. The crusher has not developed green belt as per consent condition.
  - xiii. The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
East Side to Plant(Downwind)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of	µg/m <sup>3</sup>	10	80

Nitrogen (NOx)

The compliance status of the directions dated: 26.03.2021 are as follows:

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets and same were damaged.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area and same was damaged.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher was carrying water sprinklers at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking walls two sides, 3 <sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 <sup>th</sup> side is covered with hill area
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	Not developed 33 % green belt. Developed green belt along the boundary with one line.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	Monitoring was carried and the results are submitted above
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

The condition wise compliance on the conditions stipulated in CFO order are submitted below:

S. No.	Condition	Compliance															
1.	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Purpose</th> <th>Total Consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Water Sprinkling &amp; Dust Suppression</td> <td>3.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening</td> <td>1.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>5.0 KLD</b></td> </tr> </tbody> </table> <p>The Industry shall maintain separate water meters for the above areas and maintain records.</p>	S. No.	Purpose	Total Consumption (KLD)	1.	Water Sprinkling & Dust Suppression	3.0 KLD	2.	Gardening	1.0 KLD	3.	Domestic	1.0 KLD	<b>Total</b>		<b>5.0 KLD</b>	Provided water meters to assess the actual water consumption.
S. No.	Purpose	Total Consumption (KLD)															
1.	Water Sprinkling & Dust Suppression	3.0 KLD															
2.	Gardening	1.0 KLD															
3.	Domestic	1.0 KLD															
<b>Total</b>		<b>5.0 KLD</b>															
3.	The industry should comply with the	The Board officials have conducted															

	<p>National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1" data-bbox="294 236 877 505"> <thead> <tr> <th>S. No.</th> <th>Parameters</th> <th>Standards in <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter(<math>\text{PM}_{10}</math>)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (<math>\text{PM}_{2.5}</math>)</td> <td>60</td> </tr> <tr> <td>3</td> <td><math>\text{SO}_2</math></td> <td>80</td> </tr> <tr> <td>4</td> <td><math>\text{NO}_x</math></td> <td>80</td> </tr> </tbody> </table> <p><b>Noise Levels:</b>  Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A).</p>	S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter( $\text{PM}_{10}$ )	100	2	Particulate Matter ( $\text{PM}_{2.5}$ )	60	3	$\text{SO}_2$	80	4	$\text{NO}_x$	80	<p>ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1" data-bbox="916 201 1450 862"> <thead> <tr> <th>Sampling Location</th> <th>Parameter</th> <th>UOM</th> <th>Conc. Value</th> <th>Standard Limit (24hours)</th> </tr> </thead> <tbody> <tr> <td rowspan="3">East Side to Plant(Down wing)</td> <td>Particulate Matter (<math>\text{PM}_{10}</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>65</td> <td>100</td> </tr> <tr> <td>Sulphur Dioxide (<math>\text{SO}_2</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>BDL</td> <td>80</td> </tr> <tr> <td>Oxides of Nitrogen (<math>\text{NO}_x</math>)</td> <td><math>\mu\text{g}/\text{m}^3</math></td> <td>10</td> <td>80</td> </tr> </tbody> </table>	Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)	East Side to Plant(Down wing)	Particulate Matter ( $\text{PM}_{10}$ )	$\mu\text{g}/\text{m}^3$	65	100	Sulphur Dioxide ( $\text{SO}_2$ )	$\mu\text{g}/\text{m}^3$	BDL	80	Oxides of Nitrogen ( $\text{NO}_x$ )	$\mu\text{g}/\text{m}^3$	10	80
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4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981.	Being followed																																	
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	The industry is manufacturing consented products within the consented capacity.																																	
6.	The industry shall procure the raw material i.e., stone boulders from the quarry which has obtained EC, CFE & CFO.	The representative of the industry informed that they are obtaining boulders from the mines which are having valid Consent of the Board.																																	
7.	The industry shall operate only after obtaining revocation of closure orders issued by the Board.	The industry has obtained revocation of closure order which is valid upto 28.02.2021 and also applied for extension of revocation of closure order which is forwarded to Board Office.																																	
8.	The industry shall comply the conditions stipulated in this order within 3 months.	---																																	
9.	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The industry has provided cladding to the vibrating screen.																																	
10.	The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.	Not provided																																	
11.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area, the same was damaged.																																	
12.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	Provided																																	
13.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler	Provided water sprinklers at all the dust generating sources.																																	

	system.																			
14.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The crusher has not provided wind breaking walls two sides, 3 <sup>rd</sup> side of the crusher the wind breaking walls of M/s. Sai Rohit Metal Crusher covered and 4 <sup>th</sup> side is covered with hill area.																		
15.	The industry shall construct BT road from quarry to stone crushing unit.	Not constructed																		
16.	The industry shall construct metal roads within the premises.	Constructed. However dust is accumulated within the premises.																		
17.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has provided dedicated water tanker for wetting of the ground and road.																		
18.	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed green belt in vacant places along the boundary but not 50 mtrs width.																		
19.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	<p>The Board officials have conducted ambient monitoring on 30.07.2021. As per the analysis reports, the parameters are as follows:</p> <table border="1"> <thead> <tr> <th>Sampling Location</th> <th>Parameter</th> <th>UOM</th> <th>Conc. Value</th> <th>Standard Limit (24hours)</th> </tr> </thead> <tbody> <tr> <td rowspan="3">East Side to Plant(Down wing)</td> <td>Particulate Matter (PM<sub>10</sub>)</td> <td>µg/m<sup>3</sup></td> <td>65</td> <td>100</td> </tr> <tr> <td>Sulphur Dioxide (SO<sub>2</sub>)</td> <td>µg/m<sup>3</sup></td> <td>BDL</td> <td>80</td> </tr> <tr> <td>Oxides of Nitrogen (NO<sub>x</sub>)</td> <td>µg/m<sup>3</sup></td> <td>10</td> <td>80</td> </tr> </tbody> </table>	Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)	East Side to Plant(Down wing)	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	65	100	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80	Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	10	80
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	Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	10	80																
20.	The industry shall not cause any air pollution / dust nuisance to the surrounding environment.	During inspection, fugitive emissions were observed.																		
21.	The industry shall maintain good housekeeping with-in the premises.	Poor																		
22.	The industry shall submit Environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (Protection) Act, 1986.	Not Submitted																		
23.	The following rules and regulations notified by the MoE&F, GoI shall be implemented: a) Solid Waste Management Rules, 2016. b) Construction and Demolition Waste Management Rules, 2016. c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. d) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. e) E-Waste (Management) Rules, 2016.	Being followed																		
24.	The industry shall take all precautionary and safety measures during process operations	Being followed																		
25.	The industry shall maintain good	Poor																		

housekeeping within the plant premises.
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6. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

7. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with following conditions:
- The industry shall scrupulously comply with the CFO&HWA authorization conditions.
  - The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
  - The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - The industry shall provide an elevated closed bunker for collection of dust
  - The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - The industry shall construct metal roads within the premises.
  - The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during the vehicular movement.
  - The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
8. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order**.
9. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
**MEMBER SECRETARY**

To  
**M/s. Sai Rohit Metal Industries,  
Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4,  
253/A/A/2, 4, 253/AA/1, 3, 5 & 268,  
Banda Raviryala, Abdullapurmet (M), Rangareddy District.**

**Copy to :**

- The District Collector, Rangareddy District for favour of information.
- The Superintending Engineer (Operations), Rangareddy – South / Greater Hyderabad, TSSPDCL, Nanal Nagar X Roads, Rethibowli, Hyderabad.
- The JCEE, ZO-Hyderabad for information and necessary action.
- The EE, RO-RR-I for information and necessary action.
- Concerned file.

// T.C.F.B.O //

*B. V. B. Girish*

**Senior Environmental Engineer (FAC)**

D



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,**  
**Hyderabad-500 018**  
**Phones : 040-23887500 Fax: 040 - 23887519**  
**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. RR-SC/TSPCB/TF/HO/2021- 845**

**Dt.18.09.2021**

Sub : M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

Ref : 1. CFO Order dated 27.03.2021 which is valid upto 31.03.2031.  
 2. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.  
 3. Inspection of the unit by the Board officials on 30.07.2021.  
 4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.293/1, Banda Raviryala(V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 27.03.2021 which is valid upto 31.03.2031.
3. WHEREAS, the Board issued extension of temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the EE.RO.RR-I inspected the industry on 30.07.2021 and observed the following :

- i. During the inspection, the stone crusher was in operation.
- ii. The industry has provided water sprinklers at crushing points.
- iii. The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.
- iv. The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
- v. The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor.
- vi. The Industry made provision for loading of dust directly into the trucks, by bringing below the bunker bins.
- vii. The industry has provided metal roads & wind breaking walls in the premises.
- viii. The industry has bunkers (4 nos.) for stone chips of different sizes.
- ix. The industry has provided water sprinklers for wetting the material while unloading of raw material from the truck.
- x. The industry has provided BT road from quarry to stone crushing unit
- xi. The industry has provided metal roads within the premises.
- xii. The industry has developed green belt all along the boundary of the unit.
- xiii. The Board officials have conducted ambient monitoring on 04.08.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
Near Office, Downwind 60m away from the plant	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	27	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	BDL	80

**Compliance of Directions vide Order Dated 26.03.2021**

S No	Directions	Compliance
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen

2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed thick greenbelt all around the boundary and within vacant places in the industry premises.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

**The compliance of the conditions temporary revocation of closure order:**

Sl. No	Conditions	Compliance
1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. <ol style="list-style-type: none"> <li>Cladding to the crushers, Vibratory screen &amp; Conveyor belts.</li> <li>Mechanical Water sprinklers at all the dust generation sources.</li> <li>Elevated closed bunker for collection of dust.</li> <li>Metal / Concrete roads within the crusher premises.</li> <li>Wind breaking walls all around the crusher.</li> </ol>	<p>The industry has provided cladding to the crushers and vibratory screen &amp; conveyor belts.</p> <p>The industry provided mechanical water sprinklers at all the dust generation sources.</p> <p>The industry has provided elevated closed bunker for collection of dust.</p> <p>The industry has provided metal roads within the crusher premises.</p> <p>The industry has provided wind breaking walls around the crusher.</p>
3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry	The industry has submitted undertaking that approximately

	premises ready for crushing as committed.	55,000MT to 60,000MT is present in the quarry ready for crushing and only this stone boulders will be used for crushing.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall regularly extend the same until further orders of the Board.	The industry submitted Bank Guarantee for Rs. 1 Lakh which is valid upto 28.06.2022.

### Compliance of the industry on CFO / Schedule - B conditions

S. No.	Condition	Compliance												
1.	The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>1.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>2.0</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	1.5	2.	Domestic	0.5	<b>Total</b>		<b>2.0</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	1.5												
2.	Domestic	0.5												
<b>Total</b>		<b>2.0</b>												
2.	The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards Ug</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No.	Parameters	Standards Ug	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	3.	NOx	80	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
S.No.	Parameters	Standards Ug												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												
3.	NOx	80												
3.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
4.	The industry shall provide cladding to the vibrating screen is as to arreast the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.												
5.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.												
6.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by brining below the bunker bins.												
7.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.												
8.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to	The industry has provided water sprinklers on the												

	the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	conveyer carrying raw materials from bunker to the crusher.
9.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
10.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has provided BT road from quarry to stone crushing unit
11.	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
12.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has carrying regular cleaning and wetting of the ground within the premises
13.	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
14.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
15.	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	--
16.	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complied
17.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Not submitted
18.	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyer carrying raw materials from bunker to the crusher.
19.	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees

5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with a condition that the industry shall scrupulously comply with the CFO&HWA authorization conditions.

7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order..**

8. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.
9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate **or** Judicial Magistrate of the first class under section 41(2) of the **Water** (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

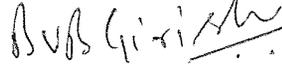
**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. S.V. Industries (Vengamamba),**  
**Sy.No.293/1, Bandaraviryala, Hayathnagar,**  
**Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**



**Senior Environmental Engineer (FAC)**

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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,**  
**Hyderabad-500 018**  
**Phones : 040-23887500 Fax: 040 - 23887519**  
**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. RR-SC/TSPCB/TF/HO/2020- 846**

**Dt.18.09.2021**

Sub : M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

Ref : 1. CFO Order dated 27.03.2021 which is valid upto 31.03.2031.  
 2. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.  
 3. Inspection of the unit by the Board officials on 30.07.2021.  
 4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.293/1, Banda Raviryala(V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 27.03.2021 which is valid upto 31.03.2031.
3. WHEREAS, the Board issued extension of temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The industry has provided water sprinklers at crushing points.
  - iii. The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.
  - iv. The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
  - v. The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor.
  - vi. The Industry made provision for loading of dust directly into the trucks, by brining below the bunker bins.
  - vii. The industry has provided metal roads & wind breaking walls in the premises.
  - viii. The industry has bunkers (4 nos.) for stone chips of different sizes.
  - ix. The industry has provided water sprinklers for wetting the material while unloading of raw material from the truck.
  - x. The industry has provided BT road from quarry to stone crushing unit
  - xi. The industry has provided metal roads within the premises.
  - xii. The industry has developed green belt all along the boundary of the unit.
  - xiii. The Board officials have conducted ambient monitoring on 04.08.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
Near Office, Downwind 60m away from the plant	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	27	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	BDL	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	BDL	80

COI  
 DESPATCH NO:  
 DATE: 22 SEP 2021

**Compliance of Directions vide Order Dated 26.03.2021**

<b>S No</b>	<b>Directions</b>	<b>Compliance</b>
1	The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.	The crusher has provided cladding to the vibrating screen
2	The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.	The crusher has covered screen with M.S. Sheets.
3	The industry shall provide an elevated closed bunker for collection of dust and the dust conveyor has to be fully covered with M.S. Sheets. Loading of dust shall be done directly into the trucks which should be brought below the bunker / bins.	The crusher has provided closed dust bunker to store the stone dust.
4	The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.	The crusher is carrying out water sprinkling at raw material loading and at transfer points.
5	The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.	The crusher has provided wind breaking walls.
6	The industry shall construct metal roads within the premises.	The crusher has laid metal roads within the premises.
7	The industry shall carryout regular cleaning and wetting of the ground within the premises.	During inspection the crusher was wetting the ground within the premises.
8	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed thick greenbelt all around the boundary and within vacant places in the industry premises.
9	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
10	The industry shall take all precautionary and safety measures during process operations	The representative of the crusher has informed that they are taking all safety measures.

**The compliance of the conditions temporary revocation of closure order:**

<b>SI. No</b>	<b>Conditions</b>	<b>Compliance</b>
1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. <ol style="list-style-type: none"> <li>Cladding to the crushers, Vibratory screen &amp; Conveyor belts.</li> <li>Mechanical Water sprinklers at all the dust generation sources.</li> <li>Elevated closed bunker for collection of dust.</li> <li>Metal / Concrete roads within the crusher premises.</li> <li>Wind breaking walls all around the crusher.</li> </ol>	<p>The industry has provided cladding to the crushers and vibratory screen &amp; conveyor belts.</p> <p>The industry provided mechanical water sprinklers at all the dust generation sources.</p> <p>The industry has provided elevated closed bunker for collection of dust.</p> <p>The industry has provided metal roads within the crusher premises.</p> <p>The industry has provided wind breaking walls around the crusher.</p>

3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.	The industry has submitted undertaking that approximately 55,000MT to 60,000MT is present in the quarry ready for crushing and only this stone boulders will be used for crushing.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall regularly extend the same until further orders of the Board.	The industry submitted Bank Guarantee for Rs. 1 Lakh which is valid upto 28.06.2022.

#### Compliance of the industry on CFO / Schedule - B conditions

S. No.	Condition	Compliance												
1.	<p>The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>1.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>0.5</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>2.0</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	1.5	2.	Domestic	0.5	<b>Total</b>		<b>2.0</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	1.5												
2.	Domestic	0.5												
<b>Total</b>		<b>2.0</b>												
2.	<p>The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below:</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards Ug</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No.	Parameters	Standards Ug	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	3.	NOx	80	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
S.No.	Parameters	Standards Ug												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												
3.	NOx	80												
3.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--												
4.	The industry shall provide cladding to the vibrating screen is as to arreast the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.												
5.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.												
6.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by brining below the bunker bins.												

7.	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
8.	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinklers on the conveyor carrying raw materials from bunker to the crusher.
9.	The industry shall construct wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
10.	The industry shall construct BT road from quarry to stone crushing unit.	The industry has provided BT road from quarry to stone crushing unit
11.	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
12.	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry has carrying regular cleaning and wetting of the ground within the premises
13.	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed plantation all along the boundary of the industry in the 50 m width buffer zone with 5 mtrs width of green belt.
14.	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 04.08.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 27 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
15.	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	--
16.	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complied
17.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Not submitted
18.	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyor carrying raw materials from bunker to the crusher.
19.	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees

5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with following conditions:
- i. The industry shall scrupulously comply with the CFO&HWA authorization conditions.
  - ii. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
  - iv. The industry shall provide an elevated closed bunker for collection of dust
  - v. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - vi. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vii. The industry shall construct metal roads within the premises.
  - viii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - ix. The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during the vehicular movement.
  - x. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
8. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
**MEMBER SECRETARY**

**To**  
**M/s. S.V. Industries (Vengamamba),**  
**Sy.No.293/1, Bandaraviryala, Hayathnagar,**  
**Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

// T.C.F.B.O //

*BVB Girish*

**Senior Environmental Engineer (FAC)**

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## **TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. SC-RR/TSPCB/U-V/TF/2021 847**

**Date: 18.09.2021**

Sub : M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply Orders - Issued** - Reg.

*C. O. K. P.*  
DESPATCH NO:  
DATE: 22 SEP 2021

Ref : 1. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.  
2. Hearing held on 09.09.2021  
3. Order No. SC-RR/TSPCB/U-V/TF/2021 dated: 18.09.2021.

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In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District temporarily for a period upto 26.02.2021

The status of the industry was reviewed by the Board's Task Force committee during the meeting held on 09.09.2021. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders for a further period of **Six months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the restoration of power supply to M/s. S.V. Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District temporarily for a further period of **Six months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Alkapuri X Rods, Nagole, Rangareddy**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The EE, RO-RR-I for information and necessary action
3. Concerned file.

// T.C.F.B.O //

*BVB Girish*

**Senior Environmental Engineer (FAC)**

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# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. RR-SC/TSPCB/TF/HO/2020-881**

**Dt.18.09.2021**

Sub : M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1, Banda Raviryala(V), Abdullapurmet(M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

Ref : 1. CFO Order dated 21.01.2019 which is valid upto 31.01.2023.  
2. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.  
3. Inspection of the unit by the Board officials on 30.07.2021.  
4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.293/1, Banda Raviryala(V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 21.01.2019 which is valid upto 31.01.2023.
3. WHEREAS, the Board issued extension of temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the Board officials inspected your industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The industry has provided greenbelt on all along the boundary of the industry.
  - iv. The industry has provided dust bunkers to store the produced stone dust, Robo sand and GSB
  - v. The industry has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations.
  - vi. The industry has provided cladding to vibrating screen. The industry has provided MS sheets the dust belt conveyors.
  - vii. The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - viii. The industry has provided BT road from quarry to stone crushing unit.
  - ix. The industry has constructed metal roads within the premises.
  - x. The Board officials have conducted ambient monitoring on 29.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Valu e	Standard Limit (24hours)
Near Office, Downwind 60m away from the plant	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	91	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	6	80
	Oxides of Nitrogen (NOx)	µg/m <sup>3</sup>	10	80

### **Compliance of Directions vide Order Dated 26.03.2021**

Sl. No	Conditions	Compliance

C.O. No. 881  
DESPATCH NO:  
DATE : 23 SEP 2021

1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. a. Cladding to the crushers, Vibratory screen & Conveyor belts. b. Mechanical Water sprinklers at all the dust generation sources. c. Elevated closed bunker for collection of dust. d. Metal / Concrete roads within the crusher premises. e. Wind breaking walls all around the crusher.	The industry has provided cladding to the crushers and vibratory screen & conveyor belts. The industry provided mechanical water sprinklers at all the dust generation sources. The industry has provided elevated closed bunker for collection of dust. The industry has provided metal roads within the crusher premises. The industry has provided wind breaking walls around the crusher.
3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.	The industry has submitted undertaking that approximately above 90,000 MT is present in the quarry ready for crushing and only these stone boulders will be used for crushing. The industry has submitted representation stating that they are using quarried boulders from M/s. Telangana Rock Sand Pvt. Ltd., (20.153 Ha Stone & Metal Quarry), Sy.No.268, Chinaraviryala (V), Abdullapurmet (M), Rangareddy District.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall regularly extend the same until further orders of the Board.	The industry submitted Bank Guarantee dated 30.01.2021 for Rs. 1 Lakh which is valid upto 28.02.2023

**Compliance of the CFO Schedule - B conditions**

S. No	Condition	Compliance												
1.	The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below: <table border="1" data-bbox="265 1870 935 2118"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>0.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>1.5</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	0.5	2.	Domestic	1.0	<b>Total</b>		<b>1.5</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	0.5												
2.	Domestic	1.0												
<b>Total</b>		<b>1.5</b>												
3.	The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="265 2247 910 2483"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> <tr> <td>3.</td> <td>NOx</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)</p>	S.No	Parameters	Standards $\mu\text{g}/\text{m}^3$	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	3.	NOx	80	The industry was in operation during inspection.
S.No	Parameters	Standards $\mu\text{g}/\text{m}^3$												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												
3.	NOx	80												

4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.	--
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.	Complied
	The industry shall obtain permanent permits from the Mines and geology department for carrying out the mining activity within three(3) months.	The industry has not obtained permanent permits from the Mines and geology department for carrying out the mining activity. The industry is sourcing the raw material from the adjacent quarry M/s. Telangana Rock Sand Pvt. Ltd., (20.153 Ha Stone & Metal Quarry), Sy.No.268, Chinaraviryala (V), Abdullapurmet (M), Rangareddy District.
6.	The industry shall provide cladding to the vibrating screen is as to arrest the dust emissions.	The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.
7.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.	The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.	The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by bringing below the bunker bins.
9	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.	The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
10	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.	The industry has provided water sprinklers on the conveyer carrying raw materials from the bunker to the crusher.
12	The industry shall construct BT road from quarry to stone crushing unit.	--
13	The industry shall construct metal roads within the premises.	The industry has provided metal roads within the premises.
14	The industry shall carryout regular cleaning and wetting of the ground within the premises.	The industry is carrying out regular cleaning and wetting of the ground within the premises
15	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50 mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed about 100m thick green belt along the boundary of the crusher within the 50m buffer zone towards north-west direction which is followed by 40ft road. The Stone Crusher is also maintaining the

		green belt in all directions along the boundary of the crusher
16	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 29.07.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 91 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
17	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	
18	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Complying with the condition.
19.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	Submitted.
20	The industry shall take necessary measures to control fugitive.	The industry has provided water sprinklers on the conveyer carrying raw materials from bunker to the crusher.
20	The industry takes all precautionary and safety measure during process operations.	The industry provided safety helmets to the employees
21	The industry shall maintain good housekeeping within the plant premises.	Housekeeping of the industry needs to be improved.

5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.

The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.

6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with following conditions:

- i. The industry shall scrupulously comply with the CFO&HWA authorization conditions.
- ii. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
- iii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.
- iv. The industry shall provide an elevated closed bunker for collection of dust
- v. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
- vi. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
- vii. The industry shall construct metal roads within the premises.
- viii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
- ix. The industry in coordination with other crushers in the stretch, shall deploy tankers for water spraying on the Kutcha Road from the Saddupally 'X' Road (approach road) and ensure that no dust is spread to the surrounding areas during the vehicular movement.
- x. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.

7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**

8. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Uday Stone Crushing Pvt. Ltd.,  
Sy.No.293/1,Banda Raviryala(V),  
Abdullapurmet(M), Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

**Senior Environmental Engineer (FAC)**





**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. RR-SC/TSPCB/TF/HO/2021- 88D**

**Dt.18.09.2021**

Sub : M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Abdullapurmet(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **Extension of Temporary Revocation of Closure Orders** – Issued – Reg.

*L. O. K. P.*  
DESPATCH NO:  
DATE : 23 SEP 2021

- Ref :
1. CFO Order dated 21.01.2019 which is valid upto 31.01.2023.
  2. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.
  3. Inspection of the unit by the Board officials on 30.07.2021.
  4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.293/1, Banda Raviryala(V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued CFO vide order dated 21.01.2019 which is valid upto 31.01.2023.
3. WHEREAS, the Board issued extension of temporary revocation of closure orders vide order dated 26.08.2020 for a period upto 26.02.2021.
4. WHEREAS, the EE.RO.RR-I inspected the industry on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was in operation.
  - ii. The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The industry has provided greenbelt on all along the boundary of the industry.
  - iv. The industry has provided dust bunkers to store the produced stone dust, Robo sand and GSB
  - v. The industry has covered the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations.
  - vi. The industry has provided cladding to vibrating screen. The industry has provided MS sheets the dust belt conveyors.
  - vii. The industry has provided wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
  - viii. The industry has provided BT road from quarry to stone crushing unit.
  - ix. The industry has constructed metal roads within the premises.
  - x. The Board officials have conducted ambient monitoring on 29.07.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc. Value	Standard Limit (24hours)
Near Office, Downwind 60m away from the plant	Particulate Matter (PM <sub>10</sub> )	µg/m <sup>3</sup>	91	100
	Sulphar Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	6	80
	Oxides of Nitrogen (NO <sub>x</sub> )	µg/m <sup>3</sup>	10	80

**Compliance of Directions vide Order Dated 26.03.2021**

Sl. No	Conditions	Compliance
1.	The crusher shall comply with all conditions stipulated in the CFO order by the Board.	Submitted below
2.	The crusher shall provide and maintain the following as committed during the meeting and ensure that there will not be dust / air pollution from the unit. a. Cladding to the crushers, Vibratory screen & Conveyor belts. b. Mechanical Water sprinklers at all the dust generation sources. c. Elevated closed bunker for collection of dust. d. Metal / Concrete roads within the crusher premises. e. Wind breaking walls all around the crusher.	The industry has provided cladding to the crushers and vibratory screen & conveyor belts. The industry provided mechanical water sprinklers at all the dust generation sources. The industry has provided elevated closed bunker for collection of dust. The industry has provided metal roads within the crusher premises. The industry has provided wind breaking walls around the crusher.
3.	The Crusher shall develop / maintain adequate green belt by planting more number of broad leaved indigenous tree species to control dust / air pollution in the surrounding area.	The industry has developed thick green belt on all sides of the crusher.
4.	The crusher shall utilize stone boulders only from the stock present in the quarry premises ready for crushing as committed.	The industry has submitted undertaking that approximately above 90,000 MT is present in the quarry ready for crushing and only these stone boulders will be used for crushing. The industry has submitted representation stating that they are using quarried boulders from M/s. Telangana Rock Sand Pvt. Ltd., (20.153 Ha Stone & Metal Quarry), Sy.No.268, Chinaraviryala (V), Abdullapurmet (M), Rangareddy District.
5.	The crusher shall submit Bank Guarantee of Rs. 1 Lakh within a period of 1 week with a validity of one year and shall regularly extend the same until further orders of the Board.	The industry submitted Bank Guarantee dated 30.01.2021 for Rs. 1 Lakh which is valid upto 28.02.2023

**Compliance of the CFO Schedule - B conditions**

S. No	Condition	Compliance												
1.	The industry shall take water consumption to the extent possible and consumption shall NOT exceed the quantities mention below: <table border="1" data-bbox="277 2010 938 2252"> <thead> <tr> <th>S.No.</th> <th>Consumption</th> <th>Total Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process (Sprinkling and dust suppression)</td> <td>0.5</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>1.0</td> </tr> <tr> <td colspan="2"><b>Total</b></td> <td><b>1.5</b></td> </tr> </tbody> </table>	S.No.	Consumption	Total Quantity (KLD)	1.	Process (Sprinkling and dust suppression)	0.5	2.	Domestic	1.0	<b>Total</b>		<b>1.5</b>	Complied
S.No.	Consumption	Total Quantity (KLD)												
1.	Process (Sprinkling and dust suppression)	0.5												
2.	Domestic	1.0												
<b>Total</b>		<b>1.5</b>												
3.	The industry should comply with National ambient air quality as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below: <table border="1" data-bbox="277 2386 938 2575"> <thead> <tr> <th>S.No</th> <th>Parameters</th> <th>Standards <math>\mu\text{g}/\text{m}^3</math></th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2.</td> <td>Particulate Matter (PM2.5)</td> <td>80</td> </tr> </tbody> </table>	S.No	Parameters	Standards $\mu\text{g}/\text{m}^3$	1.	Particulate Matter (PM10)	100	2.	Particulate Matter (PM2.5)	80	The industry was in operation during inspection.			
S.No	Parameters	Standards $\mu\text{g}/\text{m}^3$												
1.	Particulate Matter (PM10)	100												
2.	Particulate Matter (PM2.5)	80												

	3.	NOx	80	
		Noise Levels: Day time (6 AM to 10 PM) - 75 dB(A) Night Levels: Day time (10 PM to 6 AM) - 70 dB(A)		
4.	The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.			--
5	The industry shall manufacture only consented products and shall produce within the consented capacities. Under no circumstances, the industry shall manufacture any un-consented products without obtaining CFE & CFO of the Board.			Complied
	The industry shall obtain permanent permits from the Mines and geology department for carrying out the mining activity within three(3) months.			The industry has not obtained permanent permits from the Mines and geology department for carrying out the mining activity. The industry is sourcing the raw material from the adjacent quarry M/s. Telangana Rock Sand Pvt. Ltd., (20.153 Ha Stone & Metal Quarry), Sy.No.268, Chinaraviryala (V), Abdullapurmet (M), Rangareddy District.
6.	The industry shall provide cladding to the vibrating screen is as to arrest the dust emissions.			The industry has provided metal cladding to the vibrating screen to arrest to the dust emissions.
7.	The industry shall cover with M.S. Sheets and fan connected with motor extract the generated during screening operations, should be installed. Dust should be vented out into a chamber wherein sprinklers shall be permitted for suppression.			The industry has provided closed chamber with M.S. Sheets to dust extraction system to collect the dust during screening operations.
8.	The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.			The industry provided elevated closed bunker for dust collection. The industry has provided fully covered M.S. Sheets metal cladding for the dust conveyor. The Industry made provision for loading of dust directly into the trucks, by bringing below the bunker bins.
9	The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.			The industry has provided water sprinklers for wetting the material while un-loading of raw material from the truck.
10	The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record the water used for sprinkler system.			The industry has provided water sprinklers on the conveyer carrying raw materials from the bunker to the crusher.
12	The industry shall construct BT road from quarry to stone crushing unit.			--
13	The industry shall construct metal roads within the premises.			The industry has provided metal roads within the premises.
14	The industry shall carryout regular cleaning and wetting of the ground within the premises.			The industry is carrying out regular cleaning and wetting of the ground within the premises
15	The industry shall develop 5 mtrs. width of green belt along the boundary of the site in the 50			The industry has developed about 100m thick green belt along the

	mtrs. width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	boundary of the crusher within the 50m buffer zone towards north-west direction which is followed by 40ft road. The Stone Crusher is also maintaining the green belt in all directions along the boundary of the crusher
16	The suspended particulate matter measured between 3mtrs and 10mtrs from any processes equipment of a stone crushing unit shall not exceed 600 micrograms/m <sup>3</sup> .	The analysis reports of ambient monitoring conducted on 29.07.2021 indicate that the Particulate Matter (PM <sub>10</sub> ) is 91 µg/m <sup>3</sup> measured 30m from the industry(Downwind).
17	The industry shall not cause any air pollution /dust nuisance to the surrounding environment.	Complying with the condition.
18	The industry shall not manufacture any extra products of capacities without obtaining CFE/CFO of the Board.	Submitted.
19.	The industry shall submitted environmental Statement in Form V before 30 <sup>th</sup> September every year as per Rule No.14 of Environmental (protection) Act,1986.	The industry has provided water sprinklers on the conveyer carrying raw materials from bunker to the crusher.
20	The industry shall take necessary measures to control fugitive.	The industry provided safety helmets to the employees
20	The industry takes all precautionary and safety measure during process operations.	Housekeeping of the industry needs to be improved.
21	The industry shall maintain good housekeeping within the plant premises.	

5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting. The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.
6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with a condition that the industry shall scrupulously comply with the CFO&HWA authorization conditions.
7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
8. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.
9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the **Water** (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Uday Stone Crushing Pvt. Ltd.,**  
**Sy.No.293/1,Banda Raviryala(V),**  
**Abdullapurmet(M), Rangareddy District.**  
**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*B. V. G. Girish*

**Senior Environmental Engineer (FAC)**



## **TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. SC-RR/TSPCB/U-V/TF/2021 882**

**Date: 18.09.2021**

*CAK*  
DESPATCH NO:  
DATE: 23 SEP 2021

Sub : M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Abdullapurmet(M), Rangareddy District – Water (Prevention and Control of Pollution) Amendment Act, 1988 – Air (Prevention and control of Pollution) Amendment Act, 1987 – **Extension of Temporary Restoration of Power Supply Orders – Issued – Reg.**

Ref : 1. Order No. RR-I/TSPCB/U-V/TF/2021 dated 26.08.2020.  
2. Hearing held on 09.09.2021  
3. Order No. SC-RR/TSPCB/U-V/TF/2021 dated: 18.09.2021.

\*\*\*

In the 1<sup>st</sup> reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to T.S.S.P.D.C.L to restore the power supply to M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Abdullapurmet(M), Rangareddy District temporarily for a period upto 26.02.2021

The status of the industry was reviewed by the Board's Task Force committee during the meeting held on 09.09.2021. After careful consideration of all facts of the case, the Board has decided to extend the temporary revocation of closure orders for a further period of **Six months from the date of this order.**

The Board hereby directs the T.S.S.P.D.C.L to extend the restoration of power supply to M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Abdullapurmet(M), Rangareddy District temporarily for a further period of **Six months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Alkapuri X Rods, Nagole, Rangareddy**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The EE, RO-RR-I for information and necessary action
3. Concerned file.

// T.C.F.B.O //

*BVB Girisish*

**Senior Environmental Engineer (FAC)**





# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. RR-SC/TSPCB/TF/HO/2021- 884**

**Dt. 18.09.2021**

Sub : M/s. Vishwashanthi Metal Crusher, Sy.No.155, ChinnaBandaraviryala (V), Abdullapurmet(M), Rangareddy District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

C.O.P.K.  
DESPATCH NO:  
DATE : 23 SEP 2021

- Ref:
1. Temporary Revocation of Closure order dated 01.04.2017.
  2. CFO Order dated 31.07.2018 which is valid upto 31.08.2023.
  3. Inspection of the unit by the Board officials on 30.07.2021.
  4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.155, ChinnaBandaraviryala (V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued closure orders to your crusher on 03.02.2016. Subsequently, the Board issued temporary revocation of closure orders vide order dated 01.04.2017 for a period upto 31.07.2017.
3. WHEREAS, the Board issued CFO vide order dated 31.07.2018 which is valid upto 31.08.2023.
4. WHEREAS, the Board officials inspected the unit on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was not in operation. The industry is renovating the premises to comply with the Board directions.
  - ii. The industry has provided water sprinkling system to suppress the dust from dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The industry has provided dust bunkers to store the dust.
  - iv. The industry is covering the vibrating screen with M.S. Sheets is under progress.
  - v. The industry is providing wind breaking walls around the crusher to prevent dust spreading to the surrounding areas. The work is under progress.
  - vi. The industry has not provided BT road from quarry to stone crushing unit.
  - vii. The industry has not constructed metal roads within the premises.
  - viii. The industry has provided greenbelt on all along the boundary of the industry.
5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.  
The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.
6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with a condition that the industry shall scrupulously comply with the CFO&HWA authorization conditions.
7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
8. These orders are issued under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988.

You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the **Water** (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. Vishwashanthi Metal Crusher,  
Sy.No.155, ChinnaBandaraviryala (V),  
Abdullapurmet(M), Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*B.V.B. Giris*

**Senior Environmental Engineer (FAC)**

*Q*



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

## **ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. RR-SC/TSPCB/TF/HO/2020- 883**

**Dt. 18.09.2021**

Sub : M/s. Vishwashanthi Metal Crusher, Sy.No.155, ChinnaBandaraviryala (V), Abdullapurmet(M), Rangareddy District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Orders** - Issued - Reg.

C.A.R.P.  
DESPATCH NO:

DATE : 23 SEP 2021

Ref :

1. Temporary Revocation of Closure order dated 01.04.2017.
2. CFO Order dated 31.07.2018 which is valid upto 31.08.2023.
3. Inspection of the unit by the Board officials on 30.07.2021.
4. Hearing held on 09.09.2021

\*\*\*

1. WHEREAS, you are operating the stone crusher located at Sy.No.155, ChinnaBandaraviryala (V), Abdullapurmet(M), Rangareddy District and is engaged in Stone crushing activity.
2. WHEREAS, the Board issued closure orders to your crusher on 03.02.2016. Subsequently, the Board issued extension of temporary revocation of closure orders vide order dated 01.04.2017 for a period upto 31.07.2017.
3. WHEREAS, the Board issued CFO vide order dated 31.07.2018 which is valid upto 31.08.2023.
4. WHEREAS, the Board officials inspected the unit on 30.07.2021 and observed the following :
  - i. During the inspection, the stone crusher was not in operation. The industry is renovating the premises to comply with the Board directions.
  - ii. The industry has provided water sprinkling system to suppress the dust from dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
  - iii. The industry has provided dust bunkers to store the dust.
  - iv. The industry is covering the vibrating screen with M.S. Sheets is under progress.
  - v. The industry is providing wind breaking walls around the crusher to prevent dust spreading to the surrounding areas. The work is under progress.
  - vi. The industry has not provided BT road from quarry to stone crushing unit.
  - vii. The industry has not constructed metal roads within the premises.
  - viii. The industry has provided greenbelt on all along the boundary of the industry.
5. WHEREAS, the Board has reviewed the status of crusher in the Task Force Committee meeting held on 09.09.2021. Your industry representative attended the meeting.  
The committee after detailed discussions recommended to extend the temporary revocation of closure orders for a further period of Six Months certain conditions.
6. The Board after careful consideration of all facts of the case, hereby extend the temporary revocation of closure orders issued to the unit **for a further period of Six Months from the date of this order** with following conditions:
  - i. The industry shall scrupulously comply with the CFO&HWA authorization conditions.
  - ii. The industry shall provide / maintain cladding to the vibrating screen so as to arrest the dust emissions.
  - iii. The industry shall cover the screen with M.S. Sheets so as to arrest the dust emissions.

- iv. The industry shall provide an elevated closed bunker for collection of dust
  - v. The industry shall regularly carryout sprinkling of water at raw material loading and at transfer points to control dust emissions.
  - vi. The industry shall construct wind breaking walls to prevent dust spreading to the surrounding areas.
  - vii. The industry shall construct metal roads within the premises.
  - viii. The industry shall carryout regular cleaning and wetting of the ground within the premises.
  - ix. The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
7. The T.S.S.P.D.C.L has been directed to restore the power supply to your unit temporarily **for a further period of Six Months from the date of this order.**
  8. These orders are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
  9. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate **or** Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**M/s. Vishwashanthi Metal Crusher,**  
**Sy.No.155, ChinnaBandaraviryala (V),**  
**Abdullapurmet(M), Rangareddy District.**

**Copy to :**

1. The District Collector, Rangareddy District for favour of information.
2. The Superintending Engineer (Operations), Alkapuri X Rods, Nagole, Rangareddy.
3. The JCEE, ZO-Hyderabad for information and necessary action.
4. The EE, RO-RR-I for information and necessary action.
5. Concerned file.

**// T.C.F.B.O //**

*BVB (10/1/15)*

**Senior Environmental Engineer (FAC)**

*B*

**REPORTABLE**

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION  
CIVIL APPEAL NO. 4795 OF 2021**

M/S PAHWA PLASTICS PVT. LTD. AND ANR. .... Appellants

Versus

DASTAK NGO AND ORS. .... Respondents

**J U D G M E N T**

**INDIRA BANERJEE, J.**

This appeal under Section 22 of the National Green Tribunal Act, 2010, is against an order dated 3<sup>rd</sup> June 2021 passed by the Principal Bench of the National Green Tribunal (NGT) in O.A No.287/2020 at New Delhi, *inter alia*, holding that establishments such as the manufacturing units of the Appellants, which did not have prior Environmental Clearance (EC) could not be allowed to operate.

2. The question of law involved in this appeal is, whether an establishment employing about 8000 workers, which has been set up pursuant to Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned statutory authority and has applied for *ex post facto* EC can be closed down pending issuance of EC, even though it

may not cause pollution and/or may be found to comply with the required pollution norms.

3. With increasing industrialization and the establishment of factories which emitted smoke and other pollutants, there was worldwide concern for protection of environment. In June 1972, the United Nations Conference on the Human Environment was held in Stockholm, where decisions were taken to take appropriate steps for preservation of the natural resources of the earth, which, among other things, included preservation of the quality of air and water by controlling pollution.

4. In 1974, Parliament enacted the Water (Prevention and Control of Pollution) Act, 1974, with a view to prevent and control water pollution and to maintain and restore wholesomeness of water.

5. In furtherance of the decisions taken at Stockholm, Parliament enacted the Air (Prevention and Control of Pollution) Act, 1981, hereinafter referred to as "the Air Pollution Act", to provide for prevention, control and abatement of air pollution.

6. The Air Pollution Act provides for the constitution of a Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCB) to deal with the problem of air pollution. Section 16 of the Air Pollution Act enables the Central Pollution Control Board to take steps to improve the quality of air and to prevent, control or abate air pollution in the country. Section 17 of the Air Pollution Act enables the State Pollution Control Boards to plan comprehensive programmes for

the prevention, control or abatement of air pollution, *inter alia*, by laying down standards for emission of air pollutants.

7. Section 18 of the Air Pollution Act enables the Central Government to give directions by which the CPCB is to be bound. Similarly, every SPCB is to be bound by directions in writing as might be given by the CPCB or the State Government.

8. Where a notification is issued under the Air Pollution Act, placing an area within the control area of air pollution, permission is necessary to set up and operate any factory or plant thereat. No person operating any factory or plant in any air pollution control area is to discharge or cause or permit to be discharged the emission of any air pollutants, in excess of the standards laid down by the SPCB under Clause (g) of sub-Section (1) of Section 17.

9. The Environment (Protection) Act, 1986, hereinafter referred to as "the EP Act" was also enacted pursuant to the decisions taken at the United Nations Conference on the Human Environment, held in Stockholm in June, 1972. As per the Statement of Objects and Reasons for enactment of the EP Act, the said Act has been prompted by concern over the environment, that has grown all over the world since the 60s.

10. Sub-section (1) of Section 3 of the EP Act empowers the Central Government to take all such measures as it might deem necessary or expedient for the purpose of protecting and improving the quality of

the environment and preventing, controlling and reducing environmental pollution.

11. Sub-section (2) of Section 3 of the EP Act enables the Central Government to take, *inter alia*, the following measures:

*“(i) co-ordination of actions by the State Governments, officers and other authorities—*

*(a) under this Act, or the rules made thereunder; or*

*(b) under any other law for the time being in force which is relatable to the objects of this Act;*

*(ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;*

*(iii) laying down standards for the quality of environment in its various aspects;*

*(iv) laying down standards for emission or discharge of environmental pollutants from various sources whatsoever:*

*Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of environmental pollutants from such sources;*

*(v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;*

*(vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;*

*(vii) laying down procedures and safeguards for the handling of hazardous substances;*

*(viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;*

*(ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;*

*(x) inspection of any premises, plant, equipment, machinery, manufacturing or other processes, materials or substances and giving, by order, of such directions to such authorities, officers or*

*persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;*

*(xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and institutes under this Act;*

*(xii) collection and dissemination of information in respect of matters relating to environmental pollution;*

*(xiii) preparation of manuals, codes or guides relating to the prevention, control and abatement of environmental pollution;*

*(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act.”*

12. Sub-section (3) of Section 3 of the EP Act provides as follows:

*“3. Power of Central Government to take measures to protect and improve environment.—*

*...  
(3) The Central Government may, if it considers it necessary or expedient so to do for the purposes of this Act, by order, published in the Official Gazette, constitute an authority or authorities by such name or names as may be specified in the order for the purpose of exercising and performing such of the powers and functions (including the power to issue directions under Section 5) of the Central Government under this Act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central Government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.”*

13. Subject to the provisions of the EP Act, the Central Government has power under sub-Section (1) of Section 3, to take all such measures, as it deems necessary or expedient, for the purpose of

protecting and improving the quality of environment and preventing, controlling or reducing environmental pollution.

14. Section 5 of the EP Act provides that notwithstanding anything contained in any other law, but subject to the provisions of the EP Act, the Central Government may, in exercise of its powers and performance of its functions under the EP Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

15. In exercise of powers conferred by Sections 6 and 25 of the EP Act, the Central Government has made the Environment (Protection) Rules, 1986, hereinafter referred to as “the EP Rules”.

16. The Central Government issued an Environmental Impact Assessment Notification dated 27<sup>th</sup> January 1994 in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the EP Act read with clause (d) of sub-rule (3) of Rule 5 of the EP Rules, directing that on and from the date of publication of the said notification in the Official Gazette, expansion or modernization of any activity or a new project listed in Schedule I to the said notification shall not be undertaken in any part of India, unless it has been accorded EC by the Central Government in accordance with the procedures specified in the said notification.

17. In exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the EP Act read with clause (d) of sub-rule (3) of Rule 5 of the EP Rules and in supersession of notification

number S.O. 60 (E) dated 27<sup>th</sup> January 1994, except in respect of things done or omitted to be done before such supersession, the Central Government issued a notification dated 14<sup>th</sup> September 2006, being Notification S.O. 1533 (E) requiring prior environmental clearance from the Central Government or as the case may be, by the State-Level Environment Assessment Authority, duly constituted by the Central Government under sub-section (3) of Section 3 of the EP Act.

18. In terms of the said notification dated 14<sup>th</sup> September 2006, the process of environmental clearance for new projects was to comprise of a maximum of four stages, all of which might not apply to particular cases. The stages were (1) Screening, (2) Scoping, (3) Public Consultation and (4) Appraisal.

19. In the meanwhile, by a notification being S.O. 327 (E) dated 10<sup>th</sup> April 2001, published in the Gazette of India on 12<sup>th</sup> April 2001, the Central Government has delegated the powers vested in it under the EP Act, to the Chairpersons of the respective State Pollution Control Boards/Committees to issue directions to any industry or any local or other authority to prevent violation of the Rules.

20. The Appellants carry on business, *inter alia*, of manufacture and sale of basic organic chemicals, namely, Formaldehyde. The Appellant No.1, M/s Pahwa Plastics Private Limited has two manufacturing units, one at village Kharawar in Rohtak, hereinafter referred to as the "Rohtak Unit" and the other at village Jathlana, Jagadhri in Yamuna Nagar in Haryana, hereinafter referred to as the "Yamuna Nagar Unit".

The Appellant No.2 has a manufacturing unit at village Ghespur in Yamuna Nagar, Haryana which is hereinafter referred to as the "Yamuna Nagar Unit". The manufacturing units established, run and operated by the respective Appellants fall in the category of Micro, Small and Medium Enterprise (MSME) as defined under the Micro, Small and Medium Enterprises Development Act, 2006, hereinafter referred to as "the MSME Act".

21. On or about 31<sup>st</sup> March 2014, the Appellant No.1, M/s Pahwa Plastics Ltd. applied for Consent to Establish (CTE) its Yamuna Nagar unit for manufacture of Formaldehyde.

22. By a communication No. HSPCB/Consent/:2846616YAMCTE 3087415 dated 2<sup>nd</sup> June 2016, the Haryana State Pollution Control Board (HSPCB) granted Consent to Establish (CTE) to the Appellant No.1 M/s Pahwa Plastics Private Limited in respect of its Yamuna Nagar Unit. The CTE was to remain valid for 60 months from the date of its issue, to be extended for another year at the discretion of the Board or till the time the unit started its trial production, whichever was earlier.

23. Some of the terms and conditions on which CTE was granted are set out hereinbelow:-

*"3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable.*

*4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The*

*emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.*

*5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.*

*6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respect before commissioning of the operation and during its actual working strictly.*

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*8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.*

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*12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.*

*13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution Control Board and Haryana State Pollution Control Board.*

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*17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.*

*18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resources.*

*19. That the unit will take all other clearances from concerned agencies, whenever required.*

*20. That the unit will not change its process without the prior permission of the Board.*

*21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.*

*22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.*

*23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above*

*Consent to Establish within 30 days failing which Consent to Establish will be revoked."*

24. By another communication No.HSPCB/Consent/: 2846618YAMCTO3098246 dated 26<sup>th</sup> March 2018, HSPCB granted consent to the Appellant No.1 to operate its Yamuna Nagar Unit from 8<sup>th</sup> February 2018 to 31<sup>st</sup> March 2022.

25. By an order No.HSPCB/YMN/2242, dated 31<sup>st</sup> March 2010, the Appellant No.2, M/s Apcolite Polymer Private Limited was granted CTE to establish its Yamuna Nagar Unit for manufacture of Formaldehyde with the manufacturing capacity of 80 tonnes per day.

26. By another communication Nos. HSPCB/Consent/: HSPCB/YMN/DLC/2011/4027 & HSPCB/YMN/DLC/2011/4029 dated 16<sup>th</sup> January 2012, HSPCB granted the Appellant No.2, M/s Apcolite Polymers Private Limited, Consent to Operate (CTO) its Yamuna Nagar Unit. The CTO has been extended from 1<sup>st</sup> April 2016 till 31<sup>st</sup> March 2026, by a letter dated 13<sup>th</sup> March 2016. The CTO is valid till March 2026.

27. By a communication No. HSPCB/Consent/: 2846616YAMCT OHWM2630357 dated 13<sup>th</sup> March 2016, HSPCB granted consent for emission of AIR to Appellant No.2, M/s Apcolite Polymers Private Limited in respect of its Yamuna Nagar Unit on, *inter alia*, the terms and conditions specified in the said letter, some of which are extracted hereinbelow:-

*“10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.*

*11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction on the Board.*

*12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-*

*(i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water or carried away with storm run off.*

*(ii) Composting in case of bio degradable materials.*

*(iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.*

*13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.*

*14. The applicant shall submit its undertaking to the effect that the above conditions shall be complied with by them.*

*15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.*

*\*\*\**

*18. There should not be any fugitive emission from the premises.*

*19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.*

*\*\*\**

*21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.*

*\*\*\**

*33. The industry shall submit Environment Audit report once in a year.*

*\*\*\**

*38. In case of by passing the emissions, the consent shall be deemed revoked.”*

28. It is the case of the Appellants that at the time when CTE was granted to the Appellants, it was thought that EC was not required for units which manufactured Formaldehyde. Even HSPCB itself was not sure of whether EC was required for such units.

29. Mr. Gupta argued that the Appellants were *bona fide* under the impression that the Appellants were not required to obtain prior EC for setting up this establishment to manufacture Formaldehyde. On the basis of CTE granted by HSPCB, the Appellants set up their units taking huge loans from banks for which repayments have to be paid in installments.

30. In exercise of power under Section 3(1) and Section 3(2)(v) of the EP Act read with Rule 5(3)(d) of the EP Rules, the Central Government issued a notification being S.O. 804(E) dated 14<sup>th</sup> March 2017 which provides for grant of *ex post facto* EC for project proponents who had commenced, continued or completed a project without obtaining EC under the EP Act/ EP Rules or the Environmental Impact Notification issued thereunder. Paragraphs 3, 4 and 5 of the said notification, read as hereunder:

*“(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.*

*(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under*

*prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.*

*(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para(4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.”*

31. The Notification of 2017 is a valid statutory notification issued by the Central Government in exercise of power under Sections 3(1) and 3(2)(v) of the EP Act read with Rule 5(3)(d) of the EP Rules in the same manner as the EIA Notification dated 27<sup>th</sup> January 1994 and the Notification dated 14<sup>th</sup> September 2006.

32. Section 21 of the General Clauses Act, 1897 provides that where any Central Act or Regulations confer a power to issue notifications, orders, rules or bye-laws, that power includes the power, exercisable in

like manner, and subject to like sanction and conditions, if any, to add to, amend, vary or rescind any notification, order, rule or bye-law so issued. The authority, which had the power to issue Notifications dated 27<sup>th</sup> January 1994 and 14<sup>th</sup> September 2006 undoubtedly had, and still has the power to rescind or modify or amend those notifications in like manner. As held by this Court in ***Shree Sidhbali Steels Ltd. & Others v. State of Uttar Pradesh & Others***<sup>1</sup>, power under Section 21 to amend, vary or rescind notifications, orders, rules or bye-laws can be exercised from time to time having regard to the exigency.

33. Puducherry Environment Protection Association filed a Writ Petition being W.P. No.11189 of 2017 in the High Court of Madras assailing the said notification dated 14<sup>th</sup> March 2017. By a judgment and order dated 13<sup>th</sup> October 2017, a Division Bench of the High Court refused to interfere with the said notification, holding that the impugned notification did not compromise with the need to preserve environmental purity.

34. The Ministry of Environment, Forest and Climate Change (MoEF &CC) issued a draft notification dated 23<sup>rd</sup> March 2020 which was duly published in the Gazette of India Extraordinary Part II. The Notification was proposed to be issued in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of Section 3 of the EP Act for dealing with cases of violation of the notification with regard to EC.

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1 (2011) 3 SCC 193

It was proposed that cases of violation would be appraised by the Appraisal Committee with a view to assess whether the project had been constructed or operated at a site which was permissible under prevailing laws and could be run sustainably on compliance of environmental norms with adequate environmental safeguards. Closure was to be recommended if the findings of the Appraisal Committee were in the negative. If the Appraisal Committee found that such unit had been running sustainably upon compliance of environmental norms with adequate environment safeguards, the unit would be prescribed appropriate Terms of Reference (TOR) after which the procedure for grant of EC would follow.

35. On 10<sup>th</sup> November 2020, the Department of Environment and Climate Change of the Government of Haryana issued an order which is extracted hereinbelow for convenience:

*“Whereas the process of manufacturing of Formaldehyde is covered under the provisions of 5(f) of Schedule of Environment Impact Assessment Notification (EIA), 2006 of Government of India, and requires the prior Environmental Clearance (EC) from the competent authority State Environment Impact Assessment Authority (SEIAA)/Ministry of Environment, Forest and Climate Change, Government of India, before establishment and operation of such units, besides other mandatory clearance, as applicable;*

*Whereas, it has come to the notice of Government that around 15 such units have been permitted to establish/operate in the State of Haryana, without obtaining the necessary Prior Environmental Clearances, but with the Consent of the Haryana State Pollution Control Bureau (HSPCB), which misinterpreted the category of such units and on realising the requirement of EC in these cases, has revoked its consents issued earlier to these units recently;*

*Whereas, some of these units approached the Government explaining their hardship due to such sudden revocation of their consents and have sought time for obtaining the necessary EC from the competent authority as the process is likely to take a minimum of 6 months to one year period, and to allow them to operate with*

*all pollution control measures, following the pollution control norms applicable, and,*

*Whereas, the Government has carefully considered their request and the competent authority has decided that these units shall be allowed to continue their operations for a period of six months, without prejudice to any legal action taken against the violations committed by them, by the competent authorities, with the conditions that they will immediately apply for Environmental Clearance from the competent authority and provide the proof of such application within 60 days from the issuance of this communication to Environment and Climate Change Department and to Haryana State Pollution Control Board.*

*Therefore, it is ordered accordingly."*

36. Referring to the Counter Affidavit filed by HSPCB before the NGT, Mr. Gupta pointed out that, since HSPCB itself was under the misconception that prior EC was not necessary for units such as the Yamunanagar units of the Appellants Nos. 1 and 2 respectively. HSPCB took a policy decision to allow the units which did not have prior EC to operate for six months, on condition that they would apply for EC within sixty days.

37. The Appellants duly applied for EC in respect of their manufacturing units. After scrutinizing their applications and after finding the units suitable for grant of EC in terms of the prevailing guidelines, the Expert Appraisal Committee constituted by the MoEF&CC conducted a public hearing to finalize the cases of the Appellants for issuance of Terms of Reference (TOR).

38. By an Office Memorandum, being F.No. 22-21/2020-1A III, dated 7<sup>th</sup> July 2021, the MoEF&CC issued Standard Operating Procedure (SOP) for identification and handling of violation cases under EIA Notification 2006.

39. The said Office Memorandum, *inter alia*, reads:

*“The Ministry had issued a notification number S.O.804(E), dated the 14<sup>th</sup> March, 2017 detailing the process for grant of Terms of Reference and Environmental Clearance in respect of projects or activities which have started the work on site and/or expanded the production beyond the limit of Prior EC or changed the product mix without obtaining Prior EC under the EIA Notification, 2006.*

*2. This Notification was applicable for six months from the date of publication i.e. 14.03.2017 to 13.09.2017 and further based on court direction from 14.03.2018 to 13.04.2018.*

*3. Hon'ble NGT in Original Application No.287 of 2020 in the matter of Dastak N.G.O. Vs Synochem Organics Pvt. Ltd. & Ors. and in applications pertaining to same subject matter in Original Application No. 298 of 2020 in Vineet Nagar vs. Central Ground Water Authority & Ors., vide order dated 03.06.2021 held that “(...) for past violations, the concerned authorities are free to take appropriate action in accordance with polluter pays principle, following due process”.*

*4. Further, the Hon'ble National Green Tribunal in O.A. No. 34/2020 WZ in the matter of Tanaji B. Gambhire vs. Chief Secretary, Government of Maharashtra and Ors., vide order dated 24.05.2021 has directed that “.... **a proper SoP be laid down for grant of EC in such cases so as to address the gaps in binding law and practice being currently followed. The MoEF may also consider circulating such SoP to all SEIAAs in the country**”.*

*5. Therefore, in compliance to the directions of the Hon'ble NGT a Standard Operating Procedure (SoP) for dealing with violation cases is required to be drawn. The Ministry is also seized of different categories of 'violation' cases which have been pending for want of an approved structural/procedural framework based on 'Polluter Pays Principle' and 'Principle of Proportionality'. It is undoubtedly important that action under statutory provisions is taken against the defaulters/violators and a decision on the closure of the project or activity or otherwise is taken expeditiously.*

*6. In the light of the above directions of the Hon'ble Tribunal and the issues involved, the matter has accordingly been examined in detail in the Ministry. A detailed SoP has accordingly been framed and is outlined herein. The SoP is also guided by the observations/decisions of the Hon'ble Courts wherein principles of proportionality and polluters pay have been outlined.”*

40. The SOP formulated by the said Office Memorandum dated 7<sup>th</sup> July 2021 refers to and gives effect to various judicial pronouncements

including the judgment of this Court in ***Alembic Pharmaceuticals Ltd. v. Rohit Prajapati & Others***<sup>2</sup>.

41. In terms of the SOP, the proposal for grant of EC in cases of violation are to be considered on merits, with prospective effect, applying principles of proportionality and the principle that the polluter pays and is liable for costs of remedial measures.

42. By an order dated 9<sup>th</sup> July 2021, the MoEF&CC confirmed the minutes of an earlier meeting of the Expert Appraisal Committee and recommended issuance of terms of reference to the Appellant No.1, M/s Pahwa Plastics Private Limited for expansion of its Formaldehyde Manufacturing unit from 60 TPD to 150 TPD.

43. In the meanwhile, on or about 26<sup>th</sup> November 2020, the Respondent No.1, a Non-Governmental Organisation (NGO) hereinafter referred to as "Dastak" filed an application being O.A. No./287/2020 before the NGT praying that the order dated 10<sup>th</sup> November 2020 passed by the State of Haryana be quashed and units which were operating without EC be closed. The NGT disposed of the said application of Dastak by the impugned order dated 3<sup>rd</sup> June 2021.

44. A Public Interest Litigation being W.P. (MD) No. 11757 of 2021 (***Fatima v. Union of India***) was filed before the Madurai Bench of the Madras High Court challenging the said Memorandum dated 7<sup>th</sup> July 2021. By an interim order dated 15<sup>th</sup> July 2021 a Division Bench of the

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2 2020 SCC Online SC 347

Madras High Court admitted the Writ Petition and stayed the said memorandum.

45. The Madurai Bench of the Madras High Court observed and held:-

*“This writ petition has been filed as a public interest litigation challenging the validity of the office memorandum dated 07.07.2021, issued by the respondent.*

*2. We have heard Mr.A.Yogeshwaran, learned counsel appearing for the writ petitioner and Mr.L.Victoria Gowri, learned Assistant Solicitor General of India, accepts notice for the respondent.*

*3. The impugned office memorandum is challenged as being wholly without jurisdiction, contrary to the Environment Impact Assessment Notification, 2006, ultra vires the powers of the respondent under the Environment (Protection) Act, 1986 and violative of the various principles enunciated by the Hon'ble Supreme Court, while interpreting Article 21 and Article 48-A of the Constitution of India.*

*4. Further, it is submitted that the impugned notification is in gross violation of the undertaking given before the Hon'ble Full Bench of this Court in W.P.No.11189 of 2017, wherein, the Court took note of the submissions made on behalf of the Government of India, that the notification impugned therein is only a one-time measure. Further, it is submitted that the respondent failed to see that concept of ex-post facto approval is alien to environment jurisprudence and it is anathema to the Environment Impact Assessment Notification, 2006.*

*5. Further, it is submitted that the impugned notification is in gross violation of the judgment of the Hon'ble Supreme Court in the case of **Alembic Pharmaceuticals Ltd. vs Rohit Prajapati**, 2020 SCC Online SC 347 and the orders passed by the National Green Tribunal, Principal Bench, New Delhi, in the case of **S.P.Muthuraman vs. Union of India & Another**, 2015 SCC Online NGT 169.*

*6. Identical grounds were considered by us in a challenge to an office memorandum dated 19.02.2021, which provided a procedure for granting post facto clearance under Coastal Regulation Zone (CRZ) Notification 2011, on the ground that despite no such provisions in the notification and being contrary to the earlier judgments and undertaking. The said writ petition in W.P(MD).No.8866 of 2021 was admitted and by order dated 30.04.2021, the said office memorandum dated 19.02.2021 has been stayed.*

*7. The core issue in this writ petition is whether the Government of India could have issued the office memorandum and brought about the Standard Operating Procedure for dealing with violators, who failed to comply with the mandatory*

condition of obtaining prior environment clearance under the Environment Impact Assessment Notification 2006, read with the provisions of Environment (Protection) Act, 1986. This issue was considered by the Hon'ble Supreme Court in **Alembic Pharmaceuticals Ltd** (cited supra), and it was held that such office memorandum in the nature of circular is without jurisdiction. The operative portion of the judgment reads as follows:

*"...What is sought to be achieved by the administrative circular dated 14 May 2002 is contrary to the statutory notification dated 27 January 1994. The circular dated 14 May 2002 does not stipulate how the detrimental effects on the environment would be taken care of if the project proponent is granted an ex post facto EC. The EIA notification of 1994 mandates a prior environmental clearance. The circular substantially amends or alters the application of the EIA notification of 1994. The mandate of not commencing a new project or expanding or modernising an existing one unless an environmental clearance has been obtained stands diluted and is rendered ineffective by the issuance of the administrative circular dated 14 May 2002. This discussion leads us to the conclusion that the administrative circular is not a measure protected by Section 3. Hence there was no jurisdictional bar on the NGT to enquire into its legitimacy or vires. Moreover, the administrative circular is contrary to the EIA Notification 1994 which has a statutory character. The circular is unsustainable in law."*

8. Despite the above decision, once again the Government of India, Ministry of Environment, Forest and Climate Change have chosen to adopt the route of issuing the office memorandum and virtually setting at naught the provisions of the Environment Impact Assessment Notification and the Environment (Protection) Act.

9. Before the Hon'ble First Bench, a public interest litigation was filed by the Puducherry Environment Protection Association, challenging the notification dated 14.03.2017, on identical grounds and the Hon'ble First Bench by judgment dated 13.10.2017, recorded the submissions of the learned Assistant Solicitor General of India that the said notification was a one-time measure and accordingly, disposed of the writ petition.

10. Once again, the Ministry of Environment, Forest and Climate Change have issued the impugned office memorandum. Thus, from what we have noted above, we are of the clear view that the petitioner has made out a prima facie case for entertaining the writ petition. Accordingly, the writ petition is **admitted** and there shall be an order of interim stay."

46. It is true that in the case of ***Puducherry Environment Protection Association v. Union of India***<sup>3</sup>, the Division Bench of Madras High Court took note of and recorded the submission made on behalf of the Union of India that the relaxation was a one time relaxation. In view of such submission, this Court held that a one time relaxation was permissible.

47. It is, however, well settled that words and phrases and/or sentences in a judgment cannot be read in the manner of a statute, and that too out of context. The observation of the Division Bench that a one time relaxation was permissible, is not to be construed as a finding that relaxation cannot be made more than once. If power to amend or modify or relax a notification and/or order exists, the notification and/or order may be amended and/or modified as many times, as may be necessary. A statement made by counsel in Court would not prevent the authority concerned from making amendments and/or modifications provided such amendments and/or modifications were as per the procedure prescribed by law.

48. The Division Bench of Madras High Court fell in error in staying the said office memorandum, by relying on observations made by this Court in ***Alembic Pharmaceuticals Ltd.*** (supra), in the context of a circular which was contrary to the statutory Environment Impact Notification of 1994. The attention of the High Court was perhaps not drawn to the fact that the notification of 7<sup>th</sup> July 2021 was in pursuance of the statutory notification of 2017 which was valid. The judgment of

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3 2017 SCC OnLine Mad 7056

this Court in ***Alembic Pharmaceuticals Ltd.*** (*supra*), was clearly distinguishable and could have no application to the office memorandum dated 7<sup>th</sup> July 2021 which was issued pursuant to the notification dated 14<sup>th</sup> March 2017.

49. The Appellants have already applied for EC. The Expert Appraisal Committee of the MoEF&CC has, after scrutinizing the application of the Appellants and finding them eligible for grant of EC, recommended their cases for grant of Terms of Reference (ToR). ToR was granted to the Appellants and a public hearing had also been conducted. Only last procedural step of issuance of EC is left.

50. It is claimed that the units of the Appellants are totally non-polluting units having "Zero Trade discharge". They have been in operation for many years. In the reply affidavit filed by the State before the NGT, it was mentioned that the units were operating in good faith with valid CTOs granted by the HSPCB. It was stated that the units were not causing pollution hazards. The only thing against the units was the procedural lapse of not obtaining EC.

51. By a communication No. F. No. IA-J-110011/185/2020-IA-II(I) dated 20<sup>th</sup> July 2021 issued to the Appellant No.1, the MoEF&CC rejected the proposal for terms of reference on the purported ground that the activity of the Appellant No.1 was covered under category "A" of item 5(f) "Synthetic Organic Chemicals" of the Schedule to the EIA Notification, 2006. A similar communication was issued in respect of M/s Apcolite Polymers Pvt. Ltd. Significantly, by an order dated 9<sup>th</sup> July 2021, the MoEF&CC had confirmed the minutes of an earlier meeting of the Expert

Appraisal Committee and recommended issuance of ToR to the Appellant No.1, as observed above. The proposal for Terms of Reference has obviously been rejected at the final stage after the public hearing, by reason of the impugned order dated 3<sup>rd</sup> June 2021 passed by the NGT on the application of Dastak, which is under appeal.

52. This appeal was listed for admission on 30<sup>th</sup> September 2021, along with an application for interim relief being I.A. No.110064 of 2021 praying for orders permitting the Appellants to operate their units during the pendency of the appeal. The appeal was heard at length at the admission stage and reserved for judgment along with the interim application by an order dated 30<sup>th</sup> September 2021.

53. After receiving the communication dated 20<sup>th</sup> July 2021 rejecting the proposal for Terms of Reference, the Appellants requested HSPCB to forward to the Appellants the proceedings of public hearing in respect of the manufacturing units of the Appellants. By a communication No. HSPCB/YR/2021/2830 dated 15<sup>th</sup> February 2022, HSPCB forwarded proceedings of the public hearing in respect of the Yamuna Nagar unit of the Appellant No.1. By another Communication No. HSPCB/YR/29021/2829 dated 15<sup>th</sup> February 2022 the HSPCB forwarded to the Appellant No.2 the proceedings of the public hearing held on 3<sup>rd</sup> February 2022 in connection with the Yamuna Nagar Unit of the Appellant No.2.

54. The manufacturing units of the Appellants appoint about 8,000 employees and have a huge annual turnover. An establishment contributing to the economy of the country and providing livelihood ought

not to be closed down only on the ground of the technical irregularity of not obtaining prior Environmental Clearance irrespective of whether or not the unit actually causes pollution.

55. In ***Electrosteel Steels Limited v. Union of India***<sup>4</sup>, this Court held:-

***“82. The question is whether an establishment contributing to the economy of the country and providing livelihood to hundreds of people should be closed down for the technical irregularity of shifting its site without prior environmental clearance, without opportunity to the establishment to regularize its operation by obtaining the requisite clearances and permissions, even though the establishment may not otherwise be violating pollution laws, or the pollution, if any, can conveniently and effectively be checked. The answer has to be in the negative.***

***83. The Central Government is well within the scope of its powers under Section 3 of the 1986 Act to issue directions to control and/or prevent pollution including directions for prior Environmental Clearance before a project is commenced. Such prior Environmental Clearance is necessarily granted upon examining the impact of the project on the environment. Ex-Post facto Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time ex post facto clearances and/or approvals and/or removal of technical irregularities in terms of Notifications under the 1986 Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of a running steel plant.***

***84. The 1986 Act does not prohibit ex post facto Environmental Clearance. Some relaxations and even grant of ex post facto EC in accordance with law, in strict compliance with Rules, Regulations Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in over view not impermissible. The Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.***

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***88. The Notification being SO 804(E) dated 14th March, 2017 was not an issue in Alembic Pharmaceuticals (supra). This Court was examining the propriety and/or legality of a 2002 circular which was inconsistent with the EIA Notification dated 27th January, 1994, which was statutory. Ex post facto***

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4 2021 SCC online SC 1247

*environmental clearance should not however be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of ex post facto approval outweigh the consequences of regularization of operation of an industry by grant of ex post facto approval and the industry or establishment concerned otherwise conforms to the requisite pollution norms, ex post facto approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. **Ex post facto approval should not be withheld only as a penal measure.** The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.*

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**96. The appeals are allowed. The impugned order is set aside. The Respondent No. 1 shall take a decision on the application of the Appellant for revised EC in accordance with law, within three months from date. Pending such decision, the operation of the steel plant shall not be interfered with on the ground of want of EC, FC, CTE or CTO."**

56. As held by this Court in ***Electrosteel Steels Limited*** (supra) *ex post facto* Environmental Clearance should not ordinarily be granted, and certainly not for the asking. At the same time *ex post facto* clearances and/or approvals and/or removal of technical irregularities in terms of a Notification under the EP Act cannot be declined with pedantic rigidity, oblivious of the consequences of stopping the operation of mines, running factories and plants.

57. The 1986 Act does not prohibit *ex post facto* Environmental Clearance. Grant of *ex post facto* EC in accordance with law, in strict compliance with Rules, Regulations, Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with, or can be made to comply with environment norms, is in our view not impermissible. The Court cannot be oblivious to the economy or

the need to protect the livelihood of hundreds of employees and others employed in the project and others dependent on the project, if such projects comply with environmental norms.

58. As held by a three Judge Bench of this Court in **Lafarge Umiam Mining Private Limited v. Union of India**<sup>5</sup>:-

*“119. The time has come for us to apply the constitutional “doctrine of proportionality” to the matters concerning environment as a part of the process of judicial review in contradistinction to merit review. It cannot be gainsaid that utilization of the environment and its natural resources has to be in a way that is consistent with principles of sustainable development and intergenerational equity, but balancing of these equities may entail policy choices. In the circumstances, barring exceptions, decisions relating to utilisation of natural resources have to be tested on the anvil of the well-recognized principles of judicial review. Have all the relevant factors been taken into account? Have any extraneous factors influenced the decision? Is the decision strictly in accordance with the legislative policy underlying the law (if any) that governs the field? Is the decision consistent with the principles of sustainable development in the sense that has the decision-maker taken into account the said principle and, on the basis of relevant considerations, arrived at a balanced decision? Thus, the Court should review the decision-making process to ensure that the decision of MoEF is fair and fully informed, based on the correct principles, and free from any bias or restraint. Once this is ensured, then the doctrine of “margin of appreciation” in favour of the decision-maker would come into play.”*

59. In **Alembic Pharmaceuticals Ltd.**(supra), this Court observed:-

*“27. The concept of an ex post facto EC is in derogation of the fundamental principles of environmental jurisprudence and is an anathema to the EIA notification dated 27 January 1994. It is, as the judgment in Common Cause holds, detrimental to the environment and could lead to irreparable degradation. The reason why a retrospective EC or an ex post facto clearance is alien to environmental jurisprudence is that before the issuance of an EC, the statutory notification warrants a careful application of mind, besides a study into the likely consequences of a proposed activity on the environment. An EC can be issued only after various stages of the decision-*

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5 (2011) 7 SCC 338

*making process have been completed. Requirements such as conducting a public hearing, screening, scoping and appraisal are components of the decision-making process which ensure that the likely impacts of the industrial activity or the expansion of an existing industrial activity are considered in the decision-making calculus. Allowing for an ex post facto clearance would essentially condone the operation of industrial activities without the grant of an EC. In the absence of an EC, there would be no conditions that would safeguard the environment. Moreover, if the EC was to be ultimately refused, irreparable harm would have been caused to the environment. In either view of the matter, environment law cannot countenance the notion of an ex post facto clearance. This would be contrary to both the precautionary principle as well as the need for sustainable development.”*

60. Even though this Court deprecated *ex post facto* clearances, in ***Alembic Pharmaceuticals Ltd.*** (*supra*), this Court did not direct closure of the units concerned but explored measures to control the damage caused by the industrial units. This Court held:-

*“However, since the expansion has been undertaken and the industry has been functioning, we do not deem it appropriate to order closure of the entire plant as directed by the High Court.”*

61. The Notification being SO. 804(E) dated 14<sup>th</sup> March 2017 was not in issue in ***Alembic Pharmaceuticals Ltd.*** (*supra*). In ***Alembic Pharmaceuticals Ltd.*** (*supra*) this Court was examining the propriety and/or legality of a 2002 circular which was inconsistent with the EIA Notification dated 27<sup>th</sup> January 1994, which was statutory. The EIA Notification dated 27<sup>th</sup> January 1994 has, as stated above, been superseded by the Notification dated 14<sup>th</sup> September 2006.

62. There can be no doubt that the need to comply with the requirement to obtain EC is non-negotiable. A unit can be set up or allowed to expand subject to compliance of the requisite

environmental norms. EC is granted on condition of the suitability of the site to set up the unit, from the environmental angle, and also existence of necessary infrastructural facilities and equipment for compliance of environmental norms. To protect future generations and to ensure sustainable development, it is imperative that pollution laws be strictly enforced. Under no circumstances can industries, which pollute, be allowed to operate unchecked and degrade the environment.

63. *Ex post facto* environmental clearance should not be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors. Where the adverse consequences of denial of *ex post facto* approval outweigh the consequences of regularization of operations by grant of *ex post facto* approval, and the establishment concerned otherwise conforms to the requisite pollution norms, *ex post facto* approval should be given in accordance with law, in strict conformity with the applicable Rules, Regulations and/or Notifications. The deviant industry may be penalised by an imposition of heavy penalty on the principle of 'polluter pays' and the cost of restoration of environment may be recovered from it.

64. The question in this case is, whether a unit contributing to the economy of the country and providing livelihood to hundreds of people, which has been set up pursuant to requisite approvals from the concerned statutory authorities, and has applied for *ex post facto* EC, should be closed down for the technical irregularity of want of prior

environmental clearance, pending the issuance of EC, even though it may not cause pollution and/or may be found to comply with the required norms. The answer to the aforesaid question has to be in the negative, more so when the HSPCB was itself under the misconception that no environment clearance was required for the units in question. HSPCB has in its counter affidavit before the NGT clearly stated that a decision was taken to regularize units such as the Apcolite Yamuna Nagar and Pahwa Yamuna Nagar Units, since requisite approvals had been granted to those units, by the concerned authorities on the misconception that no EC was required.

65. It is reiterated that the 1986 Act does not prohibit *ex post facto* EC. Some relaxations and even grant of *ex post facto* EC in accordance with law, in strict compliance with Rules, Regulations, Notifications and/or applicable orders, in appropriate cases, where the projects are in compliance with environment norms, is not impermissible. As observed by this Court in ***Electrosteel Steels Limited*** (supra), this Court cannot be oblivious to the economy or the need to protect the livelihood of hundreds of employees and others employed in the units and dependent on the units in their survival.

66. *Ex post facto* EC should not ordinarily be granted, and certainly not for the asking. At the same time *ex post facto* clearances and/or approvals cannot be declined with pedantic rigidity, regardless of the consequences of stopping the operations. This Court is of the view

that the NGT erred in law in directing that the units cannot be allowed to function till compliance of the statutory mandate.

67. Accordingly, the appeal is allowed. The impugned order is set aside in so far as the same is applicable to the units of the Appellants established and operated pursuant to CTE and CTO from the HSPCB in respect of which applications for *ex post facto* EC have been filed. The Respondent shall take a decision on the applications of the Appellants for EC in accordance with law within one month from date. Pending decision, the operation of the Pahwa Yamuna Nagar Unit and the Apcolite Yamuna Nagar Unit, in respect of which consents have been granted and even public hearing held in connection with grant of EC, shall not be interfered with.

68. The Appellants will be allowed to operate the units. Electricity, if disconnected, shall be restored subject to payment of charges, if any. If the application for EC is rejected on the ground of any contravention on the part of the Appellants, it will be open to the Respondents to disconnect the supply of electricity.

69. The Union of India had proceeded with the application for EC and even public hearing had been held. Counsel appearing on behalf of the Union of India contended that the Appellant had not submitted its final application for EC, after public hearing. It is not clear what more was required of the Appellants. Be that as it may, the Union of India shall, within three working days from the date of receipt of a copy of this judgment and order, inform the Appellants in writing of whether

anything further is required to be done by the Appellants, and if so what is required to be done. The Appellants shall, within a week thereafter do the needful. The final decision on the application of the Appellants for EC shall be taken within three weeks thereafter.

70. The application being I.A. No.110064/2021 and other pending applications, if any, in this appeal are disposed of accordingly.

.....J.  
**[INDIRA BANERJEE]**

.....J.  
**[J.K. MAHESHWARI]**

**NEW DELHI  
MARCH 25, 2022**